

Wednesday,  
15th December, 1954

# LOK SABHA DEBATES

**VOLUME VII, 1954**

*(14th to 24th December 1954)*



**EIGHTH SESSION, 1954**

LOK SABHA SECRETARIAT  
NEW DELHI

CONTENTS

(Vol. IX, Nos. 16-32—6th to 24th December, 1954)	Columns.
No. 16—Monday, 6th December, 1954—	
Death of Shri Girja Shankar Bajpai	1917—18
Motion for adjournment—	
Bank employees' strike	1918—25
Messages from the Rajya Sabha	1925—26
Code of Criminal Procedure (Amendment) Bill—Petition received	1926
Correction of answer to supplementary question on Starred Question No. 1468	1926—27
Committee on Absence of Members from the Sittings of the House—	
Sixth Report—Adopted	1927—29
Code of Criminal Procedure (Amendment) Bill—	
Consideration of clauses—Not concluded	1929—2042
Clauses 66 to 80	1931—41
Clauses 81 to 88	1941—86
Clauses 89 to 96 and 98 to 102	1986—2042
17—Tuesday, 7th December, 1954—	
Business of the House—	
Order of Government Business for the remaining part of the Session	2043—44
Code of Criminal Procedure (Amendment) Bill—	
Consideration of clauses—Concluded	2044—2156
Clause 22	2044—59
Clauses 89 to 96 and 98 to 102 and New Clause 93A	2059—2114
Clauses 103 to 113 and 115, 116, the Schedule, New Clause 115A and Clauses 1 & 2.	2114—56
Motion to pass—as amended—Not concluded	2156—58
Dr. Katju	2156
Shri Datar	2156—57
18—Wednesday, 8th December, 1954—	
Papers laid on the Table—	
Statistical information re: Preventive Detention Act	2159
Declarations of exemption under Registration of Foreigners Act	2159—60
Report of Rehabilitation Finance Administration	2161
Preventive Detention (Amendment) Bill—	
Petition presented	2161
Committee on Private Members' Bills and Resolutions—Seventeenth Report presented	2161
Message from President of Grand National Assembly of Turkey	2161—62
Code of Criminal Procedure (Amendment) Bill—Passed as amended	2162—2232
Shri M. A. Ayyangar	2162—71
Shri A. M. Thomas	2171—77
Shri H. N. Mukerjee	2177—86
Shri S. S. More	2186—90
Shri Datar	2190—98
Pandit Thakur Das Bhargava	2198—2209
Shri N. C. Chatterjee	2209—14
Shri R. D. Mista	2214—20
Dr. Katju	2221—32

## Hindu Minority and Guardianship Bill—

Columns.

Motion to nominate Members to Joint Committee— Not concluded	2232—76
Shri Pataskar	2231—41
Shri V. G. Deshpande	2243—57
Shri Tek Chand	2257—64
Shri B. C. Das	2264—71
Shrimati Jayashri	2272—73
Shri D. C. Sharma	2273—76

No. 19—Thursday, 9th December, 1954—

## Motion for Adjournment—

Violation of Indian Territory by armed Portuguese soldiers and kidnapping an Indian villager	2277—79
--	---------

## Indian Tariff (Third Amendment) Bill—Introduced

2279

## Hindu Minority and Guardianship Bill—

Motion to nominate Members to Joint Committee—Adopted	2280—2360
Shri D. C. Sharma	2280—84
Shrimati Socheta Kripalani	2284—92
Shri N. C. Chatterjee	2292—2310
Shri Bogawat	2311—18
Pandit Thakur Das Bhargava	2318—34
Shri P. Subba Rao	2334—43
Shrinati Uma Nehru	2344—46
Sardar Iqbal Singh	2346—48
Shri Pataskar	2348—59

## Preventive Detention (Amendment) Bill—

Motion to consider— Not concluded	2360—2408
Dr. Karju.	2360—93
Shri A. K. Gopalan	2399
Shri Deshpande	2399
Shri T. K. Chaudhuri	2399
Shri M. S. Gurupadaswamy	2402—08

No. 20—Friday, 10th December, 1954—

## Paper laid on the Table—

Notification under Sea Customs Act	2409
Preventive Detention (Amendment) Bill—	
Motion to consider— Not concluded	2409—74
Shri A. K. Gopalan	2410—27
Shri G. H. Deshpande	2427—35
Shri Veeraswamy	2435—39
Shri Asoka Mehta	2439—51
Shri M. P. Misra	2457—57
Shri V. G. Deshpande	2458—66
Shri Tek Chand	2466—69
Shri N. M. Lingam	2469—74

## Committee on Private Members' Bills and Resolutions—

Fifteenth Report—Adopted	2474—75
Seventeenth Report—Adopted	2475
Code of Criminal Procedure (Amendment) Bill (Insertion of new Section 109A)—	
Introduced	2476
Army (Amendment) Bill (Insertion of new Section 142A)—Introduced	2476
Prohibition of Manufacture and Sale of Vanaspati Bill—Motion to consider—	
Negatived	2476—91

		Columns
Shri Dabhi	• • • • •	2477—79
Dr. P. S. Deshmukh	• • • • •	2479—90
Indian Arms (Amendment) Bill (Amendment of Sections 1 and 26 etc.)—		
Motion to refer to Select Committee	Adjourned <i>sine die</i>	2492—2513
Shri U. C. Pamaik	• • • •	2492—2502
Dr. Karju	• • • •	2503
Shrimati Ilia Palchoudhury	• • • •	2504—05
Th. Lakshman Singh Charak	• • • •	2505—09
Shri Kanavade Patil	• • • •	2509—12
Women's and Children's Institutions Licensing Bill—		
Motion to consider—Not concluded		2513—34
Shrimati Uma Nehru	• • • •	2513—14
Shri Pataskar	• • • •	2515—17
Shrimati Sushama Sen	• • • •	2517, 2520—21
Shrimati Jayashri	• • • •	2517—18
Shrimati A. Kale	• • • •	2518—19
Shrimati Maydeo	• • • •	2519—20
Shri Keshavaiengar	• • • •	2521—22
Shrimati Ilia Palchoudhury	• • • •	2522—23
Shri D. C. Sharma	• • • •	2523—27
Shri T. S. A. Chettiar	• • • •	2527—31
Shri Dhulekar	• • • •	2531—34
Electricity Supply (Amendment) Bill (Amendment of Section 77 etc.)—Introduced		2534

No. 21—Saturday, 11th December, 1954—

Motion for Adjournment—

Retrenchment of Sepoy clerks of Army Ordnance Corps

2535—38

Business of the House—

Allocation of time for Resolution re: Report of Railway Convention Committee

2538—39

Preventive Detention (Amendment) Bill—

Motion to consider—Not concluded

2539—2676

Shri N. M. Lingam

2539—44

Shri N. C. Chatterjee

2544—60

Shri Ramachandra Reddi

2560—64

Shri Keshavaiengar

2564—70

Shrimati A. Kale

2570—73

Shrimati Renu Chakravarthy

2573—82

Shri Kasliwal

2582—85

Shri Bhagwat Jha Azad

2585—91

Dr. N. B. Khare

2591—98

Shri Datar

2598—2610

Dr. Krishnaswami

2610—19

Shri Chattopadhyaya

2619—24

Shri C. R. Narasimhan

2624—26

Shri Mulchand Dube

2626—30

Pandit K. C. Sharma

2630—36

Shri Raghavachari

2636—42

Kumari Annie Mascarenne

2642—49

Shri R. C. Sharma

2649—56

Shri Sarangadhar Das

2656—63

Pandit Thakur Das Bhargava

2663—76

Shri H. N. Mukerjee

2676

No. 22—Monday, 13th December, 1954—

Columns.

## Motions for adjournment—

Reservement of sepoy clerks of Army Ordnance Corps	2677—79
Tragedy in Newton Chikhli Colliery . . . . .	2679—83
Alleged firing on election procession in Andhra . . . . .	2683—85

## Papers laid on the Table—

Air Corporation Rules . . . . .	2685
Audit Report on Industrial Finance Corporation . . . . .	2685

## Demands for Supplementary Grants for 1954-55—

Laid on the Table . . . . .	2685
-----------------------------	------

## Demands for Supplementary Grants for 1954-55—Andhra—

Laid on the Table . . . . .	2686
-----------------------------	------

## Alleged association of Minister with a Bank . . . . .

2686—92

## Preventive Detention (Amendment) Bill—

Motion to consider—Adopted . . . . .	2692—2750
--------------------------------------	-----------

Shri H. N. Mukherjee . . . . .	2693—2706
--------------------------------	-----------

Dr. S. N. Sinha . . . . .	2707—14
---------------------------	---------

Th. Lakshman Singh Charak . . . . .	2714—
-------------------------------------	-------

Shrimati Tarakeshwari Sinha . . . . .	2720—07
---------------------------------------	---------

Acharya Kripalani . . . . .	2727—34
-----------------------------	---------

Dr. K. Katju . . . . .	2734—47
------------------------	---------

Clauses 1 and 2 . . . . .	2749—88
---------------------------	---------

Motion to pass—Adopted . . . . .	2789—2802
----------------------------------	-----------

Dr. K. Katju . . . . .	2789
------------------------	------

Shri Nand Lal Sharma . . . . .	2789—94
--------------------------------	---------

Shri Lakshmayya . . . . .	2794—97
---------------------------	---------

Shri Punnoose . . . . .	2798—2802
-------------------------	-----------

No. 23—Tuesday, 14th December, 1954—

## Papers laid on the Table—

Appropriation Accounts of the Defence Services, 1952-53 . . . . .	2803
---	------

Commercial Appendix to the Appropriation Accounts of the Defence Services, 1952-53 . . . . .	2803
--	------

Audit Report, Defence Services, 1954 . . . . .	2803
--	------

Correction of answer to Starred Question No. 862 . . . . .	2804 .
--	--------

## Business of the House—

Statement re. order of Government business . . . . .	2804—05
--	---------

Tea (Second Amendment) Bill—Motion to consider—Adopted . . . . .	2805—30
--	---------

Shri T. T. Krishnamachari . . . . .	2806—07, 2826—30
-------------------------------------	------------------

Shri T. T. Chatterjee . . . . .	2807—12
---------------------------------	---------

Shri N. M. Lingam . . . . .	2812—14
-----------------------------	---------

Shri Barman . . . . .	2814—16
-----------------------	---------

Shri K. P. Tripathi . . . . .	2816—20
-------------------------------	---------

Shri A. M. Thomas . . . . .	2820—22
-----------------------------	---------

Shri Ramachandra Reddi . . . . .	2822—23
----------------------------------	---------

Shri Damodara Menon . . . . .	2824—2
-------------------------------	--------

Shri K. C. Sodhia . . . . .	2825—
-----------------------------	-------

Shri Punnoose . . . . .	28
-------------------------	----

Clauses 1 and 2 . . . . .	2830—
---------------------------	-------

Motion to pass, as amended—Adopted . . . . .	2831—
--	-------

Shri T. T. Krishnamachari . . . . .	2831—
-------------------------------------	-------

Indian Tariff (Third Amendment) Bill—	Columns.
Motion to consider—Adopted	2832—67
Shri Kanungo	2832—36, 2861—67
Shri V. P. Nayar	2836—43
Shri Tulsidas	2843—16
Dr. Lanka Sundaram	2846—50
Shri Jhunjhunwala	2850—52
Shri A. M. Thomas	2852—57
Shri Kastliwal	2857—59
Shri V. B. Gandhi	2859—61
Clauses 1 and 2	2867—68
Motion to pass—Adopted	2868—74
Shri Kanungo	2868—69
Dr. Lanka Sundaram	2869
Shri T. T. Krishnamachari	2869—74
Industrial Disputes (Amendment) Bill—Motion to consider—Adopted	2875—2900
Shri Khandu bhai Desai	2875—76, 2897—2900
Shri Amjad Ali	2876—78
Shri Binlaprosad Chaliha	2878—80
Shri Punnoose	288—84
Shri B. S. Murthy	288—86
Shri Velayudhan	2886—88
Shri Keshavalingar	2888
Shri P. C. Bose	2888—89
Shri K. P. Tripathi	2889—93
Shri S. V. Ramaswamy	2893—96
Th. Jugil Kishore Sinha	2896—97
Clauses 1 to 3.	2900—02
Motion to pass—Adopted	2902
Shri Khandu bhai Desai	2902
No. 24—Wednesday, 15th December, 1954—	
Motions for adjournment—	
Alleged firing on election procession in Andhra	2973—07
Hunger strike of policemen in West Bengal and calling in of military	2907—II
Papers laid on the Table—	
President's Acts re : Andhra	2911—12
Statements showing action taken by Government on assurances etc.	2912—13
Notification under Central Excises and Salt Act	2913
Balance-sheets and Audit Reports of Delhi Road Transport Authority	2913
Committee on Private Members' Bills and Resolutions—	
Eighteenth Report—presented	2913
Business of the House—	
Order of Government Business	2914—15
Calling attention to matter of Urgent Public importance—	
Ban on export of tapioca starch and flour	2915—16
Resolution re : Report of Railway Convention Committee—Not concluded	2916—3028
Prevention of Disqualification (Parliament and Part C States Legislatures) Second	
Amendment Bill—Introduced	3028
No. 25—Thursday, 16th December, 1954—	
Death of Shri Jwala Prasad Srivastava	—

Delimitation Commission (Amendment) Bill—Introduced	3031	
Resolution re. Report of the Railway Convention Committee—Adopted	3031—68	8
Demands for Supplementary Grants for 1954-55—	3068—3152	
Not concluded		
 No. 26—Friday, 17th December, 1954—		
Motion for adjournment—		
Hunger strike of policemen in West Bengal and calling in of military	3153—58	
Papers laid on the Table—		
Amendments to Mineral Concession Rules	3158	
Demands for Supplementary Grants for 1954-55.	3159—3193, 3215—2	
Demands for Supplementary Grants for 1954-55—Andhra	3193—3214	
Appropriation (No. 4) Bill—Introduced and Passed	3220—21	
Committee on Private Members' Bills and Resolutions—Eighteenth Report—Adopted	3222	
Resolution re. statutory Body to control and supervise Government Industrial Undertakings—Negated	3222—71	
Resolution re. Department of Welfare for Scheduled Castes and Scheduled Tribes—Not concluded	3271—80	
 No. 27—Saturday, the 18th December, 1954—		
Resignation of Shrimati Vijaya Lakshmi	3281	
Resolution re: Removal of Speaker—Negated	3281—3309, 3398—3456	
Demands for Supplementary Grants for 1954-55—Andhra	3309—33, 3378—82	
Delimitation Commission (Amendment) Bill—Referred to Select Committee	3333—78	
Shri Patakar	3333—45, 3374—75	
Shri Barman	3345—53	
Shri R. D. Mista	3354—55, 3365—74	
Pandit Mumishwar Datt Upadhyay	3355—56, 3359—65	
Andhra Appropriation Bill—Introduced and passed	3382—83	
Prevention of Disqualification (Parliament and Part C States Legislatures) Second Amendment Bill—Motion to consider—Adopted.	3383—92	
Shri Panskar	3381—86	
Shri Dhulekar	3387—88	
Shri R. K. Chaudhri andit Thakur Das Bhargava	3389—90	
Clauses 1 and 2	3390—92	
Shri Panskar	3392—94	
Motion to pass—Adopted	3394	
Tea (Amendment) Bill as passed by the Rajya Sabha—Motion to consider—Adopted.	3394—96	
Shri Karmarker	3394—95	
Shri A.M. Thomas	3395	
Shri N.M. Lingam	3395—96	
Clauses 1 and 2	3396—97	
Motion to pass an extended—Adopted.	3397	
University Grants Commission Bill—Motion to refer to Joint Committee—Not carried	3397—98	98
Dr. M. M. Das	3397—98	

	Columns.
<b>No. 28—Monday, 20th December, 1954—</b>	
Motion for adjournment—	
Violation of Indian territory by armed Portuguese soldiers . . . . .	3457—59
Statement <i>re</i> Hunger strike by policemen in West Bengal . . . . .	3459—61
Papers laid on the Table—	
Appropriation Accounts (P & T) 1952-53 and Audit Report 1954 . . . . .	3461
Constitution (Fourth Amendment) Bill—Introduced. . . . .	3461
Suppression of Immoral Traffic in Women and Girls Bill—Introduced . . . . .	3462
Motion <i>re</i> Economic Situation—Not concluded . . . . .	3463—3576
<b>No. 29—Tuesday, the 21st December, 1954—</b>	
Statement <i>re</i> : Orders for Jeeps and other Defence Stores placed abroad . . . . .	3577—78
Business of the House . . . . .	3578—80
Calling attention to matter of urgent public importance—	
Speculative activity in Tea Export rights . . . . .	3580—82
Motion <i>re</i> : Economic situation—Adopted, as amended . . . . .	3583—3693
Messages from the Rajya Sabha . . . . .	3693—94
<b>No. 30—Wednesday, 22nd December, 1954—</b>	
Papers laid on the Table—	
Statement <i>re</i> : recommendations of Press Commission . . . . .	3695
Notifications under Sea Customs Act . . . . .	3695
Evidence on Untouchability (Offences) Bill . . . . .	3695
Committee on Absence of Members from the sittings of the House—	
Seventh Report—Presented . . . . .	3696
Committee on Private Members' Bills and Resolutions—	
Nineteenth Report—Presented . . . . .	3696
Estimates Committee—	
Minutes Vol. 3—Presented . . . . .	3696
Motion <i>re</i> : Progress Report of Five Year Plan for 1953-54—Not concluded . . . . .	3696—3788, 3788—3825
Delimitation Commission (Amendment) Bill—	
Report of Select Committee—Presented . . . . .	3788
Message from the Rajya Sabha . . . . .	3826
<b>No. 31 Thursday, the 23rd December, 1954—</b>	
Motion for adjournment—	
Arrest of M.P. and Police raid on Praja-Socialist Party office at Imphal . . . . .	3827—3—
Joint Statement by President of Federal People's Republic of Yugoslavia and Prime Minister of India . . . . .	3832—3
Papers laid on the Table—	
Statement showing action taken by Government on various assurances etc. . . . .	3836
Statement on action taken on Recommendations of 36th Session of International Labour Conference held in June 1953 . . . . .	3836
Statement <i>re</i> : ratification of Convention No. 26 concerning Minimum Wage fixing machinery . . . . .	3836
Amendments in Reserve and Auxiliary Air Forces Act Rules, 1953 . . . . .	3837
Calling attention to matter of urgent public importance—	
Supply of news to private enterprises by P.T.I. and U.P.I. . . . .	3837—40
Committee on Absence of Members from sittings of the House—Seventh Report—	
Adopted . . . . .	3841—44
Appointment of Members to Joint Committee on Economic Bill . . . . .	3844—45

Delimitation Commission (Amendment) Bill—	
Motion to consider as reported by the Select Committee—Adopted	3845—3900
Shri Paonkar	3645—51, 3891—3900
Shri N. M. Lingam	3833—56
Shri B.S. Murthy	3856—49
Shri Raghavachari	3860—62
Shri Sadhan Gupta	3862—65
Shri T. N. Singh	3866—70
Shri Bhagwan Jha Azad	3870—72
Shri Jangde	3872—75
Shri M. L. Agrawal	3875—78
Shri Kasliwai	3878—79
Pandit Munishwar Datt Upadhyay	3879—83
Shri Kajrolkar	3883—84
Shri Naval Prabhakar	3885—87
Shri Kakkan	3887—89
Shri P. L. Barupai	3889—90
Shri Ganpat Ram	3890—91
Clauses 1 and 2	3900—12
Motion to pass—Adopted	3912
Motion re: Progress Report of Five Year Plan for 1953-54—Not concluded	3912—82
Arrest of Shri Rishang Keishing	3983
Messages from the Rajya Sabha	3983—84

No. 32—Friday, 24th December, 1954—

Calling attention to matter of urgent public importance—

	Columns
Opium cultivation in Madhya Bharat and Rajasthan	3985—87
Papers laid on the Table—	
Appropriation Account of Railways in India for 1950-53, Part I—Review	3987
Appropriation Accounts of Railways in India for 1952-53, Part II—Detailed Appropriation Accounts	3987
Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts of Indian Government Railways, 1952-53	3987
Balance Sheets and Review of working of Railway Collieries and Statements of all-in-cost of coal, etc., for 1952-53	3987
Audit Report, Railways, 1954	3987
Statement re: decisions of second meeting of Central Flood Control Board	3988
Correction of answers to Starred Questions Nos. 876 and 3265	3988—89
Securities Contracts (Regulation) Bill—Introduced	3989—90
Motion re: Progress Report of Five Year Plan for 1953-54—Adopted as amended	3990—4012
Motion re: Report of Commissioner for Scheduled Castes and Scheduled Tribes—Not concluded	4013—69
Committee on Private Members' Bills and Resolutions—	
Nineteenth Report—debate adjourned	4069—75
Indian Penal Code (Amendment) Bill ( <i>Insertion of new section 294 B</i> )—Introduced	4075
Indian Converts (Regulation and Registration) Bill—Introduced	4075—83
Women's and Children's Institutions Licensing Bill—	
Motion to consider—Not concluded	4084—93
Shri Dhulekar	4084—88
Shri Pansher	4088—93
Shrimati Uma Nehru	4093
Shri Tek Chand	4093
Debate adjourned	4093
Indian Penal Code (Amendment) Bill ( <i>Insertion of new section 294 B</i> )—	
Motion to circulate—Not concluded	4094—98
Shri Nagashwar Parsad Sinha	4094—96, 4097—98
Dr. Kanju	4096—97
Debate adjourned	4098
Payment of Wages (Amendment) Bill—	
Motion to consider—Not concluded	4098—4100
Dr. N. B. Kharé	4098, 4099—4100
Shri Khandubhai Desai	4098—99
Debate adjourned	4100
Indian Medical Council (Amendment) Bill—	
Motion to refer to Select Committee—Not concluded	4100—4117
Sardar A. S. Saigal	4100—12, 4115—16, 4117
Rajkumari Amrik Kaur	4113—1
Debate adjourned	4117

## (a)

	Column
Prevention of Free, Forced or Compulsory Labour Bill—	
Motion to circulate—Not co-ordinated	4117—28
Shri D. C. Sharma	4117—26
Shri R. K. Chaudhuri	4127—28
Messages from the Rajya Sabha	4129—30
Hindu Marriage Bill—	
Laid on the Table as passed by Rajya Sabha	4130

LOK SABHA DEBATES  
(Part I—Questions and Answers)

1439

1440

LOK SABHA

Wednesday, 15th December, 1954

The Lok Sabha met at eleven of the Clock.

[MR. SPEAKER in the Chair.]

ORAL ANSWERS TO QUESTIONS

BHIKNA THOREE BRIDGE

\*111. Shri S. N. Das: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the bridge on Bhikna Thoree line on the North Eastern Railway leading to Nepal border is to be rebuilt; and

(b) if so, when this work will be executed?

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan): (a) There is no bridge on the Bhikna Thoree section, the rebuilding of which is under consideration.

(b) Does not arise.

Shri S. N. Das: May I know whether there is any other bridge on this line which is so weak that it does not allow sufficient load on the train and due to that, railway construction materials are not allowed to go over to North Bihar?

Shri Shahnawaz Khan: The question put by the hon. Member is rather vague. But I presume he is referring to the Bhikna Thoree Bridge. This bridge was constructed when the line was first opened and it was washed away by very heavy floods in 1915, and it has not been rebuilt since. The ballast trains pass over that section

by causeways and that causeway is serving the purpose.

Shri Bishnu Pratim Mishra: क्या सरकार को मालूम है कि नरकटियांगंज से भिलना थोरी जाने के लिये आखाड़ से आसोज तक रेलवे का मार्ग बन्द रहता है। और अभी तक सरकार छोटी छोटी नीदियों पर भी पुल नहीं बनवा पायी है?

Shri Shahnawaz Khan: जिस खास संक्षण के बारे में सवाल पूछा गया है उसमें जब कि बहुत ज्यादा वारिगंग होती है तो दस दिनों के लिये ज्यादा से ज्यादा रास्ता बन्द रहता है।

MANUFACTURE OF GLIDERS

\*1173. Shri Krishnacharya Joshi: Will the Minister of Communications be pleased to state:

(a) whether any scheme for a large scale manufacture of gliders is under consideration of Government; and

(b) if so, when Government propose to take a decision in this matter?

The Deputy Minister of Communications (Shri Raj Bahadur): (a) and (b). The Hindustan Aircraft Limited, Bangalore, are considering a proposal to manufacture gliders.

Shri Krishnacharya Joshi: May I know what are the total requirements of gliders in India?

Shri Raj Bahadur: It is difficult to say, but there will be a great demand for them as interest in gliding activities increases. At the moment we have only two gliding clubs, one at Delhi and the other at Poona.

Shri Krishnacharya Joshi: May I know whether there is any need of gliders for the Air Force also?

**Shri Raj Bahadur:** Yes, Sir.

**Shri Joachim Alva:** Do Government know the exact cost of the construction of a glider, for the simple reason that I rang up six officers of four Departments and they were not able to give me the price, for reasons of security?

**Shri Raj Bahadur:** I do not think it is a difficult question. The Technical Centre at Delhi is engaged in this; the Gliding Club is a quasi-official body and work is going on there with the help of those interested in gliding. I may give figures of cost.

Estimated cost of manufacture of a primary type of glider in India is Rs. 5,000

Estimated imported cost of this type of glider. Rs 6,000

Cost of manufacture of intermediate type Rs. 8,000

Estimated imported cost Rs. 10,000

Cost of manufacture of advance sail plane Rs. 11,000

Cost of imported one. Rs. 14,000

Cost of manufacture of two seater glider. Rs. 13,000.

Estimated imported cost, Rs. 16,000

## EXPANSION OF AIR SERVICES

\*1176. **Shri Gidwani:** Will the Minister of Communications be pleased to state:

(a) whether it is a fact that there is a delay in implementing schemes to expand air services and supplement them with feeder lines; and

(b) if so, the reasons therefor?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) and (b). It will not be correct to say that there has been delay in implementing schemes to expand air services. The present net-work of the Indian Airlines Corporation meets broadly the demands for air transport, so far as the main centres of the country are concerned. The Corporation are constantly examining the possibilities

of extending the net work to other centres by operating feeder services, having due regard to the economies of such operations. A number of a new type of aircraft called the 'Heron' have been ordered and on their delivery in India, operations over several feeder services will start during the next financial year.

**Shri Gidwani:** What will be the number of such feeder lines that will be started and what will be the routes?

**Shri Raj Bahadur:** I have already given that information to the House, but for the sake of the hon. Member I shall repeat it. We expect to get the 'Herons' in the early part of next year, but we propose to start our feeder services by Dakota aircrafts with effect from 1st January, 1955. The routes proposed are:

1. Dehi-Agra-Gwalior-Bhopal-Indore-Aurangabad-Bombay;
2. Madras-Tiruchirapalli-Madura-Trivandrum-Cochin-Coimbatore-Bangalore-Madras;
3. Delhi-Bikaner-Jodhpur-Ahmedabad-Rajkot.

**Shri Heda:** Do Government propose to have some feeder lines in Night Air Mail service too?

**Shri Raj Bahadur:** It is not yet under consideration.

**Shri Raghuramalah:** May I know whether a decision has been taken regarding the feeder line between Madras and Vijayawada?

**Shri Raj Bahadur:** As soon as we get 'Heron' aircraft we will try to put in commission one or two of those on the Madras-Vijayawada-Madras sector.

**Shri T. S. A. Chettiar:** Having regard to the fact that these lines are working as a whole at a loss of nearly Rs. 1 crore and odd, does it mean that the extension of these lines would mean greater loss? Or do Government think that they will be self-supporting?

**Shri Raj Bahadur:** I would invite the attention of the hon. Member to what I said in my reply to the main question, namely, that these feeder services will be started having due regard to the economies of such operation.

#### RE-SALE OF TICKETS

**\*1177. Shri Dabhi:** Will the Minister of Railways be pleased to refer to the reply given to Starred Question No. 1380 on the 27th September, 1954 and state:

(a) whether the report regarding the racket of re-sale of used railway tickets received by Government has since been considered; and

(b) if so, the action taken thereon?

**The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan):** (a) Yes.

(b) The Ticket Collector responsible for resale of used tickets has been charge-sheeted for removal from service.

**Shri Dabhi:** Is the case over?

**Shri Shahnawaz Khan:** Only the charge-sheet has been issued to him. The matter is being dealt with.

**Shri Dabhi:** May we have some more details regarding this?

**Mr. Speaker:** I think the case is sub judice, if he is charge-sheeted.

**Shri Bhagwat Jha Azad:** May I know whether it has come to the notice of Government that in some stations used tickets are not sent back, as prescribed by the rules, for months together? If so are there any arrangements to see that such tickets are not allowed to accumulate?

**Shri Shahnawaz Khan:** There are very clear orders on the subject. All the used tickets are to be sent to the accounts offices the following day they are collected; they are not normally allowed to accumulate. One case has

come to our notice and the Government is taking a very serious view of it.

#### METAL HARROW

**\*1179. Pandit D. N. Tiwary:** Will the Minister of Food and Agriculture be pleased to refer to the reply given to starred question No. 667 on the 5th March, 1954 and state:

(a) whether the metal harrow designed at the Institute of Agriculture, Anand, has been passed for use by the agriculturists;

(b) if so, its price and the places where it can be used; and

(c) whether an ordinary bullock can work it?

**The Deputy Minister of Food and Agriculture (Shri M. V. Krishnappa):** (a) and (b). The harrow is still in the experimental stage.

(c) Yes.

**Pandit D. N. Tiwary:** May I know at what places they have so far been experimented?

**Shri M. V. Krishnappa:** The Institute where it has been designed—the Anand Institute. The Principal reports that it is very satisfactory. It is however, felt that some improvements will have to be made to suit the soil in other parts of the country.

**Pandit D. N. Tiwary:** What soil, whether hard or soft?

**Shri M. V. Krishnappa:** Both the soils. It has to be modified to suit the conditions of various types of soil.

**Shri Raghavachari:** May we know the average cost of each one of them?

**Shri M. V. Krishnappa:** Approximately Rs. 30.

#### COOPERATIVE MOVEMENT

**\*1180. Shri Bibhuti Mishra:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that due to high rates of interest prevalent

among cooperative societies, overdues are mounting; and

(b) if so, the steps Government propose to take for giving relief to the societies?

**The Deputy Minister of Food and Agriculture (Shri M. V. Krishnappa):** (a) No. Overdues are not directly attributable to high rates of interest charged by Co-operative Societies.

(b) Does not arise.

**श्री विभूति मिश्र :** पहले कोआपरेटिव सोसाइटियों की तरफ से किसानों को १२ पर सेंट सूद पर कर्ज़ दिया जाता था। पीछे वह ६ पर सेंट हो गया और बहुत सी सोसाइटियों ६ और १२ तक तक १२ रुपयों तक है। किसानों पर सूद का बोग इतना ज्यादा हो गया है कि उन पर सोसाइटियों का कर्ज़ बमा हो गया है। किसान सोसाइटियों को कर्ज़ नहीं अदा कर पाते हैं और सोसाइटियों गवर्नरमेंट को रुपया नहीं दे पाती हैं। क्या सरकार उनकी मुक्ति के लिये कुछ सोच रही हैं?

**लक्ष्मण तथा कृष्ण मंत्री (श्री ए० चैन):** सूद की दर तो अलग अलग है और स्टॉर्ट गवर्नरमेंट्स इन पर विचार कर सकती हैं।

**श्री लिखर्न मिश्र :** यह कर्ज़ तो रिजर्व बैंक द्वारा दिया जाता है, और जब तक रिजर्व बैंक या केंद्रीय सरकार कुछ नहीं करती तो प्रान्तीय सरकार क्या कर सकती है, वे तो एजेंट हैं?

**श्री ए० चैन :** रिजर्व बैंक की सूद की दर तो बहुत लगती है।

**श्री भागवत भा आजाएः :** क्या मैं जान सकता हूँ कि प्रश्न के भाग (क) के जवाब में माननीय मंत्री ने जो यह कहा कि कोआपरेटिव सोसाइटियों सूद की दर अधिक है वह आवरण्यज्ञ के जमा होने का कारण नहीं है तो अगर सूद की दर के कारण एसा नहीं हो रहा है तो वहाँ पर इतना अधिक कर्ज़ बमा होने का क्या कारण है?

**Shri M. V. Krishnappa:** There are a number of reasons. The over-dues are

mainly due to the slump in the agricultural market and failure of crops in many parts of the country. Because of the failure of crops the agriculturists are not in a position to repay their debts to the society.

**Shrimati Ila Palchoudhury:** Is it a fact that co-operative societies are exempt from income-tax?

**Shri M. V. Krishnappa:** I think so. It is so in many States.

#### POSTS AND TELEGRAPHS EXPERT COMMITTEE

\*1181. **Th. Lakshman Singh Charak:** Will the Minister of Communications be pleased to lay a statement on the Table of the House showing:

(a) which of the recommendations of the Expert Committee appointed to enquire into the service conditions of the Posts and Telegraphs employees have not been accepted so far; and

(b) which of the accepted recommendations have been implemented so far?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) and (b). A copy of the report of the P. & T. Expert Committee and a copy of Director-General's circular No. 24 dated the 20th December, 1952 containing copies of Government orders on the recommendations have already been placed in the Lok Sabha Library.

All the recommendations accepted have already been implemented, except the one at item 9 which prohibits the employment of Boy peons on night duty and overtime duty. This is being further examined.

**Th. Lakshman Singh Charak:** What are the number of hours fixed for the staff of Posts and Telegraphs Department which they should work every day?

**Shri Raj Bahadur:** They differ from category to category of service. For example, in R.M.S. the duty hours are different from the duty hours of the postal and telegraphs employees.

**Th. Lakshman Singh Charak:** May I know if the Government gives any special allowance to village postmen who have to be all the time walking in rural areas?

**Shri Raj Bahadur:** Their salary is fixed on that basis and we also employ a large number of agents who carry the mail and to other duties.

**Th. Lakshman Singh Charak:** Are they given any transport allowance or provided with cycle?

**Shri Raj Bahadur:** I do not think that postmen are allowed any transport allowance.

#### GLIDING SCHOOL

\*1182. **Shri Bhagwat Jha Azad:** Will the Minister of Communications be pleased to state:

(a) whether Government propose to start any Gliding School in the near future; and

(b) the number of Gliding Schools, private and Government owned, if any, at present functioning in India?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) Two new Gliding Centres are proposed to be started in the near future, one at Allahabad and another at Bangalore.

(b) Two—one private in New Delhi and one Government owned in Poona.

**Shri Bhagwat Jha Azad:** May I know whether in view of the growing desire of the people to learn gliding, what attempts are being made by Government to encourage not only to open Government schools but also to encourage private Gliding schools.

**Shri Raj Bahadur:** We have set up a special wing in the Directorate General of Civil Aviation and appointed a Gliding Adviser to the Director General of Civil Aviation. He is trying to give a fillip to the gliding activities in the country. Apart from that the charges for a launch have been reduced to Re. 1 per launch

both at Poona Gliding Centre and Delhi Gliding Club with a view to encourage gliding.

**Shri Bhagwat Jha Azad:** There is only one private Gliding Centre as the hon. Minister said. May I know whether any grant, aid or some other help is being given to this School and do Government propose to open more of such clubs?

**Shri Raj Bahadur:** That is rather hypothetical. If attempts are made in any centre to start a Gliding Club, we shall consider the request on merits.

**Shri Joachim Alva:** Do Government realise the importance of gliding clubs as a ground force for the Air Force in as much as our neighbouring and divided State has got more gliding clubs than we have and that Germany after being demilitarised had 700 gliding clubs?

**Mr. Speaker:** He may put the question without giving any information.

**Shri Raj Bahadur:** Although opinions of experts differ on the point whether gliding is really an aid for learning flying or not, even then we give due recognition to the fact that gliding should be encouraged in the country even as a sport.

**Shri T. S. A. Chettiar:** May I know, Sir.....

**Mr. Speaker:** I am going to the next question.

#### AMRITSAR-LAHORE RAIL LINK

\*1187. **Shri Radha Raman:** Will the Minister of Railways be pleased to state:

(a) the number of persons who have travelled up to the 30th November, 1954 in the train running between Amritsar and Lahore and vice versa;

(b) the nature of facilities provided to the passengers on this line; and

(c) the income from and the expenditure on this line up to that date?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) From 28th October, 1954 to 30th November, 1954 8,239½ persons travelled from India to Pakistan and 10,360 from Pakistan to India.

(b) The usual facilities are available to passengers on this line.

(c) The income and expenditure pertaining to the passenger service up to 30th November, 1954 are as under:—

Income.	Rs. 9,512.
<i>Expenditure—</i>	
Recurring.	Rs. 3,035
Non-recurring.	Rs. 18,290.

**Shri Radha Raman:** May I know whether arrangements are made to issue through-tickets to and fro for these trains?

**Shri Alagesan:** I think that now,—I am saying subject to correction—we issue tickets up to our part and they also do so.

**Shri Radha Raman:** May I know whether Government has succeeded in making arrangements for through-trains from India to Pakistan, and if so, what is the latest position?

**Shri Alagesan:** Yes; I think that question will be considered at a conference that will be convened in the near future.

**Shri Bhagwat Jha Azad:** May I know whether it is a fact that the customs checking at both ends of this line is more in the nature of harassment to the passengers than to check smuggling? Has it come to the knowledge of the Government?

**Shri Alagesan:** Of course, customs examination has to take place and it may cause inconvenience if not harassment to the public. But, that has to be put up with.

PURCHASE OF STORES BY C. T. O.

\*1190. **Shri Morarka:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether the attention of Government has been drawn to the criticism of the Estimates Committee on the purchase system of the stores and spare parts by the Central Organisation; and

(b) whether Government have enquired into the circumstances in which indiscriminate and haphazard purchases of stores and spares were made?

**The Deputy Minister of Food and Agriculture (Shri M. V. Krishnappa):** (a) Yes, Sir.

(b) The various recommendations on the working of the Central Tractor Organisation made by the Estimates Committee in its 7th Report are still under examination. It is hoped to obtain orders of Government on them within the next few weeks.

**Shri Morarka:** May I know what is the total value of such stores purchased in this fashion as has been objected to by the Estimates Committee?

**Shri M. V. Krishnappa:** The question asked is about the recommendations of the Estimates Committee. If the hon. Member wants the total value, I am prepared to give it if sufficient notice is given.

**Shri Morarka:** The question related to the haphazard and indiscriminate purchase of stores by the Central Tractor Organisation. I want to know the total value of such stores.

**Shri M. V. Krishnappa:** I am prepared to give that later on.

**Mr. Speaker:** He wants notice; he has not got that figure with him just now.

**Shri Bhagwat Jha Azad:** Regarding this haphazard purchase of stores I want to know whether the responsibility has been pinned on any officer and whether action has been taken in this connection?

**The Minister of Food and Agriculture (Shri A. P. Jain):** We are examining the whole question and action will be taken shortly. I would request the hon. Member to have a little patience.

**Shri Morarka:** May I know whether Government propose to appoint a Cost Accountant to enquire into the matter as recommended by the Estimates Committee.

**Shri A. P. Jain:** We are examining the whole question and the Government will shortly take a decision on it.

#### NATIONAL EMPLOYMENT SERVICE

**\*1191. Shrimati Tarkeshwari Sinha:** Will the Minister of Labour be pleased to state:

(a) whether the International Labour Organisation have agreed to send experts to help in the setting up of the National Employment Service recommended by the Shiva Rao Committee; and

(b) if so, the number of experts who will come to India?

**The Deputy Minister of Labour (Shri Abid' Ali):** (a) and (b). The International Labour Organisation has not been requested by the Government of India to send experts for setting up a National Employment Service in India. A request is, however, being made for the services of two experts for assisting the National Employment Service in the development of schemes pertaining to

- (i) occupational guidance and aptitude testing, and
- (ii) the collection of employment market information.

**Shrimati Tarkeshwari Sinha:** May I know whether the International Labour Organisation have agreed to send those experts to India and if so the number of experts who are coming?

**Shri Abid Ali:** Our recommendations have not yet been forwarded we are still considering the matter.

**Shrimati Tarkeshwari Sinha:** May I know whether before inviting those experts Government has worked out the estimated cost of this proposed scheme and if so, may I know the cost?

**Shri Abid Ali:** As I said earlier, the whole matter is under consideration.

#### FISHING OPERATIONS

**\*1193. Shri C. R. Iyyunni:** Will the Minister of Food and Agriculture be pleased to state whether the Norwegians and the Japanese have come to India and started their operations in the sea to catch fish by modern methods?

**The Deputy Minister of Food and Agriculture (Shri M. V. Krishnappa):** Yes, Sir. The reply is in the affirmative.

**Shri C. R. Iyyunni:** May I know how many Norwegians and Japanese have come for this purpose?

**Shri M. V. Krishnappa:** We had allowed the Japanese "Tokyo Fishing Company, Ltd." since 1951 to operate with a trawler in the west coast, and they have trained Indians and now that company have written to say that they have suspended their operations and that they have returned to Japan, but they have trained about 34 persons and these persons are doing it now.

About the persons from Norway, as hon. Member knows, in Travancore-Cochin we have got the Norwegian project—under the community project scheme—which deals with an area of about 10 square miles where they intend to improve the conditions of fishermen, giving them more facilities by way of mechanising their country-boats and such other things.

**Shri C. R. Iyyunni:** May I know whether there is a proposal to train the people who are actually doing these fishing business operations?

**Shri M. V. Krishnappa:** Most of these people are fishermen. Only the fishermen come forward for training on fishing business. Generally, it is so.

**Shri Joachim Alva:** May I know whether the Government have a proposal by which intelligent boys from the fishermen community along the west coast, including Travancore-Cochin and Malabar, could be sent to Japan for training?

**Shri M. V. Krishnappa:** We have trained sufficient number of men. We have imported Japanese experts for fish-trawling operations on our own coast and they have trained a sufficient number of men. Why should we send our people to Japan? We need not go to Japan.

**Shri A. M. Thomas:** May I know whether there is an offer by the Norwegian project officers in Travancore-Cochin who are at present working there, to extend their activities, and if so, what have the Government done with regard to that offer?

**Shri M. V. Krishnappa:** This question only refers to the Norwegian aid programme, and I do not know whether any offer has been made to extend their activities.

#### PASSENGER AMENITIES

\*1194. **Th. Jugal Kishore Sinha:** Will the Minister of Railways be pleased to state the present arrangements for penalising and checking the unauthorised occupation of the seats in the compartments reserved for Third Class passengers booked for 300 miles and over?

**The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan):** The Special Travelling Ticket Examiner in charge of each long distance coach is required to ensure that there is no unauthorised occupation thereof by short distance passengers. If any short distance passenger is so detected, the Special Travelling Ticket Examiner is

authorised to detrain him and accommodate him in some other compartment. If the passenger refuses to comply, he is liable for prosecution under section 109 of the Indian Railways Act, 1890.

**ठाकुर चुगल किशोर सिंह :** क्या इस तरह का स्टाफ स्टॉशनों पर रखा जाता है या ट्रेनों के साथ जाता है?

**श्री शाहनवाज खां :** मैं ने अर्ज किया है कि एक स्पेशल ट्रॉवर्लिंग टिकट एग्जीमिनर उस गाड़ी के साथ जाता है।

**ठाकुर चुगल किशोर सिंह :** सभी गाड़ियों के साथ जाता है या सिर्फ उन के साथ जिन में कि ऐसे हिले लगे होते हैं?

**श्री शाहनवाज खां :** अमूमन जाता है।

**Shri Punnoose:** Are the Government aware that the short distance passengers have to face such a lot of rush in the compartment and that is the reason why the short distance passenger is getting into the long distance compartment?

**Shri Shahnawaz Khan:** The Government are aware of that.

**Mr. Speaker:** He is giving facts. It is not a question.

#### DELHI IMPROVEMENT TRUST

\*1196. **Shri B. R. Verma:** Will the Minister of Health be pleased to state:

(a) whether it is a fact that some time back the Delhi Improvement Trust had prepared a scheme for a separate colony for dhobis in Delhi; and

(b) if so, how far this scheme has progressed?

**The Deputy Minister of Health (Shrimati Chandrasekhar):** (a) Yes.

(b) The scheme was subsequently dropped.

**श्री श्री० आर० वर्मा :** क्या माननीय मंत्री यह बताने की कृपा करेंगी कि यह स्कीम क्यों हाप की गई?

**स्वास्थ्य मंत्री (राजकुमारी अमृत कौर):** यह स्कीम १९४६ में रखी गई थी। उसके बाद सी० पी० डब्ल्य० ही० ने कहा कि इस जमीन की किसी और काम के लिये जरूरत है। इस लिए वह स्कीम द्वापर कर दी गई।

**श्री शी० आर० बर्मा :** क्या माननीय मंत्री यह बताने की कृपा करेंगी कि १९५५-५६ के बजट में धोबी कालोनी बनाने का कोई प्रबन्ध किया जायेगा?

**राजकुमारी अमृत कौर :** इम्प्रूवमेंट ट्रस्ट से ऐसी कोई स्कीम नहीं आई है।

#### CARRYING OF MAIL BAGS

\*1197. **Shri I. Eacharan:** Will the Minister of Communications be pleased to state:

(a) whether the carrying of mail bags in private buses is obligatory on the part of bus owners while granting route permits by the Transport authority;

(b) whether any difficulties have been experienced in the matter; and

(c) if so, the steps taken to remove the difficulties?

**The Deputy Minister of Communications (Shri Raj Bahadur):** It is not obligatory on the part of all private bus owners to carry mails. However, in certain states a condition is attached to the route permits that the permit holder should carry mails if required to do so.

(b) No.

(c) Does not arise.

**Shri I. Eacharan:** May I know whether any remuneration has been given to these bus owners, and if so, on what basis?

**Shri Raj Bahadur:** We invite tenders for carrying mails and the tender which is most advantageous to the Department is accepted.

**Shri I. Eacharan:** Has it come to the notice of the Government that instead of giving money to the bus owners, the bus owners give money to the Government for carrying this mail on certain routes?

**Shri Raj Bahadur:** That is so. In certain cases, it has so happened. The bus owners agree to do so because it facilitates the procurement of route permits from the concerned State Government for them.

#### रातगाड़ियाँ के लिये सशस्त्र रक्षक

\*११९८. **श्री एम० एन० शिंह :** क्या रातगाड़ियाँ यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि प्रवासी रातगाड़ियों के भूतपूर्व औ० टी० सेक्शन पर मालगाड़ियाँ के लिये रात में सशस्त्र रक्षकों की व्यवस्था नहीं की जाती है,

(ख) क्या रात की हृद्यटी वाले गाड़ों ने कितनी ही बार ऐसे रक्षकों की मांग की है, और

(ग) यदि हां, तो उन की प्रार्थना पर क्या कार्यालयी की गई है?

**रातगाड़ियाँ सभा परिवहन मंत्री के सभा सचिव (श्री शाहनवाज खां) :** (क) रात में चलने वाली कुल मालगाड़ियाँ पर सशस्त्र रक्षकों की व्यावस्थक व्यवस्था की गयी है, किन्तु यह प्रबन्ध रात में चलने वाली सभी गाड़ियाँ पर नहीं हैं।

(ख) हां, बराँनी जंक्शन के कुल गाड़ों की तरफ से छपरा और कटिहार के बीच चलने वाली गाड़ियाँ के लिये।

(ग) छपरा और कटिहार के बीच चलने वाली पांचों प्रमुख गाड़ियाँ पर रात में सशस्त्र रक्षकों की व्यवस्था कर दी गयी हैं।

**श्री एम० एन० शिंह :** माल गाड़ियाँ जिन पर सशस्त्र रक्षकों का प्रबन्ध नहीं किया जाता और इस कारण उनमें जो चारियां हो जाती हैं उनको रोकने के लिए सरकार क्या इंतजाम करती है?

**श्री शाहनवाज खां :** इस वक्त रेलवे के पास इतने ज्यादा हाईयारबन्ड गार्ड नहीं हैं कि उनको हर एक गाड़ी के साथ भेज दिया जाये। गाड़ियों में चारों तरीकों आंदोलनों जो होती हैं, यह एक ला एंड आर्डर का मसला है जो कि स्टॉट गवर्नरमैट्स की ही मदद से हल हो सकता है।

**ठाकुर बुगल रिक्शार सिंह :** जिन गाड़ियों पर सशस्त्र रक्षकों की व्यवस्था की जाती है क्या उनमें भी चारों होने की खबर सरकार को मिलती है या नहीं?

**श्री शाहनवाज खां :** यह अफसोस की बात है कि जिन गाड़ियों के ऊपर सशस्त्र रक्षक जाते हैं कभी कभी उन में भी चारों आंदोलनों की वारदातें होती हैं।

#### RAILWAY ENGINES

\*1199. **Shri N. M. Lingam:** Will the Minister of Railways be pleased to state:

(a) the number of Canadian W. P. Engines in use in the Indian Railways as on the 30th November, 1954;

(b) The normal age for replacement;

(c) the general performance of these engines?

**The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan):** (a) 200.

(b) The normal age for replacement of steam locomotives is 40 years.

(c) The general performance of these locomotives has been satisfactory.

**Shri N. M. Lingam:** Is it a fact that many of these Canadian engines have shown cracks on their boilers and had to undergo extensive repairs in the workshops within five years of their use?

**Shri Shahnawaz Khan:** As far as the boilers of these engines are concerned, we have not seen anything specially wrong in them. No abnormal damages have been seen.

**Shri N. M. Lingam:** How do these engines compare with those manufactured in Chittaranjan Locomotive Factory in respect of age, performance and cost?

**Shri Shahnawaz Khan:** They compare very well.

**Shri N. M. Lingam:** It is a vague answer.

**Mr. Speaker:** The question was rather too wide.

**Shri A. M. Thomas:** It has been said by the Parliamentary Secretary that the normal age of these engines is 40 years. May I enquire what exactly is the average age of the engines now being run?

**Shri Shahnawaz Khan:** We have got over 5,000 railway engines. Does the hon. Member expect me to remember the age of every single engine?

**Shri A. M. Thomas:** I wanted only the average age at present.

**Shri Shahnawaz Khan:** Many of our locomotives are over-aged.

#### AGRICULTURAL CREDIT

\*1200. **Shri Gadilingana Gowd:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government propose to establish an All-India Farm Credit Council in the near future in pursuance of the recommendation made by Mr. Chester Davis, Consultant to the Ford Foundation; and

(b) if so, what will be its composition?

**The Deputy Minister of Food and Agriculture (Shri M. V. Krishnappa):** (a) The question will be considered only after the Rural Credit Survey Report of the Reserve Bank of India becomes available.

(b) does not arise.

**Shri Gadilingana Gowd:** May I know the nature of the help, and the machinery through which the All-India Farm Credit Council will work?

**Shri M. V. Krishnappa:** At the invitation of the Planning Commission and the Ford Foundation, Mr. Chester Davis was invited to this country. He produced a report after studying the rural conditions in the country for about three months, and according to him, he advised the Government to have an All-India Farm Credit Council. It is under the consideration of the Government and we want to take a decision on it after the report on the Rural Credit Survey by the Reserve Bank of India becomes available.

**The Minister of Food and Agriculture (Shri A. P. Jain):** I might add that the report of the Rural Credit Survey has now been made available and we propose to take decisions on that report shortly.

**Shri Punnoose:** When this question of rural credit is being considered, are Government surveying the extent of rural indebtedness also?

**Shri A. P. Jain:** The Reserve Bank has conducted a through survey and the report of the survey has been submitted to Government only very recently. It is under consideration.

**Shri S. N. Das:** May I know whether a copy of this report will be made available to each Member of the House?

**Shri A. P. Jain:** That question had better be addressed to the Finance Minister.

#### RAILWAY BRIDGE

**\*1201. Shri L. Jogeswar Singh:** Will the Minister of Railways be pleased to state:

(a) whether the Government have taken any steps to carry out survey work for the construction of a bridge over the Brahmaputra connecting Amingaon with Pandu or Kaena Kubja hills;

(b) if so, the nature of the steps taken;

(c) whether the Government of Assam have submitted a survey scheme

to the Government of India in this regard;

(d) if so, the main features of the scheme; and

(e) the financial commitment of the Government of India in this regard and the share to be borne by the State Government?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) and (e). Do not arise.

#### RAILWAY LINES

**\*1203. Shri M. L. Agrawal:** Will the Minister of Railways be pleased to state:

(a) the reasons for not restoring the Narrow-Gauge Shahjahanpur-Nailani railway line after it was dismantled during the world wars; and

(b) whether Government propose to restore it at an early date?

**The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan):** (a) and (b). It will not be in accordance with general policy to have narrow gauge lines in other than hilly tract, and the question of constructing a new metre gauge line to connect these places, if recommended by the State Government, would be considered along with the other projects which they might suggest for construction during the Second Five Year Plan.

**Shri M. L. Agrawal:** May I know how many lines dismantled during the war have not yet been restored?

**Mr. Speaker:** Does the hon. Member restrict his question to U.P. or does he refer to the whole of India?

**Shri M. L. Agrawal:** In U.P.

**Shri Shahnawaz Khan:** For that I shall require notice, but I might say in this connection that this particular line to which the hon. Member has

made reference was dismantled not during the last war but in the war before that, that is in 1918.

#### INDIGENOUS MEDICINES

**\*1204. Dr. Satyawadi:** Will the Minister of Health be pleased to state:

(a) whether the Advisory Committees on indigenous medicines have submitted any report; and

(b) if so, whether copies of the recommendations of the Committees will be laid on the Table of the House?

**The Deputy Minister of Health (Shrimati Chandrasekhar):** (a) Yes.

(b) A copy of the recommendations of the Advisory Committee on Ayurveda which met on the 12th October, 1954, is laid on the Table of the Sabha. [See Appendix V, annexure No. 33].

**Dr. Satyawadi:** May I know the Government's reactions on the suggestions submitted by the Advisory Committee?

**Shrimati Chandrasekhar:** We have accepted all those recommendations.

**Dr. Satyawadi:** Has any Tibbia College approached the Government for any grant and, if so, may I know Government's reactions thereon?

**Shrimati Chandrasekhar:** The Tibbia College of Delhi has asked for some help. We have received the application and it is under consideration.

**Shri Bhagwat Jha Azad:** May I know whether an exception has been made by the Advisory Committee and whether this indigenous medicine comes under definition of 'modern medicine'?

**Mr. Speaker:** I think about four days back he put some such question.

**Shri Bhagwat Jha Azad:** The hon. Minister said that indigenous medicine is not included in 'modern medicine'. I want to know whether this indigenous medicine comes under 'modern medicine'.

**The Minister of Health (Rajkumari Amrit Kaur):** Ayurveda cannot come under 'modern medicine'.

#### RESEARCH ON TIMBERS

**\*1206. Shrimati Ila Palchoudhury:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether any research on timbers has been carried out in Darjeeling District; and

(b) if so, whether Government propose to utilise the lesser known timbers in that district?

**The Deputy Minister of Food and Agriculture (Shri M. V. Krishnappa):** (a) Yes.

(b) Some lesser known timbers like Kapasi, Saur and Chilauni are already being used; the possibility of using others is under consideration.

**Shrimati Ila Palchoudhury:** May I know whether any paper factories are envisaged in the Darjeeling district, as a considerable amount of timber for this purpose may be available?

**Shri M. V. Krishnappa:** Not to my information. I want notice for it. It is for the Commerce and Industry Ministry to say that.

**Shrimati Ila Palchoudhury:** May I also know whether any tan chest factory is proposed to be started, because that is a commodity greatly used in the Darjeeling district?

**Shri M. V. Krishnappa:** Already the capacity is used for shoe-lace and packing cases, high class furniture and others. The question of starting more factories, I am afraid, has to be referred to the Commerce and Industry Ministry.

**Shrimati Ila Palchoudhury:** May I know whether all the lesser known timbers that can be used for other commercial purposes are exported to other countries?

**Mr. Speaker:** I think that can be put to the Commerce Ministry.

## LOANS TO AIR LINES CORPORATION

\*1207. **Shri K. C. Sodhia:** Will the Minister of Communications be pleased to state:

(a) the total amount of loans sanctioned to each of the two Air Lines Corporations during 1954-55 so far;

(b) the purpose for which they were sanctioned; and

(c) the terms thereof?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) to (c). A loan of Rs. 50 lakhs has been sanctioned to the Indian Airlines Corporation at 4½% interest per annum payable annually. The principal is to be repaid in two annual instalments commencing from the year 1958-59. The loan has been advanced for meeting the current working expenses of the Corporation. No loan has so far been advanced to the Air India International Corporation during 1954-55.

**Shri K. C. Sodhia:** Are any subsidies also granted to these Lines?

**Shri Raj Bahadur:** No, Sir.

जमींदारी-उम्मूलन

\*1208. **श्री रनदमन सिंह :** क्या जात्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या जमींदारी-उम्मूलन के संबंध में सरकार ने कोई ऐसे निर्देशक सिद्धान्त बनाये हैं, जिन में यह व्यवस्था की गई हो कि एक जमींदार के पास कम से कम कितनी जमीन होनी चाहिये ।

(ख) यदि हां, तो उस के ब्यौरे क्या है ; और

(ग) जमींदारी-उम्मूलन के बाद जमींदारों से प्राप्त होने वाली जमीन के उपयोग के लिये सरकारी सिद्धान्त क्या हैं ?

**The Deputy Minister of Food and Agriculture (Shri M. V. Krishnappa):** (a) No.

(b) Does not arise.

(c) Legislation in each State lays down the relevant principles according to the local conditions.

**श्री रनदमन सिंह :** क्या मंत्री महोदय इसको हिन्दी में बताना की कृपा करेंगे ?

**ज्ञात्य तथा कृषि मंत्री (श्री ए० पी० जैन):** (क) जी नहीं ।

(ख) सवाल उत्पन्न नहीं होता है ।

(ग) हर एक सरकार अपने हालात के मुताबिक कानून बना रही है ।

**श्री रनदमन सिंह :** क्या मैं जान सकता हूँ कि जिन किसानों ने जमींदारी उम्मूलन के द्वारा जमींदारों से मुश्तकना तो कैसे जमीन ले ली थी और बिसको उन्होंने उपजाऊ बना लिया था, उस जमीन से वे किसान जमींदारी उम्मूलन के बाद बैदल कर दिये गये हैं, उनके लिये क्या किया जायेगा ?

**श्री ए० पी० जैन :** जमींदारी उम्मूलन से जो जमीन मिल रही है उसके बारे में उसका यह है कि वह संतुली करने वालों को कुछ पैसा ले कर दी जाती है ।

**श्री रनदमन सिंह :** बटवार के सिलसिले में एक परिवार की संस्था कितनी मानी गयी है ?

**श्री ए० पी० जैन :** वह तो हर एक राज्य में अलग अलग है ।

**श्री रनदमन सिंह :** एक परिवार के पास स्थान से ज्यादा कितनी जमीन होनी चाहिये ?

**श्री ए० पी० जैन :** अभी तक तो इसका निर्णय नहीं हुआ है । राज्य सरकारों से पूछा गया है कि उनके यहां कितनी जमीन हैं और किस किस के पास कितनी कितनी हैं । जब इसका व्यापार से लिया जायेगा तब यह प्रश्न तो होगा ।

**Shri N. B. Chowdhury:** May I know whether it is a fact that certain State Governments had approached the Government of India to amend certain

sections of the Constitution in order that they may expedite their land reform laws?

**Shri A. P. Jain:** The question of amending the Constitution in this respect is under the consideration of the Government and a decision may be announced shortly.

**Mr. Speaker:** No. 1211, Shri Viswanatha Reddy.

**An Hon. Member:** Shri Viswanatha Reddy is here.

**Mr. Speaker:** Hon. Members have to be careful to see when their questions are called. Otherwise they will be passed over.

**Shri Viswanatha Reddy:** No. 1211, Sir,

#### RAILWAY RATES TRIBUNAL

\*1211. **Shri Viswanatha Reddy:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that several Chambers of Commerce have made a representation to Government to the effect that the present procedure of settling cases before the Railway Rates Tribunal involves considerable expense and time to the parties; and

(b) if so, the steps proposed to be taken to obviate these difficulties?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) Yes, Sir.

(b) The matter is under examination.

**Shri Viswanatha Reddy:** May I know the average number of cases for review that come up before the Railway Rates Tribunal annually and how many of them are decided?

**Shri Alagesan:** The cases are not many; I do not have the exact numbers; they may be four or five.

**Shri Viswanatha Reddy:** In view of the insistent demand of the commercial and industrial community of the country for a review of the rate and freight structure in Indian railways, may I know whether any attempts are

being made to see that a review is undertaken?

**Shri Alagesan:** It is proposed to undertake such a review.

**Shri Basappa:** May I know in respect of what goods this difference in rate arises?

**Shri Alagesan:** I should like to have notice. I do not have the details of the cases.

**Shri Basappa:** After all, there will be four or five cases.

**Dr. Lanka Sundaram:** May I know the total cost involved in the maintenance of the Railway Rates Tribunal with the lack of work which the hon. Minister mentioned a little while ago?

**Shri Alagesan:** It is a statutory body and it has to be maintained. I think the cost is not much. I can give figures if the hon. Member puts a specific question. I do not have the figures before me.

#### WATER SUPPLY IN AGARTALA

\*1213. **Shri Biren Dutt:** Will the Minister of Health be pleased to refer to the reply given to the unstarred question No. 523 on the 17th September, 1954 and state the nature of the water works and drainage scheme proposed for Tripura and the time it will take for its execution?

**The Deputy Minister of Health (Shrimati Chandrasekhar):** The preparation of the scheme for water supply and drainage for Agartala town has not yet been completed. It is too early as yet to state when the scheme will be executed.

#### DESTRUCTION OF CROPS BY ELEPHANTS

\*1214. **Shri Dasaratha Deb:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government are aware that elephants and other wild animals destroy crops at many places in Tripura; and

(b) if so, the measures Government propose to take to check this menace?

**The Deputy Minister of Food and Agriculture (Shri M. V. Krishnappa):** (a) and (b). The information is being collected and will be laid on the Table of the Sabha.

**Shri Dasaratha Deb:** Is it not a fact that since the Government of Tripura have taken the licensed guns from the tribal people, this elephant and tiger menace has increased in various parts? Do Government propose to return all these guns without delay?

**Shri M. V. Krishnappa:** It may be part of the information that we may get.

#### INDIAN POSTAGE STAMP CENTENARY EXHIBITION

\*1216. **Shri Ram Saran:** Will the Minister of Communications be pleased to state the expenditure incurred on the recently held Indian Postage Stamp Centenary Exhibition?

**The Deputy Minister of Communications (Shri Raj Bahadur):** Rs. 10 lakhs 90 thousands roughly. Exact figures are not ready.

**श्री राम शरण :** खर्च की मूल्य मूल्य मद्दत्या हैं ?

**Shri Raj Bahadur:** Construction of the philatelic hall, construction of the theatre, organisation of the International Philatelic Exhibition, organisation of the International children's postage stamp designing competition organisation of Postal Exhibition, hospitality to foreign guests, expenditure on printing, transport charges, insurance of exhibits, cost of frames, travelling expenses, lighting charges, pay of staff, rent etc.

**श्री राम शरण :** उस हाल के निर्माण में कितना रुपया खर्च हुआ और उसका क्या उपयोग हो रहा है ?

**श्री राज बहादुर :** हाल में रुपया जो खर्च हुआ वह लगभग दो लाख ५० हजार से ऊपर खर्च हुआ और वह हाल में भिन्न उपयोगों में लाया जायेगा, एंगिजीशंस के लिये और विभाग के और भी कामों के लिये ।

**Shri S. N. Das:** What was the income from the sale of tickets or otherwise?

**Shri Raj Bahadur:** It was to the tune of Rs. 6,52,457 on the first day sale of commemoration stamps in all the post offices in India. It is the first day's sale.

**Shri Thimmaiah:** How many new types of stamps were issued during the Centenary Exhibition?

**Shri Raj Bahadur:** Four, which the hon. Member might have seen.

#### INTERNATIONAL TELECOMMUNICATIONS UNION

\*1218. **Shri Ibrahim:** Will the Minister of Communications be pleased to state:

(a) whether India is a member of the Administrative Council of the International Telecommunications Union; and

(b) if so what are the advantages of being a member of this Union?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) Yes.

(b) The chief advantages of being a member of the International Telecommunications Union are:

(i) ensuring international co-operation for the improvement and rational use of all telecommunications in general and those of India in particular;

(ii) obtaining information regarding the latest developments in technical facilities and their most efficient operation with a view to improving the efficiency of Indian telecommunication services and increasing their usefulness in making them available to the public.

(iii) securing an equitable allocation of the radio frequency spectrum for the Indian Radio Services and registration of their frequency assignments

in order to avoid harmful interference from the radio stations of other countries;

- (iv) collaborating with other Administrations to establish tariffs at levels as low as possible consistent with an efficient service;
- (v) helping to ensure the safety of life at sea and in air through the co-operation of telecommunication services; and
- (vi) undertaking technical studies on telecommunication matters in collaboration with administrations for improvement in technique and operational methods.

**Shri K. G. Deshmukh:** May I know what is the contribution that the Government is making towards this?

**Shri Raj Bahadur:** Rs. 1.78 lakhs per annum.

#### MEDICAL DELEGATION FROM WEST GERMANY

\*1221. **Shri V. Missir:** Will the Minister of Health be pleased to state:

(a) whether any Delegation of Medical Experts from West Germany visited this country in the last week of November, 1954;

(b) if so, the main purpose of their visit; and

(c) whether the Delegation came at the invitation of Government?

**The Deputy Minister of Health (Shrimati Chandrasekhar):** (a) Yes.

(b) They came on a study tour.

(c) No.

#### ROCK BURST IN KOLAR GOLD FIELDS

\*1222. **Shri Thimmaiah:** Will the Minister of Labour be pleased to state:

(a) whether it is a fact that a rock burst took place at the Kolar Gold fields on the 30th November, 1954;

(b) if so, the number of persons killed and injured; and

(c) the causes of the accident?

**The Deputy Minister of Labour (Shri Abid Ali):** (a) Yes.

(b) Four killed; one seriously injured.

(c) An enquiry into the accident is being made.

**Shri Thimmaiah:** May I know whether any relief has been given to the bereaved families?

**Shri Abid Ali:** Certainly. Accordinging to the Workmen's Compensation Act, the families of the deceased persons will get relief if they have not already got it.

**Shri Thimmaiah:** May I know whether the Rockburst enquiry Committee which was appointed a year back has submitted its report and what its recommendations are?

**Shri Abid Ali:** If the hon. Member is referring to the enquiry concerning the rockburst in 1952, the report was placed on the Table of this House on 14th May, 1953.

**Shri Joachim Alva:** Is it true that the Government has got fool-proof rules regarding inspection of mines, but that inspection done by the Inspectors is irregular and not on sound lines?

**Shri Abid Ali:** It is not a fact.

**Shri P. C. Bose:** What is the depth at which this rockburst took place and what is the likely pressure per square inch of this super-incumbent rock?

**Shri Abid Ali:** The accident took place on 30th November, 1954. With regard to the second part, I would like to have notice.

**Shri P. C. Bose:** I wanted to know the depth.

**Shri Abid Ali:** I am sorry. About 290 feet.

#### पर्यटक यात्रायात

\*१२२३. श्री भक्त दर्शन : दशा परिवहन मंत्री २ दिसम्बर, १९५४ को

दिये गये तारीकित प्रश्न संख्या ६६६ के उत्तर के सम्बन्ध में सभा के पटल पर एक ऐसा विवरण रखेंगे, जिस में १९५४ में अब तक विभिन्न राज्यों को पर्यटक यातायात को प्रोत्साहित करने के लिये दी गई आर्थिक सहायता की राशि दर्शायी गई हो ?

**The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan):** A statement is placed on the Table of the Sabha. [See Appendix V, annexure No. 34].

**श्री भक्त दर्शन :** इस विवरण पत्र से स्पष्ट है कि अभी तक दो राज्य सरकारों को ही आर्थिक सहायता दी गयी है। मैं जानना चाहता हूँ कि अन्य राज्य सरकारों ने इसके लिये आवेदन किया था या नहीं, या उनकी मांगें अभी विचारधीन हैं ?

**श्री शाहनवाज खां :** इस साल में कुल दो लाख रुपया हमारे पास था जो कि इस काम के लिये दिया जा सकता था। जो जो सिफारिशें हमारे पास राज्य सरकारों ने भेजी हैं, उनमें से जो सबसे ज़रूरी थीं, उनको हम ने दे दिया।

**श्री भक्त दर्शन :** क्या एसी योजना भी तैयार की गयी है कि इस पर्यटन उद्योग के सम्बन्ध में जो गैंग्सरकारी संस्थाएं कार्य कर रही हैं उनको भी सहायता दी जाये, और यदि एसी कोई योजना है, तो क्या उम्म पर कोई निर्णय किया गया है ?

**श्री शाहनवाज खां :** जी अभी तक तो एसा कोई नहीं किया गया है।

**श्री हेड़ा :** क्या इस सम्बन्ध में सरकार कुछ नये आफिसेज सॉल रही हैं और कुछ नये आफिसर्स का चुनाव इस सम्बन्ध में हो रहा है ?

**श्री शाहनवाज खां :** जहाँ जहाँ ज़रूरत समझी जाती है, सॉले जाते हैं वक्त बवक्त।

**The Deputy Minister of Railways and Transport (Shri Alagesan):** We have opened new offices in Bangalore, 565 LSD

Aurangabad, Simla, Ootacamund and Darjeeling.

**Shri Kasliwal:** May I enquire whether the Government have any plan in view to encourage tourist traffic?

**Shri Shahnawaz Khan:** Yes, Sir. We have a comprehensive plan in view. We are holding a meeting of the State representatives on 17th December, for elaborating the plan.

#### THEFT OF POSTAL BAGS

\*1227. **Shri Dabhi:** Will the Minister of Communications be pleased to refer to the reply given to starred question No. 917 on the 14th September, 1954 and state:

(a) whether the police have completed the investigation in regard to the theft of postal bags on the 5th April, 1954 from the Madras Mail; and

(b) if so, with what result?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) Yes.

(b) The Police have not been able to detect the culprits and it is regretted that the case has to be treated as "undetected".

#### EXPANDED DAIRY INSTITUTE

\*1228. **Shri Bhagwat Jha Azad:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government have any scheme under consideration for the establishment of an expanded Dairy Institute near Delhi;

(b) if so, whether any site has been selected for this purpose; and

(c) whether Dairy Science Degree courses would be introduced in the Institute?

**The Deputy Minister of Food and Agriculture (Shri M. V. Krishnappa):**

(a) Yes.

(b) No.

(c) Proposals in this regard form part of the expansion scheme.

**Shri Bhagwat Jha Azad:** What will be the cost either recurring or non-recurring of such a scheme to which the answer is "yes"?

**Shri M. V. Krishnappa:** It has to be worked out. It is only a proposal for the next Five Year Plan.

**Shri Bhagwat Jha Azad:** In what respect would this expanded dairy scheme differ from the Dairy Institute?

**Shri M. V. Krishnappa:** We will expand the present Dairy Research Institute at Bangalore which is being run on a small scale. We want to make it a National Dairy Research Institute, a bigger thing which will consist of about five to six sections. It will have a Central Dairy College also attached to it.

**Shri S. N. Das:** In reply to the question, the hon. Minister said that the scheme was under consideration, and latterly he said that it was still an idea. May I know when this idea was conceived and what time it will take to bear fruit?

**Shri M. V. Krishnappa:** It is not an idea, it is a proposal. We had asked the Director of the Research Institute, Bangalore, to submit a scheme. He has submitted certain proposals to expand the present Dairy Institute on a national scale and make it a big unit. It is for the Second Five Year Plan. That is what I said.

**Shri Bhagwat Jha Azad:** May I know whether it is a fact that the present Institute at Bangalore is situated at a very good place, but the Government propose to shift it? If that is so, what is the reason?

**Shri M. V. Krishnappa:** The area is very limited at the present Research Institute at Bangalore. It has got only 150 acres, whereas for this National Institute the minimum required is at least about 2,000 acres. We also want a continuous water supply, at the rate of one lakh gallons per day of filter-

ed water. All this is necessary. We have not yet decided whether to shift that dairy institute or not.

**Shri Basappa:** May I know whether there is sufficient land in Mysore near the present Institute which can fit in with this Institute, and may I know if every effort is being made to take over that land?

**Shri M. V. Krishnappa:** We are making every effort to retain the Institute at Bangalore, but there are so many troubles there. We are not able to get sufficient land, sufficient water supply. We require at least 2,000 acres of land. At present we do not have 2,000 acres of land in that area.

**Shri N. Rachiah** rose —

#### SUGAR MILLS

\*1229. **Shri Gidwani:** Will the Minister of Food and Agriculture be pleased to state whether it is a fact that Government have decided to liberalise their licensing policy for the setting up of sugar mills in the country?

**The Deputy Minister of Food and Agriculture (Shri M. V. Krishnappa):** Both expansions of existing units and installation of new factories are now liberally licensed, having regard of course to the essential requirements needed for this increased capacity to show itself in increased production.

**Shri Gidwani:** What will be the number of mills for which it is proposed to give licenses and what will be the basis on which the licenses will be given?

**Shri M. V. Krishnappa:** We want to increase production by about 4½ lakh tons in these two years. So, for that we have called for applications. About 80 applications have come—about 39 of them for the expansion of the existing units and increasing production, and 25 of them for the starting of new factories.

**Shri Gidwani:** May I know whether any regions have been selected and which are those regions where these mills will be started?

**Shri M. V. Krishnappa:** They will be throughout the country. Wherever the applications come from, they will be considered, and generally it is felt, as the late Shri Kidwai used to say, that South India is preferred for sugar factories now.

**Shri Ramachandra Reddi:** How many applications have been received from South India, and how many have been favourably disposed of, state-wise?

**Shri M. V. Krishnappa:** We have disposed of about 25 applications, and most of them are from Bombay. We have issued 11 licences for Bombay out of which 10 are for co-operative sugar factories, and one is a private limited concern. We have given two licences for Hyderabad, one at Mysore, two in Andhra, one in Madras, one in PEPSU, two in Punjab, Saurashtra 1, and Bombay 2 refineries.

**Shri Kelappan:** May I know how many mills are idle at present for want of work?

**Shri M. V. Krishnappa:** Out of 159 or so, about 25 are idle in North India.

#### WILD LIFE PARK

\*1230. **Shri Radha Raman:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether any progress has been made in the proposals for establishing a 'Zoo' and a lake near Lodi Gardens in Delhi;

(b) if so, what is the progress; and

(c) if not, the reasons therefor?

**The Deputy Minister of Food and Agriculture (Shri M. V. Krishnappa):**

(a) to (c). It was originally proposed to set up a Zoological Park near Purana Qilla through the agency of the Delhi State Government. It has now been decided that the Central Government should assume responsibility for the execution of the Scheme. Steps are being taken to obtain the services of a foreign expert for the purpose.

**Shri Radha Raman:** May I know if there is also a scheme of botanical gardens, if so, where is it going to be situated?

**Shri M. V. Krishnappa:** The site that is in question now was meant for starting a botanical garden. A Committee was constituted and they are of opinion that the present garden which we are going to start should have both the characteristics—it should be both a zoological and botanical garden.

**Shri Radha Raman:** When does the Government think that the work will start on these two projects?

**Shri M. V. Krishnappa:** Very soon. We have asked the Inspector-General of Forests to consult some experts who have come for the World Forestry Congress at Dehra Dun. He will have some consultations with the foreign experts who have got such parks in their countries and immediately after that we are likely to take a decision.

**Shri Radha Raman:** May I know if the Central Government have set aside any definite sum for this purpose?

**Shri M. V. Krishnappa:** Yes. We have given Rs. 4.3 lakhs to the Delhi Government to start that park, and perhaps that is meant for this.

#### LATE RUNNING OF TRAINS

\*1231. **Pandit D. N. Tiwary:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that punctuality and regularity of train services in all the Zones and specially on North Eastern Railway has deteriorated since January, 1954;

(b) if so, the special reasons for the irregular and late running of trains; and

(c) whether it has also affected the earnings of the railways?

**The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan):** (a) to (c). A statement giving the information re-

quired is laid on the Table of the House. [See Appendix V, annexure No. 35.]

**Pandit D. N. Tiwary:** In the statement it is given that due to excessive heat and monsoon weather, the punctuality of the railways is affected. May I know whether in the winter season also the punctuality of the railways is affected or not?

**Shri Shahnawaz Khan:** Generally, there is an improvement in the winter months, but sometimes certain conditions are created which do affect the punctuality of trains during winter even,—things like big fares, kumbh and other melas.

**Pandit D. N. Tiwary:** May I know whether one of the reasons for the unpunctuality of the trains is given as excessive heat? I wanted to know whether there is any scientific basis for knowing whether heat or rain or cold affects the punctuality of the railways?

**Shri Shahnawaz Khan:** Excessive heat and excessive rains do affect the punctuality of trains in a very potent manner. Due to excessive heat, a large number of our guards, drivers, firemen etc., fall ill and there is also sometimes scarcity of water at many stations. Due to monsoons there are breaches.

**Pandit D. N. Tiwary** rose—

#### AGRICULTURAL COLLEGES

\*1232. **Shri Morarka:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government have in conformity with the recommendation of the Estimates Committee contained in para 53 of the Seventh Report made any arrangements for the admission of students from States having no Agricultural Colleges of their own in the Agricultural Colleges of adjoining States;

(b) whether Government have consulted the State Agricultural Colleges

on the desirability of providing more seats for students from the adjoining States; and

(c) if so, the result thereof?

**The Deputy Minister of Food and Agriculture (Shri M. V. Krishnappa):** (a) to (c). State Governments have not been addressed in the matter. This was because the recommendations of the Estimates Committee are engaging attention of Government and it is proposed to maintain the Central College of Agriculture as an institution separate from the Indian Agriculture Research Institute. The proposals to reorganise the college are presently under consideration. Pending final reorganisation the Central College of Agriculture is being continued as at present and will admit students from States which possess no Agricultural College of their own.

**Shri Morarka:** May I know the names of the States which do not have agricultural colleges?

**Shri M. V. Krishnappa:** In all C States and some of the B States they do not have. The States are: Delhi, Ajmer, Coorg, Tripura, Travancore-Cochin, PEPSU, Himachal Pradesh, Manipur, Bilaspur and Kashmir. These are the States which have not got their own colleges.

**Shri Morarka:** May I know whether Government propose to give any special grants for starting such colleges to those States which do not have a college of this type?

**Shri M. V. Krishnappa:** That is the recommendation of the Estimates Committee. We will consider it. It is still under the consideration of the Government.

**Shri S. N. Das:** May I know whether any estimate has been made of the personnel required by the Government within this Five Year Plan and what is the present capacity for training these personnel for these colleges?

**Shri M. V. Krishnappa:** An estimate has been made, but I want notice to give the details.

## RAILWAY ACCIDENTS

**\*1235. Th. Jugal Kishore Sinha:** Will the Minister of Railways be pleased to state the finding of the enquiry conducted in connection with Jagat Bela explosion on the North Eastern Railway near Gorakhpur?

**The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan):** The required information is laid on the Table of the Sabha. [See Appendix V, annexure No. 36.]

**ठाकुर चुगल किशोर सिंह :** इस इन्कायरी की रिपोर्ट पर सरकार ने अब तक क्या कार्रवाई की?

**श्री शाहनवाज खां :** अभी तक तो कोई सास कार्रवाई नहीं की है।

**ठाकुर चुगल किशोर सिंह :** इन दुर्घटनाओं में लोगों की जान माल को स्वतर से बचाने के लिये सरकार क्या कर रही है?

**श्री शाहनवाज खां :** इस में रेलवे मिनिस्ट्री यही उम्मीद कर सकती है कि जो कानून हैं उस को स्टैट गवर्नमेन्ट्स और द्सर्र आदमी मानेंगे।

**ठाकुर चुगल किशोर सिंह :** इन मामलों में प्रीलस का कसर मालूम हाने पर सरकार ने उस के स्विलाफ क्या कार्रवाई की?

**श्री शाहनवाज खां :** उस पर हम कोई कार्रवाई नहीं कर सकते, सिर्फ अफसोस ही जाहिर कर सकते हैं।

## WRITTEN ANSWERS TO QUESTIONS

## TRAINING IN TELE-COMMUNICATIONS

**\*1170. Sardar Hukam Singh:** Will the Minister of Communications be pleased to state:

(a) the number of Officers trained abroad so far in order to keep pace with the latest developments in foreign countries in the field of telecommunications; and

(b) whether Government proposes to send any more officers for training in tele-communications?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) 57.

(b) Yes, as and when necessary.

## GINGER (FIBRE CONTENT)

**\*1172. Shri V. P. Nayar:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that the fibre content of the Indian ginger (*Zingiber officinale*) is more than that in the ginger produced in Jamaica and other countries;

(b) whether this factor is responsible for the comparatively lower prices in the world market for Indian ginger; and

(c) what steps, if any, have been taken to minimise the fibre content of Indian ginger?

**The Minister of Food and Agriculture (Shri A. P. Jain):** (a) Yes.

(b) No. The prices of Indian ginger are reported to be 20 to 30 per cent. higher than those of foreign qualities of ginger.

(c) The present programme under the Ginger Research Scheme, Madras, provides for a varietal trial which would help in isolating types with low fibre content. Another scheme has also been sanctioned in Assam.

## FOOD AND AGRICULTURE ORGANISATION

**\*1174. Shri D. C. Sharma:** Will the Minister of Food and Agriculture be pleased to state the cost incurred by India during the year 1954 up to the date for which figures are available, in connection with the Food and Agriculture Organisation?

**The Minister of Food and Agriculture (Shri A. P. Jain):** The Government of India have paid to the Food and Agriculture Organization a sum of Rs. 11,74,268 as annual contribution for the Calendar year 1954.

## RAILWAY CORRUPTION ENQUIRY COMMITTEE

\*1175. **Shri S. C. Singhal:** Will the Minister of Railways be pleased to refer to the replies to the supplementaries on starred question No. 340 asked on the 24th November, 1954 and state:

(a) the expenditure incurred so far on the Railway Corruption Enquiry Committee; and

(b) the amount paid by way of daily and travelling allowances to its members during this period?

**The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan):** (a) and (b). Total amount spent so far is Rs. 12,513-8-0 including Rs. 24,612-2-0 paid as daily and travelling allowances to the members.

## DEMANDS OF ALL-INDIA BUILDING WORKERS UNION

\*1178. **Shri T. B. Vittal Rao:** Will the Minister of Labour be pleased to state:

(a) whether the All India Building Workers' Union have placed certain demands before Government;

(b) if so, what are their demands; and

(c) the action taken by Government thereon?

**The Minister of Labour (Shri K. K. Desai):** (a) Yes.

(b) The demands are for:

- (i) recognition of the union;
- (ii) a housing scheme for building workers;
- (iii) weekly off with pay;
- (iv) fixing of the work load;
- (v) constitution of a tripartite Labour Board for building workers;
- (vi) departmental action against a contractor, who, it is alleged, habitually harasses and exploits the workers.

(c) The Union has been informed by the Central Public Works Department to represent their grievances to the State Government as these pertain to the workers employed in the building and construction industry by contractors.

## RAILWAY EMPLOYEES

\*1183. **Shri Namblar:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that 450 clerks, signallers and Ex-grainshop staff of the Eastern Railway have been reverted to class IV category; and

(b) if so, the reasons therefor?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) On the ex-Bengal Nagpur Railway section of the Eastern Railway, recently some 284 non-matriculate clerks of the Grainshop Department and 7 non-matriculate signallers have been reverted to class IV categories. Information in regard to ex-East Indian Railway section is not available.

(b) A total of 885 non-matriculates had been temporarily recruited, mainly for grainshop work on the ex-B. N. Railway. The question of absorbing them in permanent posts was examined with due regard to their educational qualifications and quality of work. Those who were found unsuitable for permanent retention in class III have been given alternative employment in class IV, as stated above.

## AUXILIARY MEDICAL PERSONNEL

\*1184. **Dr. Rama Rao:** Will the Minister of Health be pleased to refer to the reply given to starred question No. 537 on the 6th September, 1954 and state the progress made in the scheme for training of Auxiliary Medical personnel in the country?

**The Minister of Health (Rajkumari Amrit Kaur):** Further consideration has been given to the scheme. In view of conflicting opinions received

from the various States, it is proposed to place the Scheme before the Central Council of Health at their next meeting to be held early in 1955.

**VANASPATI (COLOURING MATERIAL)**

**\*1185. Shri Bahadur Singh:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether experts of the World Health Organisation have carried on research in the Veterinary Institute Bareilly to find out suitable colouring material for hydrogenated Vegetable fats; and

(b) if so, whether any stable and harmless colour has been evolved?

**The Minister of Food and Agriculture (Shri A. P. Jain):** (a) No.

(b) Does not arise.

**TRANSPORT WORKERS' UNION**

**\*1186. Shri Nanadas:** Will the Minister of Transport be pleased to state:

(a) whether Government are aware that some Transport Workers' Unions have demanded tripartite conference of the representatives from the State and Central Governments and workers; and

(b) if so, when Government propose to convene such a conference?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) and (b). No such demand has been received.

**INDIAN AIRLINES CORPORATION PLANES**

**\*1188. Shri T. K. Chaudhuri:** Will the Minister of Communications be pleased to state:

(a) whether it is a fact that in October, 1954 five Indian Airlines Corporation planes which started from the Dum Dum and Patna Air Ports were forced to return on account of engine troubles having developed shortly after start;

(b) whether any enquiry has been held as to the state of arrangements

for air-craft check-up before flight in the Dum-Dum and other Air Ports; and

(c) the type of air-craft involved in each of the above mentioned cases and the number of flight hours already done by each of them?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) On 22-10-54 three aircrafts of Indian Airlines Corporation which took off from Dum Dum Airport for Dacca, Imphal and Agartala had to return to Dum Dum due to reasons which are given in the statement I lay on the Table of the Lok Sabha. [See Appendix V, annexure No. 37.]

On the same day, a plane of Darbhanga Aviation which took off from Patna for Calcutta force landed at Asansol. It will be seen that in only one case, there was engine trouble.

(b) All aircrafts engaged in public transport are required to undergo daily inspection by appropriately licensed Air-craft Maintenance Engineers. In the case of radio equipment, these are inspected by the Radio Engineers or Radio Officers approved by the Civil Aviation Department. No special enquiry was considered necessary in the cases mentioned.

(c) The type of aircraft involved in the first three cases was Dakota and in the fourth case Bonanza. The number of flight hours done by these aircraft is 12208 hrs., 11805 hrs., 12788 hrs. and 553 hrs. respectively.

**PROTO-TYPE STEAM ENGINE**

**\*1189. Shri Sanganna:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that a prototype steam engine and boiler has been designed by Sir Harry Ricardo which is considered suitable for use in agricultural farming in under-developed countries; and

(b) if so, whether Government propose to conduct trials to determine its suitability for Indian conditions?

**The Minister of Food and Agriculture (Shri A. P. Jain):** (a) From the information available it seems that a steam operated prime-mover has been designed and produced by a firm in England under a project of the National Research Development Corporation of the United Kingdom. A representative of the firm furnished certain details of the proto-type models to the Government of India. It was proposed to ask the manufacturing firm to supply one or two dozen proto-type models for laboratory and field trials. These have not yet been received.

(b) Yes, Sir, if the proto-type models are received from the manufacturing concern.

#### BOOKING OF HOSIERY GOODS

**\*1192. Shri Hem Raj:** Will the Minister of Railways be pleased to state whether the hosiery industry of Ludhiana had to face a crisis due to the stoppage of facilities of booking hosiery goods by the Mail trains?

**The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan):** No. Traffic in hosiery booked as luggage is allowed to be cleared by Mail, Express and Passenger trains, except to Howrah by 74 Dn. Amritsar-Howrah Mail, and that booked as parcels is allowed to be moved by all Mail, Express and Passenger trains except 74 Dn. Amritsar-Howrah and 32 Dn. Frontier Mail trains.

#### P. & T. ADVISORY COMMITTEE

**\*1195. Shri Bheekha Bhai:** Will the Minister of Communications be pleased to state:

(a) whether it is a fact that some regional Posts and Telegraphs Advisory Committees are not functioning in accordance with the procedure laid down for them; and

(b) whether it is a fact that in some States like Rajasthan and Ajmer meetings of the Advisory Committees are not convened even at the expiration of a year's time?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) No.

(b) Not generally. In the Rajasthan Circle however, which was formed only last year the calling of meetings has been somewhat delayed because the question of periodicity of the meetings in this circle was under consideration.

#### LOCATION OF DIVISIONAL OFFICE IN ORISSA

**\*1202. Shri R. N. S. Deo:** Will the Minister of Railways be pleased to refer to the reply given to starred question No. 74 on the 17th November, 1953 regarding location of a Divisional Office in Orissa and state:

(a) whether Government have arrived at any decision in the matter; and  
(b) if so the nature thereof?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) No, Sir.

(b) Does not arise.

#### KALIGHAT-FALTA RAILWAY

**\*1205. Shri K. K. Basu:** Will the Minister of Railways be pleased to lay a statement on the Table of the House showing:

(a) the amount of subsidy given to the Kalighat-Falta Railway company during the last three years;  
(b) how the amount is determined;  
(c) whether there is a proposal to take over this Railway;  
(d) whether there is any scope for improvement in the Services of this Railway; and  
(e) whether passenger fares on the Railway are proportionately higher than on the other suburban Railways?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) and (b). A statement is laid on the Table of the House. [See Appendix V, annexure No. 38.]

(c) No.

(d) This Railway have advised that their services are fairly satisfactory but that amenities will be further improved if revenue improves.

(e) The bases of passenger fares at present levied are not higher than those of other Light Railways similarly situated.

#### RECRUITMENT FOR MERCHANT NAVY

\*1209. **Shri Veeraswamy:** Will the Minister of Transport be pleased to state:

(a) the qualifications required for enrolment of officers and ratings in the Merchant Navy;

(b) whether any preference is being shown to candidates belonging to the fishermen community;

(c) the number of candidates recruited in 1953 and 1954 up to the 31st October, 1954; and

(d) the number among them belonging to the Fishermen Community and the Scheduled Castes?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) to (d). It is presumed that the information required is only in respect of candidates who are taken in as trainees in the various training establishments set up by the Government of India for eventual absorption as officers/ratings in the Merchant Navy. Accordingly, a statement giving the required information is laid on the Table of the Sabha. [See Appendix V, annexure No. 39.]

#### ELEPHANTS

\*1210. **Mulla Abdullah:** Will the Minister of Food and Agriculture be pleased to lay a statement on the Table of the House showing:

(a) the number of elephants exported during the years 1952-53 and 1953-54;

(b) the total amount realised therefrom; and

(c) the names of the countries to which they were exported?

**The Minister of Food and Agriculture (Shri A. P. Jain):** (a) The number of elephants exported during the years 1952-53 and 1953-54 (from April 1953 to Sept. 1953) was 104 and 28 respectively. As export of elephants was decontrolled from October 1953, no statistics thereof are available after Sept. 1953.

(b) and (c). Information is not available as export of elephants is not recorded separately but is included under "other kinds of animals".

#### रेलवे दुर्घटना

\*1212. **श्री रघुनाथ सिंह :** क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि २४ नवम्बर, १९५४ को पूर्वोत्तर रेलवे के समस्तीयुर स्टेशन पर दो मालगाड़ियां आपस में टकरा गईं, जिस के फलस्वरूप धन-जन की हानि हुई;

(ल) यदि हां, तो क्या क्षति हुई; और

(ग) दुर्घटना के कारण क्या थे?

**रेलवे तथा परिवहन मंत्री (श्री एस० शॉ स्टासी) :** (क) और (ल). २४ नवम्बर, १९५४ को २३-५ के करीब नं० ८५६ छाऊन माल गाड़ी, समस्तीयुर स्टेशन यार्ड की पटरी नं० ६ पर चली गयी और उसी पटरी पर माल-गाड़ी नं० ७८५ के पहले लहरे हिस्सों से टकरा गयी। दुर्घटना में न कोई मरा और न घायल हुआ। इससे रेल-सम्पर्क को लगभग ८६० रुपये की छीत हुई।

(ग) रेलवे अधिकारियों की एक कमेटी इस दुर्घटना के कारण की जांच कर रही है। प्रत्यक्ष-रूप से एसा जान पहता है कि अन्तपार्श-गियर समाव भा जिसके कारण नं० ८५६ छाऊन गाड़ी बन्द पटरी पर चली गयी।

## SURGEONS FROM AMERICA

\*1215. **Shri M. S. Gurupadaswamy:** Will the Minister of Health be pleased to state:

(a) whether any batch of American Surgeons visited this country in the middle of November, 1954;

(b) if so, whether they came at the invitation of Government; and

(c) the purpose of their visit?

**The Minister of Health (Rajkumari Amrit Kaur):** (a) Yes.

(b) No.

(c) To attend a meeting of the Indian Chapter of the International College of Surgeons in Bombay and to meet surgeons in India.

## TICKETLESS TRAVELLING

\*1217. **Sardar A. S. Saigal:** Will the Minister of Railways be pleased to refer to the Supplementary raised on starred question No. 316 on the 24th November, 1954 and state:

(a) whether it is a fact that the Railway Police authorities at Jubbulpore refused this year to take into custody ticketless travellers charged under Section 113 of the Indian Railway Act by ticket collectors;

(b) if so whether any instructions to this effect have been issued to the Railway Police; and

(c) the amount of revenue lost on account of ticketless travelling on this railway during the last two years?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) The passengers who are dealt with under section 113 of the Indian Railways Act are not normally taken into custody by the Police unless they are arrested under section 132 in addition. The Police authorities have not refused to take into custody those so arrested.

(b) Does not arise.

(c) It is not possible to make an accurate estimate of the amount of

revenue lost on account of ticketless travelling. The amount of excess fares and penalty realised from ticketless travellers on Central Railway during the 2 years was, however, as follows:—

1952-53	19,62,588
1953-54	15,95,311

## LIGHT HOUSE NEAR KANDLA PORT

\*1219. **Dr. Ram Subhag Singh:** Will the Minister of Transport be pleased to state the estimated cost of constructing the sea bed lighthouse at Lushington Shoals near Kandla Port?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** No firm estimate has yet been prepared but on the basis of a tentative estimate prepared sometime ago, the cost of construction is likely to be about Rs. 50 lakhs.

## SHIPPING CORPORATION

\*1220. **Shri Magan Lal Bagdi:** Will the Minister of Transport be pleased to state:

(a) whether any proposal to set up a Second Shipping Corporation is under the consideration of Government; and

(b) if so, the decision taken so far in this regard?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) Yes.

(b) The matter is still in the preliminary stage of examination and no final decision has yet been taken.

## MECHANISATION OF POSTAL SERVICES

\*1224. **Sardar Hukam Singh:** Will the Minister of Communications be pleased to state:

(a) whether any steps have so far been taken in pursuance of the advice given and the detailed plans furnished by the two British Postal Experts assigned to the Posts and Telegraphs Department under the Technical Assistance Scheme of the Colombo Plan for

the mechanisation of Postal Services; and

(b) if so, what machines have actually been installed and at which places?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) Yes.

(b) The recommendations made by the British Post Office Experts fall under the following three groups:

(i) Installation of mechanical aids in existing buildings not involving building reconstruction.

(ii) Mechanisation projects which are linked up with the construction of new buildings.

(iii) General Recommendations.

The recommendations under item (i) have been examined and action for their installation during 55-56 is in progress.

The new building proposals involving mechanisation in respect of which plans had been furnished by the Experts, have all been approved, except in regard to Calcutta which is still under examination. The plans which have been approved have been referred to the Central Public Works Department for preparation of architect's drawings. The installation of mechanical aids in the new buildings will be taken up after the construction of buildings has commenced.

The general recommendations relating to (i) standardisation of furniture (ii) adoption of certain standards in respect of postal buildings relating to width of public halls and length of public counters (iii) liaison with firms posting heavy mails etc. have been implemented.

#### GINGER (COMMISSION AGENTS)

\*1225. **Shri V. P. Nayar:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government are aware of the observations made by the Spices Enquiry Committee in their Report of

1953 that 20 per cent. of market value of ginger is taken away from the producers by the Commission Agents; and

(b) if so, what steps Government propose to take to ensure the maximum prices to the cultivators?

**The Minister of Food and Agriculture (Shri A. P. Jain):** (a) Yes.

(b) A scheme is under consideration for the selection of centres for setting up regulated markets and licensed warehouses to ensure maximum prices to the cultivators.

#### BOOKING OF GOODS TRAFFIC

\*1226. **Shri S. C. Singhal:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that railway stations all of a sudden receive orders frequently for the closure of booking of goods; and

(b) if so the procedure for issuing such orders and the authority which issues them?

**The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan):** (a) As and when warranted by operating conditions or civil bans, etc. the movement of traffic is restricted either partially or wholly, as the case may be, from and to certain areas.

(b) Normally restrictions are imposed either by the Operating or the Commercial departments depending upon as to whether the conditions pertain to operating or commercial working. As far as possible, the imposition of restrictions, all of a sudden, is avoided and timely notice is given to the public of the date from which a restriction is to take effect by putting up notices at the Goods Offices. Generally, a message imposing a restriction is not required to be enforced on the date of its receipt at the station if it is too late for the notification of the restriction before the commencement of the working hours.

## TELEPHONIC CONNECTIONS FOR BACKWARD AREAS

\*1234. **Shri Bheekha Bhai:** Will the Minister of Communications be pleased to state:

(a) whether there is any proposal to connect distant places in backward areas by telephone lines; and

(b) if so, whether Government have undertaken any survey of such backward areas?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) and (b). Instructions have already been issued for providing trunk telephone facilities at the remaining District Headquarter towns. Government have recently decided to provide similar trunk facilities to Sub-Divisional towns also.

## IODINE SALT

\*1236. **Shri Hem Raj:** Will the Minister of Health be pleased to state:

(a) whether the Punjab Government have approached the Central Government for the setting up of a plant for the manufacture of iodine salt;

(b) if so, what will be the probable cost of the plant and in what proportion it will be borne by the Centre and the State; and

(c) the site of its location and its rated capacity?

**The Minister of Health (Rajkumari Amrit Kaur):** (a) No.

(b) and (c). Do not arise.

## RETIRING ROOMS

\*1237. { **Shrimati Tarkeshwari Sinha:**  
          { **Shri G. L. Chaudhary:**

Will the Minister of Railways be pleased to state:

(a) whether it is proposed to throw open the retiring rooms at railway stations to third class passengers; and

(b) if so, the charges that the third class passengers will be required to

pay for the occupation of these retiring rooms?

**The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan):** (a) Instructions have already been issued to Railways that retiring rooms at railway stations should be available for all classes of passengers.

(b) The existing scale of charges.

## POLIO

\*1238. **Dr. Satyawadi:** Will the Minister of Health be pleased to state:

(a) the amount spent or allocated by the U.N.I.C.E.F. on the treatment of polio in India so far; and

(b) the details of the programme to fight polio in the country?

**The Minister of Health (Rajkumari Amrit Kaur):** (a) \$22,600.

(b) A Statement showing details of the programme to fight polio in the country (assisted or sponsored by the Government of India) is laid on the Table of the Sabha. [See Appendix V, annexure No. 40.]

## SHAH NAWAZ COMMITTEE'S REPORT

\*1239. **Shri T. B. Vittal Rao:** Will the Minister of Railways be pleased to refer to the replies to the supplementaries on starred question No. 348 on the 24th November, 1954 and state:

(a) the number of members of the National Railway Users' Consultative Council who have been associated with the examination of the report of the 'Reviewing Committee' regarding accidents on the railways; and

(b) when the report of the 'Reviewing Committee' was received by Government and when the examination of the 'Report' was taken up?

**The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan):** (a) Two Members, viz., Shri L. P. Misra and Shri T. S. Patabiraman, M.P.

(b) The Report of the 'Reviewing Committee' was received by the Government in the 1st week of November, 1954. Its examination was taken up in the 2nd week of the same month.

**CONSTRUCTION OF MOTORABLE ROADS**

\*1240. **Shri Dasaratha Deb:** Will the Minister of Transport be pleased to state:

(a) whether the scheme for providing a motorable road from Teliamura to Amarpur has been abandoned;

(b) if not, when the construction work is expected to be undertaken; and

(c) the total estimated cost of construction of this particular road?

**The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan):** (a) No.

(b) During the current financial year.

(c) Rs. 18.75 lakhs.

**LIGHT-HOUSEES**

\*1241. **Shri M. S. Gurupadaswamy:** Will the Minister of Transport be pleased to state:

(a) the progress made in the improvement and development of light-houses in the country during the current year;

(b) the amount sanctioned for this purpose for the current year;

(c) the amount spent so far out of this sum;

(d) the total value of the light-house equipment for which the orders have been placed abroad; and

(e) by what time the equipment is expected to arrive?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) A statement is placed on the Table of the House. [See Appendix V, annexure No. 41.]

(b) Rs. 50 lakhs.

(c) The amount of expenditure so far adjusted is Rs. 2.67 lakhs.

(d) Rs. 15,48,165.

(e) Equipment costing Rs. 9,52,103 is expected to arrive before March, 1955 and the remainder before the end of December, 1955.

**EXPORT OF GINGER**

\*1242. **Shri V. P. Nayar:** Will the Minister of Food and Agriculture be pleased to state:

(a) the efforts made by Government for export promotion in respect of ginger;

(b) whether it is a fact that U.K. and U.S.A. have cut down their exports of this article; and

(c) if so, by what percentage, from 1950-51 to 1953-54?

**The Minister of Food and Agriculture (Shri A. P. Jain):** (a) to (c). A statement is placed on the Table of the Sabha. [See Appendix V, annexure No. 42.]

**MOTOR VEHICLES AMENDMENT**

\*1243. **Sardar Hukam Singh:** Will the Minister of Transport be pleased to state:

(a) whether the proposal to bring forward the Motor Vehicles Amendment Bill still exists;

(b) if so, when that Bill is likely to be introduced; and

(c) what are the reasons for the delay in introducing the Bill?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) Yes.

(b) and (c). The draft of the Bill, which was almost ready for introduction, is being reviewed in the light of certain recent judicial pronouncements and the Bill will be introduced as soon as possible.

## CENTRAL RADIO TRACER LABORATORY

\*1244. **Shri Dabhi:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that Government propose to start a Central Radio Tracer Laboratory at the Indian Agricultural Institute, New Delhi;

(b) if so, the purpose of starting such a laboratory; and

(c) when it is likely to start?

**The Minister of Food and Agriculture (Shri A. P. Jain):** (a) Yes.

(b) The laboratory is being set up for determination of the phosphorus fertility status of our soils, fixation of phosphorus in them and placement of fertiliser studies, etc.

(c) Within the next three months.

## LOAN TO THE NATIONAL SPORTS CLUB OF INDIA

\*1245. **Shri Bhagwat Jha Azad:** Will the Minister of Health be pleased to state:

(a) whether Government have given or propose to give any loan to the National Sports Club of India;

(b) if so, the details thereof; and

(c) whether Government have asked the club to disclose its property for mortgaging against the loan?

**The Minister of Health (Rajkumari Amrit Kaur):** (a) It is proposed to give a loan to the National Sports Club of India.

(b) The loan (Rs. 6 lakhs) will be repayable in 20 annual instalments commencing from 1st April, 1956 and will bear interest at the rate of 4½ per cent. per annum.

(c) Yes.

## RAILWAY TO SINGARENI COLLERY SIDING

\*1246. **Shri T. B. Vittal Rao:** Will the Minister of Railways be pleased to state:

(a) whether Singareni Collieries Company have since paid their con-

tribution towards the cost of construction of the railway extension to the colliery siding;

(b) if so, the amount actually paid to the Railways; and

(c) when the extension is likely to be completed?

**The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan):** (a) Yes, Sir, on 3rd December, 1954.

(b) Rs. 3,42,675 have been deposited with the Railway.

(c) The Company have agreed to carry out the earthwork, construction of culverts and bridges through their own Agency. After the Company carry out their portion of work the Railway would take about four months' time to complete the track work.

## RIVER BRIDGES

\*1247. **Shri Bheekha Bhai:** Will the Minister of Transport be pleased to state:

(a) whether it is a fact that Dungarpur and Banswara Districts were cut off for a couple of months during the last Monsoon season due to floods in River Mahi; and

(b) whether the Government of Rajasthan has sent any scheme for the construction of a bridge across the river?

**The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan):** (a) Government have no information of conditions in the areas referred to during the last Monsoon season. The roads concerned are the State Government's responsibility.

(b) No formal proposals have as yet been received in this connection from the Rajasthan Government.

## LATE RUNNING OF TRAINS

\*1248. **Th. Jugal Kishore Sinha:** Will the Minister of Railways be pleased to refer to the reply given to unstarred question No. 317 on the

24th November, 1954 on the late running of trains and lay on the Table of the House a statement showing:

(a) the number of occasions of late running of trains on the North Eastern Railway before and after the punctuality drive was introduced; and

(b) the manner in which the punctuality drive has now been intensified?

**The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan):** (a) and (b). A statement giving the required information is laid on the Table of the House. [See Appendix V, annexure No. 43.]

**REPRESENTATION FROM BOMBAY SEAMEN:**

**\*1249. Shri M. S. Gurupadaswamy:** Will the Minister of Transport be pleased to state:

(a) whether any representation for the appointment of a tripartite Medical Board has been received from the Bombay seamen;

(b) if so, the main points in the representation; and

(c) the action taken or proposed to be taken thereon?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) to (c) A representation was handed over to the Minister during his visit to Bombay on the 20th November, 1954, by the President of the National Union of Seamen of India, Bombay. This representation contained inter alia a suggestion that a Medical Board representing Government, Shipowners and Seamen should be established. A statement indicating the main points contained in the representation is laid on the Table of the Sabha. [See Appendix V, annexure No. 44]. The whole matter is receiving the attention of the Government.

**FLOATING POST OFFICE**

**749. Shri N. B. Chowdhury:** Will the Minister of Communications be pleased to state.

(a) the area served by the floating post office in Srinagar;

(b) whether it is functioning successfully;

(c) whether Government propose to start such post offices elsewhere; and

(d) if so, at what places?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) Three floating post offices were opened during the touring season viz., 15th April, 1954 to 31st October, 1954.

They covered the following areas:

(1) Jhelum-Sheikhhabagh, Ram Muni-  
shi Bagh, Sonwar Bagh, Raj-  
bagh, Armwary.

(2) Dal Lake-Gagribal point, Dal  
Gate and the surrounding Nal-  
lahs, Chinarbagh and Club  
Nallah.

(3) Naginbagh-Nasimbagh, Nagin-  
bagh and the surrounding  
Nallahs.

(b) Yes.

(c) and (d). This will be examined.

**RECOMMENDATION OF THE CENTRAL RAILWAY SERVICE COMMISSION**

**750. Shri Karni Singhji:** Will the Minister of Railways be pleased to lay on the Table of the House the recommendations made by the Central Railway Service Commission, Bombay in connection with the equation of non-gazetted posts and grades of the erstwhile Indian States Railways with the prescribed scales of pay on Indian Government Railways?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** The recommendations in question being of a departmental nature, it is regretted that it will not be possible to do so.

**SPECIAL TRAINS**

**751. Shri N. Rachiah:** Will the Minister of Railways be pleased to state:

(a) the number of special trains run during Dussehra Festival in October, 1954 to Mysore from other Stations;

(b) the income derived therefrom; and

(c) the total expenditure incurred for running these trains?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) 33 Special Trains were run for passengers, to Mysore.

(b) Rs. 35,000/- approximately.

(c) Rs. 8,200/- approximately.

#### TEA GARDEN WORKERS

**752. Shri Nanadas:** Will the Minister of Labour be pleased to state:

(a) the number of the temporary and permanent workers (men, women and children, separately) employed in the tea Estates of—

(i) Assam,

(ii) Cachar,

(iii) Darjeeling,

(iv) Dooars, and

(v) Terai; and

(b) the total acreage under tea in those areas, separately?

**The Minister of Labour (Shri K. K. Desai):** (a) and (b). Available information is contained in the statement attached. [See Appendix V, annexure No. 45.]

#### HEALTH SCHEMES OF CENTRAL AND DELHI STATE GOVERNMENTS

**753. Shri R. N. Singh:** Will the Minister of Health be pleased to state:

(a) the difference between the Contributory Health Service Schemes of the Central and the Delhi State Governments pertaining to their respective employees;

(b) the names of the places at which dispensaries under the Contributory Health Scheme have been opened by the Government of India for their employees at Delhi and the practical experience gained by each of the doctors attached thereto;

(c) the total number of employees attached to each of the dispensaries referred to in part (b) above; and

(d) the average time being taken on each patient on the basis of the working hours and the average daily attendance at these dispensaries for getting the medical aid?

**The Minister of Health (Rajkumari Amrit Kaur):** (a) We have no information about any Contributory Health Service Scheme of the Delhi State. The question of its difference with the Contributory Health Service Scheme for Central Government employees in Delhi and New Delhi does not, therefore, arise.

(b) and (c). Three statements showing (i) the names of the places at which dispensaries under the Contributory Health Service Scheme have been opened and the number of Government employees attached to each, (ii) the number of Gazetted and non-gazetted staff attached to each dispensary and (iii) the practical experience gained by each doctor attached to the Contributory Health Service Scheme dispensaries, are laid on the Table of the Sabha. [Placed in the Library. See No. S-499/54.]

(d) About 4½ minutes.

#### MANUFACTURE OF GLIDERS

**754. Shri Krishnacharya Joshi:** Will the Minister of Communications be pleased to state:

(a) how many gliders have been manufactured in India during 1954; and

(b) what is the amount spent over them?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) At the Technical Centre of the Civil Aviation Department, three single seater gliders were built during 1954. The Madras Institute of Technology, which is a private institution, constructed one prototype primary glider, which was test flown in July, 1954.

(b) The total amount spent on the three gliders built at the Technical Centre of the Civil Aviation Department during 1953-54 came to Rs. 26,880 approximately. No information is available in regard to the amount spent by the Madras Institute of Technology on the glider built by it.

#### SUGAR FACTORIES IN PUNJAB AND PEPSU

**755. Shri D. C. Sharma:** Will the Minister of Food and Agriculture be pleased to state:

(a) the number of applications that are pending consideration before Government in regard to the opening of sugar factories in the Punjab and PEPSU;

(b) the names of the places where sugar factories are permitted to be opened at present;

(c) the names of the persons who have been given permission to open their factories; and

(d) whether the Government of India have promised or paid any money to help these factories?

**The Minister of Food and Agriculture (Shri A. P. Jain):** (a) Two.

(b) and (c). A statement is laid on the Table of the House. [See Appendix V, annexure No. 46.]

(d) No.

#### IMPORT OF TRACTORS

**756. Shri D. C. Sharma:** Will the Minister of Food and Agriculture be pleased to state:

(a) the number of tractors which have been imported so far during the year 1954; and

(b) the names of the countries from which they have been imported?

**The Minister of Food and Agriculture (Shri A. P. Jain):** (a) and (b). 1,821 tractors have been imported from

January 1954, to September 1954 as per details given below:—

Country of origin.	No.
United Kingdom.	1,330
United States of America.	185
West Germany.	148
Italy.	16
Canada.	43
Austria.	30
Czechoslovakia.	65
Russia.	4
Total	1,821

#### LANDLESS LABOURERS

**757. Shri D. C. Sharma:** Will the Minister of Food and Agriculture be pleased to state the extent of the land so far distributed to landless agricultural workers?

**The Minister of Food and Agriculture (Shri A. P. Jain):** None by the Central Government.

#### SAFETY DEVICES FOR AIRCRAFTS

**758. Shri D. C. Sharma:** Will the Minister of Communications be pleased to state:

(a) the number of Air Ports in India which have been provided with additional safety devices for assisting the aircrafts to approach and land safely; and

(b) the estimated expenditure on the installation of these devices?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) It is not clear what the hon. Member is referring to by "additional safety devices". The number of aerodromes in this country which have been provided with one or more safety devices, visual as well as radio, is 67.

(b) Rs. 75.00 lakhs.

#### AIRPORTS

**759. Shri D. C. Sharma:** Will the Minister of Communications be pleased to state the names of new airports in India that are being constructed or developed at present?

**The Deputy Minister of Communications (Shri Raj Bahadur):** I lay a statement on the Table giving the requisite information. [See Appendix V, annexure No. 47].

**RAILWAY COMMITTEES**

**760. Shri Krishnacharya Joshi:** Will the Minister of Railways be pleased to state:

(a) the number of meetings held by (i) the National Railway Users' Consultative Council, (ii) the Zonal Railway Users' Consultative Committees, and (iii) the Railway Users' Consultative Committees during 1954; and

(b) the main questions considered by these Committees during the same period?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) The number of meetings held in 1954, by—

(i) National Railway Users' Consultative Council is one;

(ii) the Zonal Railway Users' Consultative Committees, is

Northern Railway.	..	2
North-Eastern Railway.	..	3
Central Railway.	..	2
Western Railway.	..	3
Southern Railway.	..	3
Eastern Railway.	..	4

(iii) the Regional Railway Users' Consultative Committees, is

*Northern Railway:*

Delhi Committee	2
U.P. Committee	3
Rajasthan Committee	2

*North-Eastern Railway:*

Muzaffarpur Committee	3
Lucknow Committee	3
Pandu Committee	2

*Central Railway:*

Bombay Committee	3
Jhansi Committee	3
Secunderabad Committee	3

*Western Railway:*

Bombay Committee	4
Ajmer Committee	4
Gondal Committee	4

*Southern Railway:*

Trichinopoly Committee	4
Mysore Committee	4
Madras Committee	4

*Eastern Railway:*

Calcutta Committee	4
Nagpur Committee	4
Patna Committee	4

(b) The main questions considered at the above meetings are given in the attached Statement. [See Appendix V, annexure No. 48].

**AIR EMPLOYEES**

**761. Th. Lakshman Singh Charak:** Will the Minister of Communications be pleased to state:

(a) the number of engineers, pilots, radio officers and the staff working in the controlling towers of Aerodromes who were suspended as a result of the air crashes during the years 1950 to 1954; and

(b) whether the licences of these engineers, pilots and radio officers have been restored?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) The licences of 3 engineers and 23 pilots were suspended, the licence of one Engineer was cancelled.

(b) Except in one case, the licences were suspended for specified periods and were therefore automatically restored after the expiry of that period. In the one case referred to, the licence of an engineer has been suspended pending investigation of the cause of a certain accident.

**POST OFFICE BUILDING AT HYDERABAD**

**762. Shri T. B. Vittal Rao:** Will the Minister of Communications be pleased to state:

(a) the reasons for not taking up the construction of a Head Post Office building at Hyderabad so far though

a requisite provision in this regard has been made in the current year's Budget;

(b) the steps, if any, taken to expedite the construction of the building; and

(c) whether any interim arrangements are proposed with a view to relieving the congestion in the office?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) and (b). The proposed new building for Hyderabad Head Post Office is intended to accommodate not only the Hyderabad G.P.O. but the departmental Telegraph Offices and several other offices. It is expected to cost over Rs. 9 lacs. The examination of the Plan and the finalisation of all preliminaries before the work can commence usually takes some time. In the present case, it was anticipated that the work would commence during 1954-55. Actually the plans have only been finalised just now and it will take some time before the work can start.

Every effort is being made to expedite the progress of the work.

(c) No further interim arrangements are possible and the excess accommodation in the building has already been taken over and annexed to the Post Office in 1951. No further spare accommodation is available to be given to the G.P.O.

#### OFFICES OF P. & T. DEPARTMENT IN HYDERABAD

**763. Shri T. B. Vittal Rao:** Will the Minister of Communications be pleased to state:

(a) the total amount paid annually towards the payment of rent in the two cities of Hyderabad and Secunderabad for buildings which accommodate post offices, telegraph offices and other offices of Posts and Telegraphs Department; and

(b) the number of offices housed in departmental buildings?

565 LSD.

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) Rs. 28,750/- annually.

(b) 30.

#### TELEPHONE LINK WITH KULU VALLEY

**764. Shri Bhagwat Jha Azad:** Will the Minister of Communications be pleased to state whether Government propose to link Kulu Valley with the rest of India by telephone?

**The Deputy Minister of Communications (Shri Raj Bahadur):** Yes. A proposal is under consideration.

#### AIRSTRIP IN KANGRA AND KULU VALLEYS

**765. Shri Bhagwat Jha Azad:** Will the Minister of Communications be pleased to state whether Government propose to construct an airstrip in Kangra Valley and the other in Kulu Valley?

**The Deputy Minister of Communications (Shri Raj Bahadur):** Yes. The proposals are in the exploratory stage at present and it will be necessary to carry out a detailed survey of the possible sites in the area before decisions could be taken.

#### गायों का हृत्रिम गर्भाधान

**766. सेठ गोविन्द दास :** क्या कांगड़ा तथा हृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) १९५३-५४ में कितनी गायों का हृत्रिम रूप से गर्भाधान किया गया और उन में कितने गर्भाधान सफल हुए ;

(ख) इस कार्य के लिये रखे गये सांडों, डाक्टरों और प्रन्य कर्मचारियों के ऊपर कितनी राशि व्यय की गई ; और

(ग) किन-किन राज्यों में यह व्यवस्था की गई ?

**The Minister of Food and Agriculture (Shri A. P. Jain):** (a) to (c). A statement is laid on the Table of the Sabha. [See Appendix V, annexure No. 49].

## सड़क निर्माण

767. सेठ गोविन्द दास : क्या परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) हिमाचल प्रदेश में खंडराला हो कर तिब्बत को जाने वाली सड़क का कितना भाग बन गया है; और  
(ख) सड़क का यह बना हुआ भाग तिब्बत सीमा से कितनी दूर है?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) and (b). The road to Tibet known as the Hindustan-Tibet Road does not pass through Khadrala. Its accepted alignment is Simla-Narkanda-Rampur-Gaura - Sarahan-Wangtu-Chini-Tibet border. The road is motorable up to Rampur and a six feet track has been cut up to Chini which is 60 miles from the border.

There is an alternative route between Narkanda and Sarahan which goes via Khadrala and Bahli. This route is motorable up to Khadrala, jeepable up to Bahli and the rest is a mule track.

## यात्रियों की सुविधायें

768. श्री झूलन सिंह : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) कितने रेलवे स्टेशनों पर यात्रियों की सुविधा के लिये वाचनालयों और पुस्तकालयों की व्यवस्था की गई है;  
(ख) इस सुविधा की व्यवस्था करने में कितना आवर्ती और अनावर्ती व्यय होता है; और  
(ग) क्या रेलवे स्टेशनों के प्रतीक्षालयों में रेडियो-सेटों के लगाये जाने का कोई प्रस्ताव विचाराधीन है?

**रेलवे तथा परिवहन उचितवारी (श्री अर्जुनसाम):**  
(क) बड़े बड़े स्टेशनों पर ठंडकेदारों द्वारा पुस्तकों, यात्रिकाओं, समाचार पत्रों आदि की बिक्री के अतिरिक्त रेल-प्रशासनों की ओर से वाचनालयों

और पुस्तकालयों की कोई व्यवस्था नहीं की गयी है।

(ख) प्रश्न नहीं उठता।

(ग) नहीं।

## VANASPATI INDUSTRY

769. Shri Jhulan Sinha: Will the Minister of Food and Agriculture be pleased to state:

(a) the quantity of edible oil produced in the country consumed by the Vanaspati Industry;  
(b) what percentage of the raw oil, if any, is wasted or lost in the process of manufacture of vanaspati;  
(c) what proportion the price of vanaspati bears to the price of the raw oil out of which it is manufactured; and  
(d) whether the industry depends on any other raw material except oil for its manufacture?

**The Minister of Food and Agriculture (Shri A. P. Jain):** (a) Only groundnut, sesame and cottonseed oils are used in the production of Vanaspati in India. The total production of these oils averages about 7.5 lakh tons per annum. The quantity of oils used in the manufacture of vanaspati is about 2 lakh tons per annum of which more than 90 per cent. is groundnut oil.

(b) The net loss of oil is about 1.0 per cent. to 2.0 per cent.

(c) The proportion varies from time to time depending upon the price of raw oil.

(d) No.

## WORKING HOURS OF RAILWAY EMPLOYEES

770. Shri Nambiar: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that clerks of the Workshop Audit and Time Sections of the S.I. Railway Section are still working eight and a half hours a day whereas the working

hours of clerks in other sections have been reduced recently;

(b) if so, the reasons therefor; and  
(c) the steps taken in the matter?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) Government understand that the Workshop Accounts Office Golden Rock now-a-days are working for 6½ hrs. a day from Monday to Friday and 3½ hrs. on Saturday whereas the Time Section staff are working for 8½ hrs. a day from Monday to Friday and 4½ hrs. on Saturday in conformity with the workshop hours.

(b) As the Time Section staff and clerks of the shops have to work to the shop hours.

(c) The question whether the hours of work of the Time Office staff under Accounts should be reduced from 47 hours is under consideration of the Railway Administration at present.

#### IMPORT OF TELE-COMMUNICATION EQUIPMENT

**772. Shri Thimmaiah:** Will the Minister of Communications be pleased to state:

(a) whether it is a fact that an import licence has been granted to the Indian Telephone Industries, Bangalore, for the import of Telecommunication equipment, allied components and raw-materials to the value of Rs. 280 lakhs;

(b) when this licence was granted to Indian Telephone Industries and the date when it is to expire; and

(c) the value of equipment imported against this licence from different countries?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) Yes.

(b) The licence was originally granted on 26th July, 1951 and is being renewed from year to year; the last renewal being upto the 25th July, 1955.

(c) Rs. 38,84,464 as detailed below:

Name of country.	Value.
Rs.	
United Kingdom.	25,20,790
United States.	7,694
Sweden.	10,87,935
Switzerland.	36,350
Germany.	1,62,440
France.	83
Australia.	1,219
Austria.	80
Denmark.	905
Finland.	47,770
Holland.	16,817
Italy.	2,381
Total	38,84,464

#### RADIO PHOTO SERVICE, CHINA

**773. Shri Radha Raman:** Will the Minister of Communications be pleased to state:

(a) whether a Radio Photo Service with China was established during the visit of the Prime Minister to that country by the Overseas Communication Service in Bombay; and

(b) the expenditure incurred thereon?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) Yes.

(b) No additional expenditure was incurred as the service was opened with the existing equipment and staff.

#### AIR SERVICE BETWEEN INDIA AND CHINA

**774. Shri Bhagwat Jha Azad:** Will the Minister of Communications be pleased to state:

(a) whether there is any proposal to run a regular air service between India and China; and

(b) if so, what are the details thereof?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) and (b). The Chinese Government have agreed in principle to the operation of

an Indian air service to China, but the service will start operation only after a bilateral air agreement has been concluded between the two Governments. Preliminary action is in hand for starting discussions on the terms of the agreement.

#### RAILWAY BOOKING

**775. Pandit D. N. Tiwary:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that for some years past, booking both passenger and goods, has been stopped between Palezaghat and Digha and Mahendraghats on the North Eastern Railway and vice-versa; and

(b) if so, the reasons therefor?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) No. Booking of passengers and goods from bank to bank between Palezaghat on one side and Digha and Mahendraghats on the other was at no time permitted.

(b) Does not arise.

#### TRANSPORT FACILITIES

**776. Shri Sanganna:** Will the Minister of Transport be pleased to state:

(a) whether the Government of Orissa have referred any proposal to the Government of India to regulate the movement of transport vehicles on Orissa-Andhra State routes; and

(b) if so, the action taken thereon?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) No, Sir.

(b) Does not arise.

#### RECRUITMENT

**777. Shri Dhusiya:** Will the Minister of Railways be pleased to state:

(a) the number of Guards and Assistant Station Masters recruited in the North Eastern Railway during the period from 1st January to the 31st October, 1954; and

(b) the number of Scheduled Castes among them?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) Guards 31.

Assistant Station Masters } Nil. No direct recruitment is made to this category on the North Eastern Railway.

(b) Guards 1.

Assistant Station Masters } Does not arise.

#### TRANSPORT OF GOODS TRAFFIC

**778. Shri Keshavadengar:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the main cause of stagnation and delay in transport of goods traffic is the congestion and insufficiency of space in the goods yards of the main stations;

(b) whether Government propose to remove this draw-back by carrying out extension of existing yards and construction of new ones where necessary; and

(c) if so, the names of the stations where the extension work has been or is proposed to be taken in hand during 1954-55?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) to (c). It is correct that there is limited capacity for movement over certain sections and yards, such as:—

(i) via Bezwada towards Madras.

(ii) via Raichur towards Madras.

(iii) certain Break of gauge transhipments from the broad gauge to metre gauge.

(iv) on the Assam Rail link.

The position is being remedied by undertaking the necessary improvement works at, for instance,

(i) Bezwada.

(ii) Arkonam.

- (iii) Sabarmati.
- (iv) Ratlam.
- (v) Alipur Duar.

#### MALDA OUT-AGENCY

**779. Pandit D. N. Tiwary:** Will the Minister of Railways be pleased to state:

- (a) whether tenders were called for Malda out-Agency;
- (b) if so, the number of tenders received; and
- (c) the name of the successful tenderer?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) Yes.

(b) Four.

(c) Final selection has not yet been made.

#### RAILWAY FREIGHT

**780. Shri Sanganna:** Will the Minister of Railways be pleased to state:

- (a) whether any concessional railway freights are allowed in connection with the arrangements for the return of dry cows from the rural areas to the breeding centres; and
- (b) if so, the extent to which these concessions are allowed in each Railway Zone?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) and (b). No. A concessional rate (Re. 0.4-6 per 4-wheeled wagon per mile as against the ordinary tariff rate of Rs. 0.9-0 per 4-wheeled wagon per miles in the case of bookings from B.G. stations and Re. 0.8-0 per 4-wheeled wagon per mile in the case of bookings from M.G. stations) is, however, allowed for dry cattle booked from the Calcutta, Bombay and Madras areas and from Tatanagar, Jubbulpore and Madan Mahal to all up country stations for grazing purposes.

#### HYDERABAD-KAZIPET TRAIN ACCIDENT

**781. Shri Randaman Singh:**  
**Shri V. Missir:**

Will the Minister of Railways be pleased to state:

(a) the total value of the unclaimed property in the Kazipet train accident in September, 1954; and

(b) the measures Government propose to adopt to dispose them of?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) Rs. 7,212-10-0 as per data so far supplied by the Munsif Magistrate Jangaon, with whom the property is deposited.

(b) All properties salvaged immediately after the accident have been deposited by the Hyderabad State Police with the Munsif Magistrate, Jangaon and the same are being disposed of by him in the usual course, as per rules in the Criminal Procedure Code.

#### JAMAICA RED

**782. Shri C. R. Iyyunni:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether a special breed of cattle known as 'Jamaica Red' which yields a good quantity of milk has been developed in Jamaica;

(b) if so, whether the type of cattle is good as draught cattle also; and

(c) whether Government propose to purchase a few of them and multiply them in India?

**The Minister of Food and Agriculture (Shri A. P. Jain):** (a) A type of cattle has been evolved in Jamaica by crossing Indian and European cattle. This type gives more milk than the local cattle but less than what India has obtained by similar cross breeding. This type is known by various names as 'Jamaica Red' or 'Goodhope Red'.

(b) Draught qualities of this type of cattle have not been tested but from what is known of cross-bred

males in India, the draught qualities are likely to be poor.

(c) Does not arise.

#### BRIDGES

**783. Shri Ganpati Ram:** Will the Minister of Railways be pleased to state:

(a) the total number of new Railway bridges constructed in 1953-54 and 1954-55 (up to the 31st October, 1954) in Uttar Pradesh; and

(b) the total amount spent thereon?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) 149 new Railway bridges were constructed in the years 1953-54 and 1954-55.

(b) Rs. 37.79 lakhs.

#### RAILWAY BRIDGE

**784. Shri Ganpati Ram:** Will the Minister of Railways be pleased to state whether the Banaras District Board have recommended the construction of an overbridge or underbridge on the Banaras-Maruadih Railway line?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** No.

#### RAILWAY STATIONS

**785. Shri Brohmo-Choudhury:** Will the Minister of Railways be pleased to state:

(a) the total amount sanctioned for remodelling of Bongaigaon and Fakiragram Railway stations in Assam;

(b) whether the amount sanctioned covers expenditure for covering of platforms; and

(c) when the remodelling work at these stations is likely to commence?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) Rs. 5.84 lakhs for remodelling of Bongaigaon Railway Station and Rs. 1.44 lakhs for providing various passenger amenities at Fakiragram

station. Of the sum of Rs. 5.84 lakhs proposed to be spent on remodelling of Bongaigaon railway station, a sum of Rs. 4.71 lakhs has been allotted in the current year (1954-55) and a further sum of Rs. 1.13 lakhs has been earmarked in the advance Works Programme for 1955-56. The entire amount sanctioned for Fakiragram has been provided during the current year.

(b) Yes, Sir.

(c) All the works provided in the current year's Works Programme are expected to be taken up shortly within the current year.

#### ABSORPTION OF CIVIL SUPPLY DEPARTMENT EMPLOYEES

**786. Shri Sanganna:** Will the Minister of Communications be pleased to state:

(a) whether any employees of the Civil Supply Department of Orissa have applied for appointments in the Orissa Circle of the Posts and Telegraphs Department consequent on the abolition of food controls in that State; and

(b) if so, the nature of the posts for which they have applied?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) Yes.

(b) They applied for clerical and class IV posts.

#### BONGAIGAON POST OFFICE

**787. Shri Brohmo-Chowdhury:** Will the Minister of Communications be pleased to state:

(a) whether the land for the construction of Bongaigaon Post Office building in Assam has been acquired;

(b) if so, when the construction work will commence; and

(c) the amount required for the construction of the building?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) and (b). No land is required to be acquired as it is proposed to demolish the existing old post office building and to construct a new and spacious building in its place during 1955-56.

(c) About Rs. 50,000/-.

**P. & T. UNIONS**

**788. Shri N. B. Chowdhury:** Will the Minister of Communications be pleased to state:

(a) how far the policy of reorientation with regard to the running of labour unions relating to the employees of the Communications Department has been carried out till now; and

(b) what improvement would be achieved in the matter when the new policy is fully implemented?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) The policy of re-orientation with regard to the P. & T. Unions under the Ministry of Communications has been carried out to the extent of re-aligning most of the Unions with overlapping interests. (excluding Unions of Industrial workers) and of establishing a National Federation of P. & T. employees.

(b) When the new policy is fully implemented the following improvements are expected to be achieved:

1. There will ordinarily be only one Union consisting of a distinct class of Government employees.
2. There will be no unhealthy rivalries between the various Unions.
3. The employees will be united and will express their viewpoints with one voice, which is advantageous both to the employees and the employers.

**MAMILIG POST OFFICE**

**789. Dr. Satyawadi:** Will the Minister of Communications be pleased to state:

(a) whether it is a fact that an experimental Post Office has been opened at Mamilig (Kandaghat area in PEPSU) within the area covered by the SYRI Post Office;

(b) if so, the number of villages and the area served by this new experimental Post Office and the monthly expenditure incurred thereon;

(c) the number of villages and the area served by the SYRI Post Office and the number of the village Postmen attached to this office; and

(d) the monthly average of the business done in these offices?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) A Post Office was opened at Mamilig (Kandaghat) on 1st November, 1953. It has not affected Syri P.O. at all.

(b) Mamilig Extra Departmental Branch Office serves 1867 people and 14,71,360 square miles.

The monthly cost of this post office is Rs. 56-8-0.

(c) Syri Extra Departmental Branch Office serves 4253 people and 46,17,360 square miles. One village Postman is attached to this post office.

(d) Average monthly business transacted:—

Regd.  
letters. Parcel M.Os. Letters.

Syri	25	—	25	355	Despatch
Mamilig	25	—	—	150	
Syri	25	25	75		Receipt
Mamilig	..	..	25		

**DARBHANGA RAILWAY STATION**

**790. Shri L. N. Mishra:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that there is no electric fan in the Second Class

Waiting Room and the Refreshment Room of Darbhanga Railway Station (North Eastern Railway) although electric power is available there; and

(b) if so, the reason therefor?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) and (b). The existing railway generating set is a small and old set working only during night. There is no capacity available on this set to connect any additional fan load at present. The re-modelling work of the Darbhanga Station is programmed for the year 1955-56 and negotiations for the required additional power are being carried on with Bihar Government. It is expected that by next summer fans would be provided in the Waiting and Refreshment Rooms.

SYRI POST OFFICE

791. **Dr. Satyawadi:** Will the Minister of Communications be pleased to state:

(a) the amount of business transacted on the average monthly by the extra-departmental Branch Post Office, Syri, Patiala Circle since the integration of the Postal Service in Pepsu with the Centre; and

(b) the expenditure met by the Department on the maintenance of this Post Office, each year?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) Average monthly business transacted in Syri Extra Departmental Branch Office:—

Regd. Parcels	M.Os	Unregistered Letters	letters
Receipt 25	25	75	875
Despatch 25	..	25	375

(b) The average yearly cost of Syri Extra Departmental Branch Office is Rs. 2145.12.0.

HEADQUARTERS OF R. M. S. DIVISION

792. **Shri Lokenath Mishra:**  
**Th. Jugal Kishore Sinha:**

Will the Minister of Communications be pleased to state:

(a) whether there is any R.M.S. Division allotted to any part 'A' State, the Headquarters of which are located in another State;

(b) if so, the name of that State and the name of the place where its R.M.S. Division is located; and

(c) the reasons for such an exceptional dispensation?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) No R.M.S. Divisions are allotted to any States. The Headquarters of R.M.S. Division serving a State may therefore be in or outside that State.

(b) The Headquarters of R.M.S. 'C' Division under the control of Bihar Circle and 'N' Division under the control of Orissa Circle are located at Calcutta.

(c) The location of many mail offices in and near about Calcutta and the importance of Calcutta as terminus of important railway lines have necessitated the Headquarters of the R.M.S. Divisions being located at Calcutta to ensure proper supervision and control over the divisions and liaison with the railway authorities.

AIR TRAVEL CONCESSION TO AGARTALA PILGRIMS

793. **Shri Dasaratha Deb:** Will the Minister of Communications be pleased to state:

(a) whether it is a fact that Government gave air travel concession to the Ganga *snan-yatri* of Tripura for travelling from Agartala to Calcutta last year;

(b) if so, the rate of concession given, and

(c) whether Government propose to sanction air travel concession for the Ganga snan-yatris during the months of January to March, 1955?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

#### BHATNI RAILWAY STATION

**794. Shri Bishwanath Roy:** Will the Minister of Railways be pleased to state whether it is a fact that Government propose to construct an over-bridge and a Booking Office at Bhatni Junction Station (N. E. Railway)?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** No, Sir; adequate booking arrangements are already provided at this station and there is a proper approach road from the level crossing at the Eastern end of the station for passengers to come to the platform.

#### CORRUPTION AMONGST RAILWAY EMPLOYEES

**795. Shri T. B. Vittal Rao:** Will the Minister of Railways be pleased to refer to the reply given to staffed question No. 479 on the 29th November, 1954 and state:

(a) the number of Gazetted Officers of the ex-Saurashtra Railways involved in the misappropriation of Rs. 13 lacs.

(b) whether they have all been suspended; and

(c) how many months after the commission of this embezzlement was the case detected?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) The number of Officers whose conduct has been the subject of investigation by the Enquiry Committee is four;

(b) Yes;

(c) The irregularities investigated relate to the period after the Railway

was taken over by the Central Government on 1st April, 1950 and came to light a few months after its merger with the Western Railway in November, 1951.

#### ACCIDENT IN ANDREWS INCLINE

**796. Shri T. B. Vittal Rao:** Will the Minister of Labour be pleased to lay on the Table a statement showing the findings of the Junior Inspector of Mines who enquired into the fatal accident at Andrews Incline No. 21 on the 2nd October, 1954?

**The Minister of Labour (Shri K. K. Desai):** A statement is placed on the Table of the Sabha. [See Appendix V, annexure No. 50.]

#### RAILWAY HOSPITAL

**797. Shri Veeraswamy:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the supply of medicines at Chingleput Railway Hospital on the Southern Railway is inadequate and the patients have to get medicine from outside; and

(b) whether there is any arrangement for admitting indoor patients in that hospital?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) There has been no report of inadequacy or want of proper medicine for Chingleput Dispensary.

(b) At Chingleput there is only a dispensary and there is no inpatient accommodation; cases requiring inpatient treatment are being sent to the Railway Hospital at Villupuram.

नई रेलवे लाइने

**798. श्री बी० डी० शास्त्री :** क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि विन्ध्य प्रदेश सरकार ने उस राज्य में रेलवे लाइनों

निर्माण के लिये अपनी सिफारिशें भेजी हैं ;  
और

(ल) यदि हां, तो उन के बारे क्या हैं ?

रेलवे तथा परिवहन उपमंत्री (श्री अलगेशन) : (क) अभी नहीं ।

(ख) प्रदर्शन नहीं उठता ।

#### RAILWAY EMPLOYEES

799. **Shri Veeraswamy:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the clerks in the Loco-Shed at Trichinopoly Junction of the Southern Railway have to work for 8½ hours a day;

(b) whether any representation requesting Government to reduce the number of hours of work has been sent by the clerks concerned; and

(c) if so, what action has been or is proposed to be taken on it?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) Yes; they work 8½ hours per day on week days other than on a Saturday and 4½ hours on a Saturday.

(b) Yes, by the Southern Railway.

(c) It was not possible to accede to the request. But, the question of rearranging the rostering is under consideration.

#### EMPLOYMENT EXCHANGES

800. **Shri Ram Dass:** Will the Minister of Labour be pleased to state:

(a) the number of graduates, State-wise, who registered themselves with the Employment Exchanges in 1952, 1953 and 1954 (upto the 30th September, 1954);

(b) the number amongst them who had some technical qualifications; and

(c) the number of those who were found employment through the respective Exchanges?

**The Minister of Labour (Shri K. K. Desai):** (a) and (c). Information in regard to graduates is available only from October, 1952. For statistical purposes applicants are not classified according to the States to which they belong. However, statement I showing the number of registrations and placements effected in respect of graduate applicants by the Employment Exchanges in each State is placed on the Table of the House. [See Appendix V, annexure No. 51.]

(b) Information in respect of graduates is collected only under three broad groups i.e. (i) engineering, (ii) medical and (iii) others.

Statement II showing the number of registration effected in respect of engineering and medical graduates is placed on the Table of the House. [See Appendix V, annexure No. 51.]

#### QUARTERS FOR RAILWAY STAFF

801. **Mulla Abdullaibhai:** Will the Minister of Railways be pleased to state:

(a) the total number of Class III and Class IV Railway employees of the Central Railway who have not been provided with residential quarters upto September, 1954; and

(b) the steps taken by Government to provide them with quarters?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) About 37,000 employees are not housed in Railway quarters.

(b) The Railway policy is to provide quarters primarily for essential staff who are likely to be called for duty at any time and for staff at stations where there is a serious shortage of private accommodation. About 1200 to 1300 quarters are being built by the Central Railway every year for class III and class IV staff and it is

expected that in the next 10 years the position would be substantially relieved.

**THEFT ON RAILWAYS**

**802. Mulla Abdullaibhai:** Will the Minister of Railways be pleased to state:

(a) the number of cases of thefts of passengers' luggage on the Central Railway in 1952-53 and 1953-54;

(b) how these figures compare with those of the previous two years; and

(c) the number of such cases resulting from defects in or want of safety devices in passenger trains during 1952-53 and 1953-54?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) and (b). The number of cases of thefts of passengers' luggage on the

Central Railway during the years 1950-51 to 1953-54 was as under:—

1950-51	1943
1951-52	1957
1952-53	1221
1953-54	896

(c) No such cases were reported to the Railway Administration.

**RAILWAY WORKSHOP AT NAGPUR**

**803. Th. Jugal Kishore Sinha:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that a canteen is to be provided in the Nagpur workshop of the Eastern Railway; and

(b) if so, when?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) Yes.

(b) Steps are being taken to commence the work.

**INDEX  
TO  
LOK SABHA DEBATES—PART I**

Volume VII—No. 22  
15th DECEMBER, 1954

**A**

**ABDULLABHAI, MULLA—**

Question by—

Elephants. 1487-88.

Quarters for Railway staff. 1526.

Theft on Railways. 1527-28.

**ACCIDENT(S)—**

Question re—

— in Andrews Incline. 1524.

See also "Railway Accident(s)".

**ADVISORY COMMITTEE(S)—**

Question re—

Indigenous medicines. 1461-62.

P. and T. —. 1485-86.

**AERODROME(S)—**

Question re—

Airports. 1504-05.

Airstrip in Kangra and Kulu Valley. 1508.

Safety devices for aircrafts. 1504.

**AGARTALA—**

Question re—

Air travel concession of — pilgrims. 1522-23.

Water supply in —. 1466.

**AGRAWAL, SHRI M. L.—**

Question by—

Railway lines. 1460-61.

**AGRICULTURAL COLLEGES—**

Question re—

Agricultural colleges. 1477-78.

**AGRICULTURAL CREDIT—**

Question re—

Agricultural credit. 1458-59.

**AGRICULTURIST(S)—**

Question re—

Co-operative movement. 1444-46.

Ginger (Commission agents). 1491-92.

**AIR EMPLOYEES—**

Question re—

Air employees. 1506.

**AIR SERVICE(S)—**

Question re—

— between India and China. 1512-13.

Expansion of —. 1441-43.

**AIR TRAVEL—**

Question re—

— concession of Agartala pilgrims. 1522-23.

**AIRCRAFT(S)—**

Question re—

Expansion of air services. 1441-43.

Indian Airlines Corporation planes. 1483-84.

Safety devices for —. 1504.

**AIRLINES CORPORATION(S)—**

Question re—

Loans to —. 1463.

**AJMER—**

Question re—

P. and T. Advisory Committee. 1485-86.

**ALL INDIA BUILDING WORKERS' UNION—**

Question re—

Demands of —. 1481-82.

LOK SABHA

ALL INDIA FARM CREDIT COUNCIL—

Question *re*—

Agricultural credit. 1458-59.

ALLAHABAD—

Question *re*—

Gliding School. 1447-48.

ALVA, SHRI JOACHIM—

Question (Supplementary) by—

Gliding School. 1448.

Manufacture of gliders. 1441.

Rock burst in Kolar Gold Fields. 1470.

AMERICA, UNITED STATES OF—

Question *re*—

Surgeons from America. 1489.

AMRITSAR LAHORE RAIL LINK—

Question *re*—

Amritsar Lahore rail link. 1448-49.

ANDREWS INCLINE—

Question *re*—

Accident in —. 1524.

ASSAM—

Question *re*—

Bongaigaon Post Office. 1518-19.

AUTOMOBILE(S)—

Question *re*—

Motor Vehicles Amendment Bill. 1496.

AUXILIARY MEDICAL PERSONNEL—

Question *re*—

Auxiliary Medical Personnel. 1482-83.

AZAD, SHRI BHAGWAT JHA—

Question by—

Air Service between India and China. 1512-13.

Airstrip in Kangra and Kulu Valley. 1508.

Expanded Dairy Institute. 1472-74.

Gliding School. 1447-48.

Loan to the National Sports Club of India. 1497.

AZAD, SHRI BHAGWAT JHA—contd.

Question by—contd.

Telephone link with Kulu Valley. 1508.

Question (Supplementary) by—

Amritsar-Lahore rail link. 1449.

Co-operative movement. 1445.

Indigenous medicines. 1461.

Purchase of stores by C.T.O. 1450.

Re-sale of tickets. 1443.

B

BACKWARD AREAS—

Question *re*—

Telephonic connections for —. 1493.

BAGDI, SHRI MAGAN LAL—

Question by—

Shipping Corporation. 1490.

BAHADUR SINGH, SHRI—

Question by—

Vanaspati (colouring material). 1483.

BANGALORE—

Question *re*—

Gliding School. 1447-48.

BASAPPA, SHRI—

Question (Supplementary) by—

Expanded Dairy Institute. 1474.

Railway Rates Tribunal. 1466.

BASU, SHRI K. K.—

Question by—

Kalighat-Falta-Railway. 1486-87.

BHAKT DARSHAN, SHRI—

Question by—

Paryatak yatayat.

(पर्यटक यातायात) 1470-71.

BHATNI—

Question *re*—

— Railway Station. 1523.

BHEEKHA BHAI, SHRI—

Question by—

P. and T. Advisory Committee. 1485-86.

River bridges. 1498.

Telephonic connections for backward areas. 1493.

**BHIKNA THOREE BRIDGE—**

Question *re*—

Bhikna Thoree Bridge. 1439-40.

**BILL(S)—**

Question *re*—

Motor Vehicles Amendment —.

1496.

**BIREN DUTT, SHRI—**

Question *by*—

Water supply in Agartala. 1466.

**BOMBAY—**

Question *re*—

Representative from — seamen.  
1499.

**BONGAIGAON—**

Question *re*—

— Post Office. 1518-19.

**BOSE, SHRI P. C.—**

Question (Supplementary) *by*—

Rock burst in Kolar Gold Fields.  
1470.

**BOTANICAL GARDEN—**

Question *re*—

Wild Life Park. 1475-76.

**BREEDING, CATTLE—**

Question *re*—

Gaon ka kritrim garbhadhan

॥(गायों का कृत्रिम गर्भाधान) 1508.

Jamaica Red. 1516-17.

**BRIDGE(S)—**

Question *re*—

Bhikna Thoree —. 1439-40.

River —. 1498.

See also "Railway Bridge(s)".

**BRITISH POSTAL EXPERT(S)—**

Question *re*—

Mechanisation of Postal Services.  
1490-91.

**BROHMO CHOUDHURY, SHRI—**

Question *by*—

Bongaigaon Post Office. 1518-19.

Railway stations. 1517-18.

**BUILDINGS—**

Question *re*—

Bongaigaon —. 1518-19.

Post office — at Hyderabad.  
1506-07.

**BUS—**

Question *re*—

Carrying of mail bags. 1455-56.

**C**

**CALCUTTA—**

Question *re*—

Headquarter of R.M.S. Division.  
1522.

**CANADIAN RAILWAY ENGINE(S)—**

Question *re*—

Railway engines. 1457-58.

**CANTEEN—**

Question *re*—

Railway workshop at Nagpur.  
1528.

**CATTLE—**

Question *re*—

Jamaica Red. 1516-17.

**CENTRAL COLLEGE OF AGRICULTURE—**

Question *re*—

Agricultural colleges. 1477-78.

**CENTRAL RADIO TRACER LABORATORY—**

Question *re*—

Central Radio Tracer Laboratory.  
1497.

**CENTRAL RAILWAY—**

See "Railway, Central".

**CENTRAL RAILWAY SERVICE COMMISSION, BOMBAY—**

Question *re*—

Recommendations of the Central  
Railway Service Commission.  
1500.

**CENTRAL TRACTOR ORGANISATION—**

Question *re*—

Purchase of stores by —.  
1450-51.

**CHAMBER OF COMMERCE—**

Question *re*—

Railway Rates Tribunal. 1465-66.

LOK SABHA

CHARAK, TH. LAKSHMAN SINGH—

Question by—

Air employees. 1506.

Posts and Telegraphs Expert Committee. 1446-47.

CHAUDHARY, SHRI G. L.—

Question by—

Retiring rooms. 1493-94.

CHAUDHURI, SHRI T. K.—

Question by—

Indian Airlines Corporation planes. 1483-84.

CHETTIAR, SHRI T. S. A.—

Question (Supplementary) by—

Expansion of air services. 1442.

CHINA—

Question re—

Air services between India and —. 1512-13.

Radio Photo Service, —. 1512.

CHINGLEPUT—

Question re—

Railway hospital. 1524.

CHITTARANJAN LOCOMOTIVE FACTORY—

Question re—

Railway engines. 1457-58.

CHOWDHURY, SHRI N. B.—

Question by—

Floating Post Office. 1499-1500.  
P. and T. Unions. 1519.

Question (Supplementary) by—  
Zamindari anmopan.

(जमींदारी उन्मूलन) 1464-65.

CIVIL SUPPLY DEPARTMENT—

Question re—

Absorption of — employees.  
1518.

COMMITTEE—

Question re—

Railway Corruption Enquiry  
—. 1481.

CONTRIBUTORY HEALTH SERVICE SCHEME—

Question re—

Health Scheme of Central and Delhi State Governments.  
1501-02.

CO-OPERATIVE MOVEMENT—

Question re—

Co-operative movement. 1444-46.

CORRUPTION—

Question re—

— amongst Railway employees.  
1523-24.

COWS—

Question re—

Gaion ka kritrim garbhadhan.

(गायों का कृत्रिम गर्भाधान)

1508.

CROPS—

Question re—

Destruction of — by elephants.  
1466-67.

D

DABHI, SHRI—

Question by—

Central Radio Tracer Laboratory.  
1497.

Re-sale of tickets. 1443-44.

Theft of postal bags. 1472.

DAIRY RESEARCH INSTITUTE, BANGALORE—

Question re—

Expanded Dairy Institute.  
1472-74.

DARBHANGA—

Question re—

— Railway Station. 1520-21.

DARJEELING DISTRICT—

Question re—

Research on timbers. 1462.

**DAS, SHRI S. N.—**

Question by—

Bhikna Thoree Bridge. 1439-40.

Question (Supplementary) by—

Agricultural colleges. 1478.

Expanded Dairy Institute. 1473.

Indian Postage Stamp Centenary Exhibition. 1468.

**DASARATHA DEB, SHRI—**

Question by—

Air travel concession of Agartala pilgrims. 1522-23.

Construction of motorable roads. 1495.

Destruction of crops by elephants. 1466-67.

**DELHI—**

Question re—

Health schemes of Central and—

State Governments. 1501-02.

Manufacture of gliders. 1440-41.

Wild Life Park. 1475-76.

**DELHI IMPROVEMENT TRUST—**

Question re—

Delhi Improvement Trust. 1454-55.

**DEO, SHRI R. N. S.—**

Question by—

Location of Divisional Office in Orissa. 1486.

**DHOBI COLONY—**

Question re—

Delhi Improvement Trust. 1454-55.

**DHUSIYA, SHRI—**

Question by—

Recruitment. 1513-14.

**DISPENSARY(IES)—**

Question re—

Health schemes of Central and Delhi State Governments. 1501-02.

**DUM 'DUM' AIRPORT—**

Question re—

Indian Airlines Corporation plans. 1488-89.

**E**

**EACHARAN, SHRI I.—**

Question by—

Carrying of mail bags. 1455-56.

**ELEPHANTS—**

Question re—

Destruction of crops by—. 1466-67.

Elephants. 1487-88.

**EMPLOYEE(S)—**

AIR—. 1506.

See also "Railway Employee(s)", "Postal Employee(s)" and "Government Employee(s)".

**EMPLOYMENT EXCHANGES—**

Question re—

Employment Exchanges. 1525-26.

**ENGINEERS—**

Question re—

Air employees. 1506.

**ESTIMATES COMMITTEE—**

Question re—

Agricultural colleges. 1477-78.

Purchase of stores by C.T.O. 1450-51.

**EXHIBITION—**

Question re—

Indian Postage Stamp Centenary —. 1487-68.

**EXPENDITURE—**

Question re—

Amritsar Lahore rail link. 1448-49.

Bongagaon Post office. 1518-19.

Bridges. 1517.

Construction of motorable roads. 1495.

Import of tele-communication equipment. 1511-12.

Indian Postage Stamp Centenary Exhibition. 1487-68.

Light Houses. 1495-96.

Mamlig Post Office. 1520.

Manufacture of gliders. 1502-03.

Polio. 1494.

LOK SABHA

**EXPENDITURE—contd.**

Question *re*—*contd.*

Railway Corruption Enquiry Committee. 1481.  
 Railway stations. 1517-18.  
 Safety devices for aircrafts. 1504.  
 Special trains. 1500-01.  
 Syri Post Office. 1521.  
*Yatrin ko suvidhayen.* (यात्रियों को सुविधायें) 1509-10.

**EXPERT(S)—**

Question *re*—

Vanaspati (colouring material). 1483.

See also "Foreign Expert(s)".

**EXPERT COMMITTEE—**

Question *re*—

Posts and Telegraphs —. 1446-47.

**EXPORT(S)—**

Question *re*—

Elephants. 1487-88.  
 — of ginger. 1496.

**F**

**FACTORY(IES)—**

Question *re*—

Sugar mills. 1474-75.

**FISHERMEN COMMUNITY—**

Question *re*—

Recruitment for merchant navy. 1487.

**FISHING OPERATIONS—**

Question *re*—

Fishing operations. 1452-53.

**FLOOD(S)—**

Question *re*—

Bhikna Thoree Bridge. 1439-40.

**FOOD AND AGRICULTURE ORGANISATION—**

Question *re*—

Food and Agriculture Organisation. 1480.

**FOREIGN COUNTRY(IES)—**

Question *re*—

Ginger (fibre content). 1480.

Import of tractors. 1503-04

**FOREIGN EXPERT(S)—**

Question *re*—

National Employment Service. 1451-52.

**FOREIGN FIRM—**

Question *re*—

Proto-Type steam engines. 1484-85.

**G**

**GADILINGANA GOWD, SHRI—**

Question *by*—

Agricultural credit. 1458-59.

**GANPATI RAM, SHRI—**

Question *by*—

Bridges. 1517.

Railway bridge. 1517.

**GERMANY, WEST—**

See "West Germany".

**GIDWANI, SHRI—**

Question *by*—

Expansion of air services. 1441-43.

Sugar mills. 1474-75.

**GINGER—**

Question *re*—

Export of —. 1496.

**GINGER (COMMISSION AGENTS)—**

Question *re*—

Ginger (commission agents). 1491-92.

**GINGER (FIBRE CONTENT)—**

Question *re*—

Ginger (fibre content). 1480.

**GLIDER(S)—**

Question *re*—

Manufacture of —. 1440-41, 1502-03.

**GLIDING SCHOOL(S)—**

Question *re*—

Gliding school. 1447-48.

**GOVERNMENT EMPLOYEE(S)—**

Question *re*—

Absorption of Civil Supply Department employees. 1518.

Health schemes of Central and Delhi State Governments. 1501-02.

See also "Railway Employee(s)" and "Postal Employee(s)".

INDEX TO DEBATES, PART I, 15TH DECEMBER, 1954

GOVIND DAS, SETH—

Question by—  
*Gaion ka kritrim garbhadhan.*  
 (गायों का कृत्रिम गर्भाधान) 1508.  
*Sarak nirman.*  
 (सड़क निर्माण) 1509.

GRADUATES—

Question *re*—  
 Employment Exchanges. 1525-26.

GRANT(S)—

Question *re*—  
 Agricultural colleges. 1477-78.  
 Indigenous medicines. 1461-62.  
*Paryatak yatayat.*  
 (पर्यटक यातायात) 1470-72.  
 Wild Life Park. 1475-76.

GURUPADASWAMY, SHRI M. S.—

Question by—  
 Light Houses. 1495-96.  
 Representation from Bombay  
 seamen. 1499.  
 Surgeons from America. 1489.

H

HEDA, SHRI—

Question (Supplementary) by—  
 Expansion of air services.  
 1441-42.  
*Paryatak yatayat*  
 (पर्यटक यातायात) 1471.

HEM RAJ, SHRI—

Question by—  
 Booking of hosiery goods. 1485.  
 Iodine salt. 1493.

HIMACHAL PRADESH—

Question *re*—  
*Sarak nirman.*  
 (सड़क निर्माण) 1509.

HINDUSTAN AIRCRAFT LIMITED,  
 BANGALORE—

Question *re*—  
 Manufacture of gliders. 1440-41.

HINDUSTAN-TIBET ROAD—

Question *re*—  
*Sarak nirman.*  
 (सड़क निर्माण) 1509.

HOSIERY GOODS—

Question *re*—  
 Booking of —. 1485.

HUKAM SINGH, SARDAR—

Question by—  
 Mechanisation of Postal Services.  
 1490-91.  
 Motor Vehicles Amendment Bill.  
 1496.  
 Training in Tele-communications.  
 1479-80.

HYDERABAD—

Question *re*—  
 Offices of P. and T. Department in  
 —. 1507-08.  
 Post Office building at —.  
 1506-07.

HYDERABAD-KAZIPET RAILWAY  
 TRAIN—

Question *re*—  
 Hyderabad-Kazipet Train accident. 1516.

I

IBRAHIM, SHRI—

Question by—  
 International Tele-communications Union. 1468-69.

IMPORT(S)—

Question *re*—  
 — of Tele-communication equipment. 1511-12.  
 — of tractors. 1503-04.

INDIAN AGRICULTURAL INSTITUTE, NEW DELHI—

Question *re*—  
 Central Radio Tracer Laboratory.  
 1497.

INDIAN AIRLINES CORPORATION—

Question *re*—  
 Expansion of air services.  
 1441-43.  
 — planes. 1483-84.

LOK SABHA

INDIAN POSTAGE STAMP CENTENARY EXHIBITION—	CEN-	INTERNATIONAL TELE-COMMUNICATIONS UNION—
Question <i>re</i> — Indian Postage Stamp Centenary Exhibition. 1467-68.		Question <i>re</i> — International Tele-communications Union.
INDIAN TELEPHONE INDUSTRIES, BANGALORE—		IODINE SALT—
Question <i>re</i> — Import of Tele-communication equipment. 1511-12.		Question <i>re</i> — Iodine salt. 1493.
INDIGENOUS MEDICINES—		IYYUNNI, SHRI C. R.—
Question <i>re</i> — Indigenous medicines. 1461-62.		Question <i>by</i> — Fishing operations. 1452-53. Jamaica Red. 1516-17.
INDUSTRY(IES)—		J
Question <i>re</i> — Vanaspatti —. 1510.		JAMAICA—
INSEMINATION, ARTIFICIAL— See "Breeding, Cattle"		Question <i>re</i> — Ginger (fibre content). 1480. — Red. 1516-17.
INSTITUTE(S)—		JAPANESE—
Question <i>re</i> — Expanded Dairy —. 1472-74.		Question <i>re</i> — Fishing operations. 1452-53
INSTITUTE OF AGRICULTURE, ANAND—		JOSHI, SHRI KRISHNACHARYA—
Question <i>re</i> — Metal harrow. 1444.		Question <i>by</i> — Manufacture of gliders. 1440-41, 1502-03. Railway committees. 1505-06.
INSTITUTE OF TECHNOLOGY, MADRAS—		K
Question <i>re</i> — Manufacture of gliders. 1502-03.		KALIGHAT-FALTA-RAILWAY—
INTEREST, RATE OF—		Question <i>re</i> — Kalighat-Falta-Railway. 1486-87.
Question <i>re</i> — Co-operative movement. 1444-46.		KANDLA PORT—
INTERNATIONAL COLLEGE OF SURGEONS, BOMBAY—		Question <i>re</i> — Light house near —. 1490.
Question <i>re</i> — Surgeons from America. 1489.		KANGRA—
INTERNATIONAL ORGANISATION—	LABOUR	Question <i>re</i> — Airstrip in — and Kulu Valley. 1508.
Question <i>re</i> — National Employment Service. 1451-52.		KARNI SINGHJI, SHRI—
		Question <i>by</i> — Recommendations of the Central Railway Service Commission. 1500.

INDEX TO DEBATES, PART I, 15TH DECEMBER, 1954

**KASLIWAL, SHRI—**

Question (Supplementary) by—  
*Paryatak yatayat.*  
 (पर्यटक यातायात) 1472.

**KELAPPAN, SHRI—**

Question (Supplementary) by—  
 Sugar mills. 1475.

**KESHAVAIENGAR, SHRI—**

Question by—  
 Transport of goods traffic.  
 1514-15.

**KOLAR GOLD FIELDS—**

Question re—  
 Rock burst in —. 1469-70.

**KULU VALLEY—**

Question re—  
 Airstrip in Kangra and —.  
 1508.  
 Telephone link with —. 1508.

**L**

**LABORATORY(IES)—**

Question re—  
 Central Radio Tracer —. 1497.

**LABOUR—**

Question re—  
 Landless labourers. 1504.  
 Tea garden workers. 1501.

**LANKA SUNDARAM, DR.—**

Question (Supplementary) by—  
 Railway Rates Tribunal. 1466.

**LICENCE(S)—**

Question re—  
 Air employees. 1506.  
 Import of Tele-communication equipment. 1511-12.  
 Sugar mills. 1474-75.

**LIGHT HOUSE(S)—**

Question re—  
 Light houses. 1495-96.  
 — near Kandla Port. 1490.

**LINGAM, SHRI N. M.—**

Question by—  
 Railway engines. 1457-58.

**LOAN(S)—**

Question re—  
 — to Airlines Corporation.  
 1463.  
 — to the National Sports Club of India. 1497.

**LOSS(ES)—**

Question re—  
 Vanaspati industry. 1510.

**LUDHIANA—**

Question re—  
 Booking of hosiery goods. 1485.

**M**

**MAIL BAGS—**

Question re—  
 Carrying of —. 1455-56.

**MALDA OUT-AGENCY—**

Question re—  
 Malda out-agency. 1515.

**MAMLIG—**

Question re—  
 — Post Office. 1520.

**MANUFACTURE—**

Question re—  
 — of gliders. 1440-41, 1502-03.  
 Proto-Type steam engines. 1484-85.  
 Vanaspati industry. 1510.

**MECHANISATION OF POSTAL SERVICES—**

Question re—  
 Mechanisation of Postal Services.  
 1490-91.

**MEDICAL BOARD—**

Question re—  
 Representation from Bombay sea-men. 1499.

**MEDICAL DELEGATION—**

Question re—  
 — from West Germany. 1469.

**MEDICAL PERSONNEL—**

Question re—  
 Auxiliary —. 1482-83.

LOK SABHA

**MERCHANT NAVY—**

Question *re*—  
Recruitment for —. 1487.

**METAL HARROW—**

Question *re*—  
Metal harrow. 1444.

**MISHRA, SHRI BIBHUTI—**

Question by—  
Co-operative movement. 1444-46.  
Question (Supplementary) by—  
Bhikna Thoree Bridge. 1440.

**MISHRA, SHRI L. N.—**

Question by—  
Darbhanga Railway Station.  
1520-21.

**MISHRA, SHRI LOKENATH—**

Question by—  
Headquarters of R.M.S. Division.  
1522.

**MISSIR, SHRI V.—**

Question by—  
Medical Delegation from West  
Germany. 1469.

**MORARKA, SHRI—**

Question by—  
Agricultural colleges. 1477-78.  
Purchase of stores by C.T.O.  
1450-51.

**MOTOR VEHICLES—**

See "Automobile(s)".

**MOTOR VEHICLES AMENDMENT  
BILL—**

Question *re*—  
Motor Vehicles Amendment Bill.  
1496.

**mysore—**

Question *re*—  
Expanded Dairy Institute.  
1472-74.  
Special trains. 1500-01.

N

**NAGPUR—**

Question *re*—  
Railway workshop at —. 1528.

**NAMBIAR, SHRI—**

Question by—  
Railway employees. 1482.  
Working hours of Railway em-  
ployees. 1510-11.

**NANADAS, SHRI—**

Question by—  
Tea garden workers. 1501.  
Transport Workers Union.  
1483-84.

**NATIONAL EMPLOYMENT SEC  
VICE—**

Question *re*—  
National Employment Service.  
1451-52.

**NATIONAL FEDERATION OF POSTS  
AND TELEGRAPHS EMPLOYEES—**

Question *re*—  
P. and T. Unions. 1519.

**NATIONAL RAILWAY USERS CON-  
SULTATIVE COUNCIL—**

Question *re*—  
Railway Committees. 1505-06.

**NATIONAL RESEARCH DEVELOP-  
MENT CORPORATION, UNITED  
KINGDOM—**

Question *re*—  
Proto-Type steam engines. 1484-85.

**NATIONAL SPORTS CLUB OF  
INDIA—**

Question *re*—  
Loan to the —. 1497.

**NAYAR, SHRI V. P.—**

Question by—  
Export of ginger. 1496.  
Ginger (commission agents).  
1491-92.  
Ginger (fibre content). 1480.

**NEW DELHI—**

Question *re*—  
Gliding School. 1447-48.

**"NORTH EASTERN RAILWAY"—**

See "Railway, North Eastern".

INDEX TO DEBATES, PART I, 15TH DECEMBER, 1954

NORWEGIANS—

Question re—  
Fishing operations. 1452-53.

O

OFFICER(S)—

Question re—  
Training in Tele-communications.  
1479-80.

ORISSA—

Question re—  
Absorption of Civil Supply Department employees. 1518.  
Location of Divisional Office in  
—. 1480.

P

TALCHOUDHURY, SHRIMATI ILA—

Question by—  
Research on timbers. 1482.  
Question (Supplementary) by—  
Co-operative movement. 1446.

PATIALA AND EAST PUNJAB STATES UNION—

Question re—  
Sugar factories in Punjab and  
—. 1503.

PILGRIM(S)—

Question re—  
Air travel concession of Agartala  
—. 1522-23.

PILOTS—

Question re—  
Air employees. 1506.

POLIO—

Question re—  
Polio. 1494.

POONA—

Question re—  
Gliding School. 1447-48.

POST OFFICE(S)—

Question re—  
Bongaigaon —. 1518-19.  
Floating —. 1499-1500.  
Mamlig —. 1520.  
— building at Hyderabad.  
1506-07.  
— of P. and T. Department in  
Hyderabad. 1507-08.  
Syri —. 1521.

POSTAL BAGS—

Question re—  
Theft of —. 1472.

POSTAL EMPLOYEE(S)—

Question re—  
Posts and Telegraphs Expert  
Committee. 1446-47.

POSTAL SERVICES—

Question re—  
Mechanisation of —. 1490-91.

POSTS AND TELEGRAPHS—

Question re—  
Mechanisation of Postal Services.  
1490-91.  
Offices of — Department in  
Hyderabad. 1507-08.  
— Advisory Committee. 1485-  
86.  
— Expert Committee. 1446-47.

PRICE(S)—

Question re—  
Ginger (Fibre content). 1480.

PROTO-TYPE STEAM ENGINE(S)—

Question re—  
Proto-Type steam engines.  
1484-85.

PUNJAB—

Question re—  
Sugar factories in — and  
PEPSU. 1503.

## LOK SABHA

### PUNNOOSE, SHRI—

Question (Supplementary) by—  
 Agricultural credit. 1459.  
 Passenger amenities. 1454.

### PURCHASE—

Question re—  
 — of stores by C.T.O. 1450-51.

### Q

### QUARTER(S)—

Question re—  
 — for Railway staff. 1526.

### R

### RACHIAH, SHRI N.—

Question by—  
 Special trains. 1500-01.

### RADHA RAMAN, SHRI—

Question by—  
 Amritsar-Lahore rail link. 1448-49.  
 Radio Photo Service, China. 1512.  
 Wild Life Park. 1475-76.

### RADIO PHOTO SERVICE—

Question re—  
 —, China. 1512.

### RAGHUNATH SINGH, SHRI—

Question by—  
 Railway durghatna.  
 (रेलवे दुर्घटना) 1488.

### RAGHURAMAIAH, SHRI—

Question (Supplementary) by—  
 Expansion of air services. 1442.

### RAILWAY ACCIDENT(S)—

Question re—  
 Hyderabad-Kazipet train accident. 1516.  
 Railway accidents. 1479.  
 Railway durghatna.  
 (रेलवे दुर्घटना) 1488-89.  
 Shah Nawaz Committee's Report.  
 1994-95.

### RAILWAY ARMED GUARD(S)—

Question re—  
 Railgariyon ke liye sashastra rakshak.  
 (रेलगार्डियों के लिए सशस्त्र रक्षक)  
 1456-57.

### RAILWAY BOOKING—

Question re—  
 Booking of goods traffic. 1492.  
 Booking of hoisey goods. 1485.  
 Railway booking. 1492, 1513.

### RAILWAY BRIDGE(S)—

Question re—  
 Bridges. 1517.  
 Railway bridge. 1459-60, 1517.  
 See also "Bridge(s)".

### RAILWAY, CENTRAL—

Question re—  
 Theft on Railways. 1527-28.  
 Ticketless travelling. 1489-90.

### RAILWAY COMMITTEE(S)—

Question re—  
 Railway committees. 1505-06.

### RAILWAY CORRUPTION ENQUIRY COMMITTEE—

Question re—  
 Railway Corruption Enquiry Committee. 1481.

### RAILWAY DIVISIONAL OFFICE—

Question re—  
 Location of Divisional Office in Orissa. 1486.

### RAILWAY EARNINGS—

Question re—  
 Amritsar-Lahore rail link. 1448-49.  
 Special trains. 1500-01.

### RAILWAY EASTERN—

Question re—  
 Railway employees. 1482.  
 Railway workshop at Nagpur. 1528.

### RAILWAY EMPLOYEE(S)—

Question re—  
 Corruption amongst —. 1523-24.

INDEX TO DEBATES, PART I, 15TH DECEMBER, 1954

**RAILWAY EMPLOYEE(S)—contd.**

Question re—*conjd.*

Quarters for Railway staff. 1526.  
Railway employees. 1482, 1525.  
Recruitment. 1513-14.  
Working hours of —. 1510-11.

**RAILWAY ENGINE(S)—**

Question re—

Railway engines. 1457-58.

**RAILWAY FARE—**

Question re—

Kalighat-Falta-Railway. 1486-87.

**RAILWAY FREIGHT—**

Question re—

Railway freight. 1515.

**RAILWAY GOODS TRAFFIC—**

Question re—

Booking of goods traffic. 1492.  
Transport of goods traffic. 1514-15.

**RAILWAY GOODS TRAIN—**

See "Railway Train(s)".

**RAILWAY HOSPITAL—**

Question re—

Railway hospital. 1524.

**RAILWAY LINES—**

Question re—

*Nai railway line.*

(नई रेलवे लाइने) 1524-25.

Railway lines. 1460-61.

**RAILWAY MAIL SERVICE DIVISION—**

Question re—

Headquarters of —. 1522.

**RAILWAY, NORTH EASTERN—**

Question re—

Bhikna Thoree Bridge. 1439-40.  
Late running of trains. 1476-77,  
1498-99.  
Railway accidents. 1479.  
*Railway durghatna*  
(रेलवे दुर्घटना) 1488.  
Recruitment. 1513-14.

**RAILWAY PASSENGER(S)—**

Question re—

Amritsar-Lahore rail link.  
1448-49.  
Retiring rooms. 1493-94.

**RAILWAY PASSENGER AMENITY-  
(IES)—**

Question re—

Darbhanga Railway Station.  
1520-21.  
Kalighat-Falta-Railway. 1486-87.  
Passenger amenities. 1453-54.  
*Yatraon ko suvidhayen.*  
(यात्रियों को सुविधायें) 1509-10.

**RAILWAY POLICE—**

Question re—

Ticketless travelling. 1489-90.

**RAILWAY RATES TRIBUNAL—**

Question re—

Railway Rates Tribunal. 1465-66.

**RAILWAY RETIRING ROOMS—**

Question re—

Retiring rooms. 1493-94.

**RAILWAY, SOUTHERN—**

Question re—

Railway employees. 1525.

**RAILWAY SPECIAL TRAIN(S)—**

See "Railway Train(s)".

LOK SABHA

RAILWAY STATION(S)—

Question *re*—

Bhatni —. 1523.

Darbhanga —. 1420-21.

Railway *durghatna*.

(रेलवे दुर्घटना) 1488.

Railway stations. 1517-18.

Special trains. 1500-01.

Transport of goods traffic. 1514-15.

RAILWAY TICKET(S)—

Question *re*—

Re-sale of —. 1443-44.

RAILWAY TRAIN(S)—

Question *re*—

Amritsar-Lahore rail link. 1448-49.

Late running of trains. 1476-77. 1498-99.

Railgariyon ke liye sashastra rakshak.

(रेलगारियों के लिये सशस्त्र रक्षक) 1456-57

Special trains. 1500-01.

Thefts of postal bags. 1472.

RAILWAY TRANSPORT—

Question *re*—

Transport of goods traffic. 1514-15.

RAILWAY USERS CONSULTATIVE COMMITTEE—

Question *re*—

Railway committees. 1505-06.

RAILWAY WORKSHOP—

Question *re*—

— at Nagpur. 1528.

RAILWAYS—

Question *re*—

Railway to Singareni Colliery siding. 1497-98.

Theft in —. 1527-28.

RAJASTHAN—

Question *re*—

P. and T. Advisory Committee. 1485-86.

River bridges. 1498.

RAM DASS. SHRI—

Question by—

Employment Exchanges. 1525-26.

RAM SARAN, SHRI—

Question by—

Indian Postage Stamp Centenary Exhibition. 1467-68.

RAM SUBHAG SINGH, DR.—

Question by—

Light House near Kandla Port. 1490.

RAMPUR—

Question *re*—

Sarak nirmam.

(सरक निर्माण) 1509.

RANDAMAN SINGH, SHRI—

Question by—

Hyderabad-Kazipet train accident. 1516.

Zamindari unmoolan.

(जमींदारी उन्मूलन) 1463-64.

RAO, DR. RAMA—

Question by—

Auxiliary Medical Personnel. 1482-83.

RAO, SHRI T. B. VITTAL—

Question by—

Accident in Andrews Incline. 1524.

Corruption amongst Railway employees. 1523-24.

Demands of All-India Building Workers Union. 1481-82.

Offices of P. and T. Department in Hyderabad. 1507-08.

Post Office building at Hyderabad. 1506-07.

Railway to Singareni Colliery siding. 1497-98.

Shah Nawaz Committee's Report. 1494-95.

RATE OF INTEREST—

See "Interest, rate of".

INDEX TO DEBATES, PART I, 15TH DECEMBER, 1954

RECOMMENDATION(S)—

Question *re*—  
 Mechanisation of Postal Services. 1490-91.  
 Posts and Telegraphs Expert Committee. 1446-47.  
 Purchase of stores by C.T.O. 1450-51.  
 — of the Central Railway Service Commission. 1500.

RECRUITMENT—

Question *re*—  
 Recruitment. 1513-14.  
 — for merchant navy. 1487.

REDDI, SHRI RAMACHANDRA—

Question (Supplementary) by—  
 Sugar mills. 1475.

REDDY, SHRI VISWANATHA—

Question by—  
 Railway Rates Tribunal. 1465-66

RENT—

Question *re*—  
 Offices of P. and T. Department in Hyderabad. 1507-08.

REPORT(S)—

Question *re*—  
 Agricultural credit. 1458-59.  
 Ginger (Commission agents). 1491-92.  
 Indigenous medicines. 1461-62.  
 Railway accident. 1479.  
 Re-sale of tickets. 1443-44.

RESEARCH—

Question *re*—  
 — on timbers. 1462.

RESERVE BANK OF INDIA—

Question *re*—  
 Agricultural credit. 1458-59.  
 Co-operative movement. 1444-46.

ROAD(S)—

Question *re*—  
 Construction of motorable —. 1495.  
*Sarak nirman*  
 (सड़क निर्माण) 1509.

ROY, SHRI BISHWANATH—

Question by—  
 Bhatni Railway Station. 1523.

RURAL CREDIT SURVEY—

Question *re*—  
 Agricultural credit. 1458-59.

S

SAIGAL, SARDAR A. S.—

Question by—  
 Ticketless travelling. 1489-90.

SAMASTIPUR—

Question *re*—  
 Railway *durghatna*.  
 (रेलवे दुर्घटना) 1488.

SANGANNA, SHRI—

Question by—  
 Absorption of Civil Supply Department employees. 1518.  
 Proto-type steam engines. 1484-85.  
 Railway freight. 1515.  
 Transport facilities. 1513.

SATYAWADI, DR.—

Question by—  
 Indigenous medicines. 1461-62.  
 Mamlig Post Office. 1520.  
 Polio. 1294.  
 Syri Post Office. 1521.

SCHEDULED CASTES—

Question *re*—  
 Recruitment for merchant navy. 1487.

SCHEME(S)—

Question *re*—  
 Delhi Improvement Trust. 1454-55.  
 Expansion of air services. 1441-43.

LOK SABHA

**SEAMEN—**

Question *re*—  
Representation from Bombay  
— 1499.

**SHAH NAWAZ COMMITTEE—**

Question *re*—  
Shah Nawaz Committee Report.  
1494-95.

**SHARMA, SHRI D. C.—**

Question by—  
Airports. 15.  
Food and Agricultural Organisation. 1480.  
Import of tractors. 1503-04.  
Landless labourers. 1504.  
Safety devices for aircrafts. 1504.  
Sugar factories in Punjab and  
PEPSU. 1503.

**SHASTRI, SHRI B. D.—**

Question by—  
*Nai railway linen.*  
(नई रेलवे लाइन) 1524-25.

**SHIPPING CORPORATION—**

Question *re*—  
Shipping Corporation. 1490.

**SHIVA RAO COMMITTEE—**

Question *re*—  
National Employment Service.  
1451-52.

**SINGARENI COLLERY COMPANY—**

Question *re*—  
Railway to Singareni Colliery  
siding. 1497-98.

**SINGH, SHRI L. JOGESWAR—**

Question by—  
Railway bridge. 1459-60.

**SINGH, SHRI M. N.—**

Question by—  
*Railgariyon ke liye sashastra rakshak.*  
(रेलगाड़ियों के लिए मरम्मत रक्षक)  
1456-57.

**SINGH, SHRI R. N.—**

Question by—  
Health schemes of Central and  
Delhi State Governments. 1501-  
02.

**SINGHAL, SHRI S. C.—**

Question by—  
Booking of goods traffic. 1492.  
Railway Corruption Enquiry Co-  
mittee. 1481.

**SINHA, SHRI JHULAN—**

Question by—  
Vanaspatti industry. 1510.  
*Yatrin ko suvidhayen.*  
(यात्रियों को सुविधायें) 1509-10.

**SINHA, SHRIMATI TARKESHWARI—**

Question by—  
National Employment Services.  
1451-52.  
Retiring rooms. 1493-94.

**SINHA, TH. JUGAL KISHORE—**

Question by—  
Headquarters of R.M.S. Division.  
1522.  
Late running of trains. 1498-99.  
Passenger amenities. 1453-54.  
Railway accidents. 1479.  
Railway Workshop at Nagpur.  
1528.

Question (Supplementary) by—  
*Railgariyon ke liye sashastra rakshak.*  
(रेलगाड़ियों के लिए मरम्मत रक्षक)  
1456-57.

**SODHIA, SHRI K. C.—**

Question by—  
Loans to Airlines Corporation.  
1463.

**SPICES ENQUIRY COMMITTEE—**

Question *re*—  
Ginger (Commission agents).  
1491-92.

**SRINAGAR—**

Question *re*—  
Floating Post Office. 1499-1500.

INDEX TO DEBATES, PART I, 15TH DECEMBER, 1954

STAMPS—

Question re—  
Indian Postage — Centenary  
Exhibition. 1467-68.

STATE(S)—

Question re—  
Agricultural colleges. 1477-78.  
Paryatak yatayat.  
(पर्यटक यात्रायात) 1470-72.  
Sugar mills. 1474-75.  
Zamindari unmoolan.  
(जमींदारी उन्मूलन) 1463-65.

STEAM ENGINES—

Question re—  
Proto-type —. 1484-85.

STORES—

Question re—  
Purchase of — by C.T.O. 1450-  
51.

SUBSIDY (IES)—

Question re—  
Kalighat-Falta-Railway. 1486-87.

SUGAR FACTORY(IES)—

Question re—  
— in Punjab and PEPSU. 1503.  
Sugar mills. 1474-75.

SURGEON(S)—

Question re—  
— from America. 1489.

T

TEA CHEST FACTORY—

Question re—  
Research on timbers. 1462.

TEA ESTATES—

Question re—  
Tea garden workers. 1501.

TECHNICAL ASSISTANCE SCHEME  
(COLOMBO PLAN)—

Question re—  
Mechanisation of Postal Services.  
1490-91.

TELE-COMMUNICATION—

Question re—  
Import of — equipment. 1511-12.  
Training in —. 1479-80.

TELEPHONIC CONNECTIONS—

Question re—  
Telephone link with Kulu Valley.  
1508.  
— for backward areas. 1493.

TELIAMURA—

Question re—  
Construction of motorable roads.  
1495.

TENDER(S)—

Question re—  
Malda out-agency. 1515.

THEFT(S)—

Question re—  
Railgariyon ke liye sashtra  
rakshak.  
(रेलगाड़ियों के लिये सशस्त्र रक्षक)  
1456-57.

— of postal bags. 1472.  
— on Railways. 1527-28.

THIMMIAH, SHRI—

Question by—  
Import of tele-communication  
equipment. 1511-12.  
Rock burst in Kolar Gold Fields.  
1469-70.  
Question (Supplementary) by—  
Indian Postage Stamp Centenary  
Exhibition. 1468.

THOMAS, SHRI A. M.—

Question (Supplementary) by—  
Fishing operations. 1453.  
Railway engines. 1458.

TIBBIA COLLEGE, DELHI—

Question re—  
Indigenous medicines. 1461-62.

TICKETLESS TRAVELLING—

Question re—  
Ticketless travelling. 1489-90.

## TIMBER—

Question re—  
Research on —. 1462.

## TIWARI, PANDIT D. N.—

Question by—  
Late running of trains. 1476-77.  
Malda out-agency. 1515.  
Metal harrow. 1444.  
Railway booking. 1513.

## TOKYO FISHING COMPANY LTD.—

Question re—  
Fishing operations. 1452-53.

## TOURISTS TRAFFIC—

Question re—  
Paryatak yatayat.  
(पर्यटक यातायात) 1470-72.

## TRACTOR(S)—

Question re—  
Import of —. 1503-04.

## TRAINING—

Question re—  
Auxiliary Medical Personnel.  
1482-83.  
Fishing operations. 1452-53.  
— in Tele-communications.  
1479-80.

## TRANSPORT—

Question re—  
— facilities. 1513.

## TRANSPORT WORKERS UNION—

Question re—  
Transport Workers Union. 1483.

## TRAVANCORE COCHIN—

Question re—  
Fishing operations. 1452-53.

## TRAVELLING ALLOWANCE(S)—

Question re—  
Posts and Telegraphs Expert  
Committee. 1446-47.  
Railway Corruption Enquiry  
Committee. 1481.

## TRIPURA—

Question re—  
Destruction of crops by ele-  
phants. 1466-67.

UNITED NATIONS INTERNATIONAL  
CHILDREN'S EMERGENCY  
FUND—

Question re—  
Polio. 1494.  
UNITED STATES OF AMERICA—  
See "America, United States of".

## UTTAR PRADESH—

Question re—  
Railway lines. 1460-61.

## VANASPATI—

Question re—  
— (colouring material). 1483.  
— industry. 1510.

## VEERASWAMY, SHRI—

Question by—  
Railway employees. 1525.  
Railway hospital. 1524.  
Recruitment for Merchant Navy.  
1487.

## VERMA, SHRI B. R.—

Question by—  
Delhi Improvement Trust. 1454-  
55.

## WATER SUPPLY—

Question re—  
— in Agartala. 1466.

## WEST GERMANY—

Question re—  
Medical Delegation from —.  
1469.

## WILD ANIMALS—

Question re—  
Destruction of crops by ele-  
phants. 1466-67.

## WILD LIFE PARK—

Question re—  
Wild Life Park. 1475-76.

WORKSHOP ACCOUNTS OFFICE  
GOLDEN ROCK—

Question re—  
Working hours of Railway em-  
ployees. 1510-11.

INDEX TO DEBATES, PART I, 15TH DECEMBER, 1954

Z

ZAMINDARI ABOLITION—

Question re—

Zamindari unmoolan.

(जमींदारी उन्मूलन) 1463-65.

ZONAL RAILWAY USERS CONSULTATIVE COMMITTEES—

Question re—

Railway Committees. 1505-06.

ZOO—

Question re—

Wild Life Park. 1475-76.

## (Part II—Proceedings other than Questions and Answers)

2903

## LOK SABHA

Wednesday, 15th December, 1954

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

## QUESTIONS AND ANSWERS

(See Part I)

12 Noon

## MOTIONS FOR ADJOURNMENT

## ALLEGED FIRING ON ELECTION PROCESSION IN ANDHRA

**The Minister of Home Affairs and States (Dr. Katju):** On the afternoon of the 11th of December 1954, some local communists took out a procession in village Gargeyapuram, eight miles from Kurnool, in order to prepare the ground for a meeting scheduled for the same night. The processionists numbered about 100. At about 3.30 P.M. the procession entered a lane in the village in which were situated the houses of people who did not support the communists. The processionists began to hurl obscene abuse at the residents of the locality. This was resented and the residents requested the processionists to desist from such abuse. A head constable who along with four constable had been deputed on duty in the village in connection with a festival from the 9th instant turned up at the place and apprehending a breach of the peace advised the processionists not to proceed further on that lane. The processionists, however, paid no

attention to the head constable and instead climbed on to the terraces of the houses which were made of mud and stones and started pelting stones at the inhabitants of the locality.

**Some Hon. Members:** Shame-

**Dr. Katju:** This led to retaliation. The head constable warned both the parties to stop pelting stones. The residents of the locality at once stopped, but the processionists continued the stone-throwing, hitting and injuring amongst others the head constable and a constable. After due warning, the head constable fired a shot but this did not deter the processionists and the head constable was compelled to fire three more rounds. While this was going on some of the processionists moved to another end of a terrace and began pelting stones against another section of the residents. Several persons received stone hits and one of the local residents who was thus attacked fired two shots from his licensed single barrel breech loading gun at the communists. The crowd thereafter dispersed.

On receipt of information of the incident later in the evening, the District Superintendent of Police with two sections of armed reserve, rushed to the spot, took all necessary precautions and brought the situation under control.

Fourteen injured persons came to the hospital at Kurnool on the 11th of December, of whom seven were treated as out-patients and seven as indoor patients. The head constable and the constable who had been injured came to the hospital on the 12th and are being treated for injuries caused by stone throwing.

2934

[Dr. Katju]

On the report of the head constable a case against 21 of the processionists was registered under sections 147 and 327 Indian Penal Code. Nine of the accused have been arrested and released on bail. On a statement of one of the injured processionists another case has been registered against some of the local residents under sections 147, 148, 324 and 326 I. P. C. and section 19 (f) of the Arms Act. The complaint is being investigated.

On the afternoon of the 12th, the Sub-Division Magistrate of Kurnool started a magisterial enquiry into the incident. The enquiry was completed on the 14th and the Government expect his report today or tomorrow. As soon as the findings are received, they will be examined by Government without delay.

**Shri A. K. Gopalan** (Cannanore): May I make a submission, Sir? This morning I had information from a Member of Parliament who visited that place and according to that information, there are thirteen people in the hospital. The medical officer has certified that the injuries are due to gun shots. It is very clear from that that the police did not fire at the processionists. The information is that the police fired in the air so that the group may be dispersed.

**Mr. Speaker:** Order, order. I may make one position clear about which there seems to be some misunderstanding. Whenever an adjournment motion is tabled, the Chair will not ordinarily go into or ascertain the facts of the one side or the other. It will only hear both *prima facie* to see as to whether a case is made out and whether a situation appears to have arisen which is of such an urgent and important nature that the business of the House should be suspended and the motion should be immediately consented to. That is the position. Neither the Chair nor the House can decide questions of facts as to what happened at a particular place. Therefore, after hearing the

statement of the hon. Home Minister, I do not think that we need go into that question. The magisterial enquiry is already there. That will give the results of the findings of the Magistrates. The present purpose is to see whether the incident is of a type which will justify my giving consent to the adjournment motion. It is common ground to both the parties, that the incident is over and the situation is now a matter of *Post mortem* examination. If that is the state of things, I do not think that I should consent to the adjournment motion.

**Shri A. K. Gopalan:** May I make a submission? It is a matter of urgent public importance. This is not the first incident.

**Mr. Speaker:** He can submit, if he likes, without referring again to the facts.

**Shri A. K. Gopalan:** I am not referring to facts. There is already one incident. That incident relates to the procession which was part of the election campaign. Till February 11th, when the election begins, there will be election campaigns, processions, meetings and all that in Andhra. This is not an isolated incident. This is the first incident and this has happened. There may be differences in regard to facts. But, there will be processions and meetings elsewhere also. If it is not discussed and proved whether it is a fact—whether what is submitted by the Home Minister is correct—it will not be good. The facts that I have got are against what he said. I do not submit that now. What I say is that unless this is discussed, the same things are going to happen; the election is there and this is part of the election propaganda. The election will be over only after one and a half months. So, it is a matter of urgent public importance. It is a part of the election propaganda. These things may happen, and processions and meetings may be there till the elections are over.

**Mr. Speaker:** I am unable to agree with the view that the matter is urgent. It may be a matter of importance, for preventing such recurrences in future. But I should not like to anticipate that because there is an election and because there are going to be meetings and processions, they are all going to be violent processions and violent meetings, and the situation about law and order is really in such danger, simply because the election is there, and therefore, that this motion has to be discussed at this stage.

**HUNGER STRIKE OF POLICEMEN IN WEST BENGAL AND CALLING IN OF MILITARY**

**Mr. Speaker:** There is another adjournment motion which I have got. That reads:

"The situation arising out of the calling in of the troops to take over from the policemen, including armed policemen who are on hunger strike all over the State of West Bengal."

Prima facie, this appears to be a serious one, and I should like to know the facts.

**Dr. Katju:** I should like you to give me a little time, a day or two days. But my idea here is that under the existing law, it is the right of the local civil authorities, whenever they desire and whenever they find it necessary, to ask the local military people to come to their aid. So, very likely, I would suggest—but I shall read the statement day after tomorrow, if you would permit me—it was within their right, if they thought it so fit, and if the situation so demanded it, to ask the military to come to their help.

**Mr. Speaker:** That also may form part of the statement.

**Shrimati Renu Chakravarty (Basirhat):** May I make a submission?

**Mr. Speaker:** Let us have facts, before any statements or submissions are made.

**Shrimati Renu Chakravarty:** I just wanted to mention this point, namely that the strike has been there for the last three days, and the situation has deteriorated. But none of us has raised this point till today. The situation has deteriorated today to such an extent that it has spread right throughout the State of West Bengal, and I am surprised that the hon. Minister has not got such facts in his possession.

**Mr. Speaker:** I am afraid the hon. Member arguing the case would be out of court on her own statement. If she knew that the situation was there for three days, the urgency is lost.

**Shrimati Renu Chakravarty:** No, no.

**Mr. Speaker:** Order, order. That is the ruling. There is a string of rulings on the matter. However, I am prepared to excuse her ignorance, and I am prepared to ignore her own pleading in support of this motion. Let me have the facts from the hon. Minister concerned. Let me also say this that there are rulings in which it is said that if twenty-four hours are lost, the urgency is lost. That is the point.

**Shrimati Renu Chakravarty:** I shall explain just now...

**Mr. Speaker:** She may refer to the rulings on the subject and then come prepared next time.

**Shrimati Renu Chakravarty:** May I make a submission? The point is that even today, not only have the troops been called in, but the Inspector-General has said that the situation is much worse than yesterday. Therefore, the urgency is there.

**Mr. Speaker:** Any way, I do not know what the Inspector-General said or any other persons have said.

**Shri Sarangadhar Das (Dhenkanal-West Cuttack):** May I make a submission?

**Mr. Speaker:** Order, order. No submission now. The hon. Minister

[Mr. Speaker]  
will make a statement. How many days does he want?

Dr. Katju: Two days.

Mr. Speaker: All right.

Dr. Katju: Today is 15th, and you may allow me to make the statement on the 17th.

Shri Sarangadhar Das: May I make a submission?

Mr. Speaker: This matter is disposed of, and I do not wish to hear anything more on it.

Shri Sarangadhar Das: It was not urgent, and it was a State matter till yesterday. But yesterday, the troops were called.....

Mr. Speaker: Order, order. We need not take up the time of the House.

The Minister of Defence Organisation (Shri Tyagi): May I know whether the situation is still so emergent, when matters have been settled, troops have been recalled, the police has taken over, and conditions are normal today? Does the emergency still stay?

Mr. Speaker: He may state that in the statement that will be made day after tomorrow. Let us not take up the time of the House any more. (Interruptions).

Shri H. N. Mukerjee (Calcutta-North-East): May I seek a clarification?

Mr. Speaker: Order, order. It is not proper to go on contradicting and making statements on facts. I have called for facts. Let the hon. Home Minister make a complete and full statement of the situation, day after tomorrow—on the 17th—and then I will consider the admissibility of this motion.

Shri Punnoose (Alleppey): What was the Defence Minister doing? He was making a statement.....

Mr. Speaker: Order, order. We are not sitting here chatting in a club as it were; we conduct the proceedings according to rules. I have already heard the hon. Minister, and I have already

heard the gentlemen who tabled the motion. I had said, I may not be inclined to give consent. I said that. Still, when she made that statement, I said, yes, I will ask the Home Minister to make a statement, and then I will consider further.

The House will now proceed with.....

Shri H. N. Mukerjee: May I seek a clarification regarding the connotation of.....

Mr. Speaker: Order, order. No clarifications now. I am not prepared to give any clarification now.

Shri Punnoose: After your ruling, the Defence Minister made a statement.

Mr. Speaker: His statement was provoked by remarks made by Members on this side. (Interruptions) Order, order. This is not the proper way of carrying on proceedings.

Dr. N. B. Khare (Gwalior): What about my adjournment motion about the failure of Government to eliminate.....

Mr. Speaker: Order, order. I refuse to hear the hon. Member. I ignore the presence of the hon. Member in the House when he behaves in this manner.

Dr. N. B. Khare: What is wrong with my behaviour, I want to know.

Mr. Speaker: He may first sit down when the Chair is on its legs.

Dr. N. B. Khare: I have sat down.

Mr. Speaker: The subject-matter of his adjournment motion was the subject of an adjournment motion previously tabled by another Member. On that, a statement was made in this House, and nothing remains now. The hon. Member who had tabled that motion was satisfied with the statement made.

Dr. N. B. Khare: On a point of order.

Mr. Speaker: No point of order now.

Dr. N. B. Khare: Let me formulate the point of order. I am entitled to

formulate my point of order. I want a ruling from the Chair whether an adjournment motion tabled by a Member is a private matter between Shri G. V. Mavalankar and Dr. N. B. Khare, or a public question affecting the country as between the Speaker and the Members of the Lok Sabha. I want a ruling on this.

**Mr. Speaker:** I give my ruling. I cannot help the absence and the consequent ignorance of a Member of the proceedings of the House. He is sadly mistaken in supposing that I disposed of something in my Chamber. The matter was taken up in the House. The hon. Minister made a statement in the House, and the matter was settled here. As I find that perhaps some undue advantage is being taken of the practice, which at times the Chair is following, of stating the adjournment motions and refusing consent in the House, I should prefer now to dispose of these things in the Chamber.

**Dr. N. B. Khare:** This is absolute highhandedness. I walk out as a protest against this.

#### PAPERS LAID ON THE TABLE PRESIDENT'S ACTS *re* ANDHRA

**The Minister of Home Affairs and States (Dr. Katju):** I beg to lay on the Table a copy of each of the following Acts, under section 3 of the Andhra State Legislature (Delegation of Powers) Act, 1954:

(1) The Indian Bar Councils (Andhra Amendment) Act, 1954, (President's Act No. 7 of 1954).

(2) Sri Venkateswara University (Amendment) Act, 1954 (President's Act No. 8 of 1954).

(3) The Madras Tenants and Ryots Protection (Andhra Amendment) Act, 1954 (President's Act No. 9 of 1954).

(4) The Societies Registration (Andhra Amendment) Act, 1954 (President's Act No. 10 of 1954).

(5) The Madras Motor Vehicles (Taxation of Passengers and Goods) Andhra Amendment Act,

1954 (President's Act No. 11 of 1954).

(6) The Andhra Preservation of Private Forests Act, 1954 (President's Act No. 12 of 1954).

(7) The Andhra Christian Marriage Validation Act, 1954 (President's Act No. 13 of 1954).

(8) The Andhra Inam Tenants Protection Act, 1954 (President's Act No. 14 of 1954).

(9) The Madras District Boards (Amendment) Andhra Second Amendment Act, 1954 (President's Act No. 15 of 1954).

[Placed in Library See No. S-486/54.]

#### STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES ETC.

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers and on suggestions made by Members during the various Sessions shown against each:

(1) Supplementary Statement No. III Seventh Session, 1954 of the Lok Sabha. [See Appendix VII, annexure No. 1]

(2) Supplementary Statement No. IX. Sixth Session, 1954 of the Lok Sabha. [See Appendix VII, annexure No. 2]

(3) Supplementary Statement No. XIX, Fourth Session, 1953 of the Lok Sabha. [See Appendix VII, annexure No. 3]

(4) Supplementary Statement No. XIX, Fifth Session, 1953 of the Lok Sabha. [See Appendix VII, annexure No. 4]

(5) Supplementary Statement No. IXXV. Third Session, 1958 of the Lok Sabha. [See Appendix VII, annexure No. 5]

(6) Supplementary Statement No. XXIII, Second Session, 1952 of the Lok Sabha. [See Appendix VII, annexure No. 6]

[Shri Satya Narayan Sinha]

(7) Supplementary Statement  
No. XXIV. First Session, 1952 of  
the Lok Sabha. [See Appendix  
VII, annexure No. 7]

(8) Statement No. III (Sugges-  
tions) Fifth Session, 1953 of the  
Lok Sabha. [See Appendix VII,  
annexure No. 8]

NOTIFICATION UNDER CENTRAL EXCISES  
AND SALT ACT.

The Minister of Revenue and Civil  
Expenditure (Shri M. C. Shah): I beg  
to lay on the Table a copy of the Central  
Excises Notification No. 49 dated  
the 29th November 1954, under section  
38 of the Central Excises and Salt Act,  
1944. [Placed in Library. See No.  
S-497/54.]

BALANCE-SHEETS AND AUDIT REPORTS OF  
DELHI ROAD TRANSPORT AUTHORITY

The Deputy Minister of Railways  
and Transport (Shri Alagesan): I beg  
to lay on the Table a copy of each of  
the following papers under sub-section  
(3) of section 38 of the Delhi Road  
Transport Authority Act, 1950:

(1) Balance Sheets of the Delhi  
Road Transport Authority for the  
years 1951-52 and 1952-53.

(2) Profit and Loss Accounts of  
the Authority for the years 1951-52  
and 1952-53.:-

(3) Financial Review by the  
General Manager, Delhi Transport  
Service on the accounts for the  
years 1951-52 and 1952-53.

(4) Audit Reports on the Annual  
Accounts of the Authority for the  
years 1951-52 and 1952-53, together  
with the replies of the Authority  
to the audit objections.

[Placed in Library. See No. S-495/54.]

COMMITTEE ON PRIVATE MEMBERS  
BILLS AND RESOLUTIONS

EIGHTEENTH REPORT

Shri Altekar (North Satara): I beg  
to present the Eighteenth Report of the  
Committee on Private Members' Bills  
and Resolutions.

BUSINESS OF THE HOUSE

ORDER OF GOVERNMENT BUSINESS

The Minister of Parliamentary  
Affairs (Shri Satya Narayan Sinha): I am glad to see that the House is disposing of legislative business at a quicker pace than was contemplated in the Allocation of Time Order. There is already a saving of about two hours on the agreed schedule, and I anticipate that there might be a further saving of time. I stated yesterday, with your permission, that Government propose to bring forward the Tea (Amendment) Bill, as passed by the Rajya Sabha, for consideration and passing by this House in order to utilise the balance of unallocated time. As more time yet is likely to be available for legislative business, Government propose to bring forward a Bill to amend the Delimitation Commission Act, 1952, for introduction, consideration and passing during the current Session. This Bill would be given preference over the Tea (Amendment) Bill in view of its importance and urgency. I am aware that this Bill was not mentioned in the list of probable business for the Session. But owing to certain developments, it is considered essential to amend the Delimitation Commission Act of 1952. The Bill is designed to enable the Delimitation Commission to re-determine certain census figures of population of Scheduled Castes and Tribes before making final delimitation orders for certain States in respect of reserved seats. There has, unfortunately, been a certain amount of confusion in census figures, for Scheduled Castes in some States, and consequently, the figures, as originally published in the Census Tables, have had to be corrected. It is necessary, therefore, to make a suitable amendment immediately of the Delimitation Commission Act authorising the Commission to take revised census figures into account wherever necessary. I would like to crave the indulgence of this House for the consideration and passing of this Bill in this Session.

Time permitting, I propose also, as I stated yesterday, to bring before this House the University Grants Commission Bill for reference to a Joint Committee.

**CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE  
BAN ON EXPORT OF TAPIOCA STARCH AND FLOUR**

**Shri A. K. Gopalan** (Cannanore): Under Rule 215, I beg to call the attention of the Minister of Food and Agriculture to the following matter of urgent public importance and I request that he may make a statement thereon:

"The necessity for immediate removal of ban on export of tapioca starch and flour to Continents in order to offset the growing steep fall in prices of tapioca, ruining lakhs of cultivators and increasing tremendously unemployment among agricultural and industrial workers in Travancore-Cochin State and in Malabar district of Madras State."

**The Deputy Minister of Food and Agriculture (Shri M. V. Krishnappa):** A short notice question was also received in this connection from Shri Matthen and Shri A. M. Thomas and the position is as follows:

The recent decline in prices of tapioca has not been confined to that commodity alone; prices of almost all agricultural commodities have undergone decline in recent months. As a matter of fact, it is not recently that prices of tapioca have fallen but that the downward trend began several months ago. The prices indeed, have been virtually steady for the past few months. Since tapioca constitutes an important subsidiary food in Travancore-Cochin, the State Government of Travancore-Cochin has been anxious to preserve the available supplies in the State for the consumption of the poorer sections of the population. It was at the instance of the Travancore-Cochin Government that the export of tapioca outside India has not been permitted. Until very recently,

even the export of tapioca outside Travancore-Cochin to other States remained banned; this ban on inter-State movement was lifted only about a month ago. With a view to preventing the prices from falling to an unduly low level, the Government of India have now decided to permit the export of 10,000 tons of tapioca flour and 2,000 tons of tapioca starch as an immediate measure. The Government will keep a watch on the behaviour of prices of tapioca and its products and take suitable measures to safeguard the interests of both the producer and the consumer.

**RESOLUTION RE: REPORT OF RAILWAY CONVENTION COMMITTEE**

**Mr. Speaker:** I think the time allotted for this Resolution is six hours.

**The Minister of Railways and Transport (Shri L. B. Shastri):** Yes, Sir. I beg to move:

"That this House approves the recommendations contained in the Report of the Committee appointed to review the rate of dividend at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the separation of Railway Finance from General Finance, which was presented to Parliament on 30-11-1954".

[**MR. DEPUTY-SPEAKER** in the Chair]

This House is aware that a Committee of both the Houses of Parliament was set up on the 12th May 1954, by a Resolution adopted by this House, and concurred in by the Rajya Sabha on 14th May 1954, to review the rate of dividend payable by the railway undertaking to the general revenues as well as other ancillary matters connected with the separation of railway finance from the general finance. The review indicates that the principle underlying the separation of railway finance from the general finance has worked satisfactorily during the period of five years and has enabled the railways to discharge their obligations effectively.

[Shri L. B. Shastri.]

In regard to the payment of dividend to the general revenues, the Committee have carefully considered the important issue whether Railways should be treated as a commercial concern with the general revenues as the ~~so~~owner of the undertaking interested in securing a fair return on the capital invested or whether the railways should be treated as a purely public utility concern with no profit motive, paying the minimum rate of interest chargeable on the capital invested. The Committee have come to the conclusion that the railways are not to be treated purely either as a commercial concern or as a public utility service without any return on the investment, but that a balance should be struck between these two aspects. Having regard to the financial prospects of the railway undertaking during the next five years as well as the needs of the general revenues for financing developmental expenditure in the country, the Committee have recommended that the present rate of dividend should remain unaltered for another period of five years. They have, however, felt it necessary to afford some relief to the Railway Finance in the matter of computation of the amount of the dividend payable. The relief will take the shape of:

(i) the railways paying dividend on the element of over-capitalisation which has taken place due to the haphazard growth of capital structure of the Indian Railways, at the average rate of interest charged by the Government of India to the Commercial Departments from year to year. This element will precisely be assessed by the Railway Board, though it is estimated to be Rs. 100 crores approximately.

(ii) reducing the dividend payable on the capital-at-charge of new lines to a lesser rate, viz., the average rate of interest charged to the Commercial Departments and by declaring a moratorium in respect of dividend payable on the capital invested on new lines during the period of construction and up to the end of fifth

year of opening the line for traffic, the deferred amount being repaid from the sixth year onwards.

As the Members would have noticed, the recommendations of the present Convention Committee seek merely to streamline the provisions of the 1949 Resolution in the light of actual working and the future financial prospects of the railway undertaking. The financial position and the financial structure of the railways has further been sought to be strengthened by extending the principle recognised by the Convention of 1949 that the over-capitalisation of the undertaking should be arrested by raising the standard of remunerativeness for incurring capital expenditure. Besides, the moratorium on the dividend payable on the outlay on new lines to which I have already referred, would afford some immediate relief to railway revenues and encourage construction of new lines.

The Committee have also recognised the need for efficient maintenance of physical assets of the railway undertaking and have, therefore, proposed that the annual contribution to Depreciation Reserve Fund should be raised to Rs. 35 crores as against Rs. 30 crores actually appropriated during the last five years.

The need for continuing the Development Fund for providing amenities to railway clientele and railway labour and thereby preventing over-capitalisation is fully recognised. In view of the lean prospects of appropriations to the Development Fund in the next five years for financing developmental expenditure, the Committee have recommended that money could be advanced by way of loan from general revenues to the railways for utilisation on projects of a developmental nature. The railways will pay interest on this loan to the general revenues at the average rate chargeable to Commercial Departments.

On the one hand, the financial position of the railway undertaking in the years to come may not be so buoyant as to justify any increase in its obligations to general revenues,

nay there may be some justification for a decrease therein so that more resources become available for expansion of rail facilities. On the other hand, the needs of general revenues for additional resources during the second Five Year Plan, which will be of a greater magnitude than the first Five Year Plan, cannot be ignored in the larger interests of the country. The House will thus appreciate that the recommendations of the Committee seek to achieve a balance between the needs of the railways and the needs of the general revenues.

I commend the Resolution to the House.

**Mr. Deputy-Speaker:** Resolution moved:

"That this House approves the recommendations contained in the Report of the Committee appointed to review the rate of dividend at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the separation of Railway Finance from General Finance, which was presented to Parliament on 30th November, 1954."

**Shri N. Sreekantan Nair (Quilon-cum-Mavelikkara):** I beg to move:

That in the original resolution, the following be added at the end:

"with the modifications:

- (a) that the present rate of dividend in Recommendation No. 2 being too exorbitant, only  $3\frac{1}{4}$  per cent. dividend need be paid for the next five years; and
- (b) that in Recommendation No. 7, it is necessary to earmark a minimum of rupees four crores instead of rupees three crores for expanding the scope of amenities to include 'all users of Railway transport'."

**Shri Damodara Menon (Kozhikode):** I beg to move:

That in the original resolution, the following be added at the end:

"with the modifications:

- (a) that the rate of dividend at present payable by the Railway Undertaking to the General Revenues be reduced to 3.18 per cent. of the capital at charge and the minor adjustments suggested by the Committee in the calculation of the capital at charge and arriving at the total of the dividend payable to Government be not accepted; and
- (b) that instead of rupees three crores, a minimum of rupees five crores be earmarked per annum on the account of the development fund."

**Dr. Lanka Sundaram:** (Visakhapatnam): Sir, I had gone out on some urgent business; I request I may be allowed to move my amendment.

**Mr. Deputy-Speaker:** He may.

**Dr. Lanka Sundaram:** I beg to move:

That for the original resolution, the following be substituted:

"That this House having examined the recommendations contained in the Report of the Committee appointed to review the rate of dividend at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the separation of Railway Finance from General Finance, which was presented to Parliament on 30th November, 1954, recommends that a further investigation be made into the manner in which depreciation is sought to be charged by the Railways and also recommends the rationalisation of freights on the principle of one rate for one industry everywhere in the country."

**Mr. Deputy-Speaker:** Amendments moved:

(1) That in the original resolution, the following be added at the end:

"with the modifications:

- (a) that the present rate of dividend in Recommendation No.

[Mr. Deputy Speaker]

2 being too exorbitant, only 3½ per cent. dividend need be paid for the next five years; and

(b) that in Recommendation No. 7, it is necessary to earmark a minimum of rupees four crores instead of rupees three crores for expanding the scope of amenities to include, 'all users of Railway transport'."

(2) That in the original resolution, the following be added at the end:

"with the modifications:

(a) that the rate of dividend at present payable by the Railway Undertaking to the General Revenues be reduced to 3·18 per cent. of the capital at charge and the minor adjustments suggested by the Committee in the calculation of the capital at charge and arriving at the total of the dividend payable to Government be not accepted; and

(b) that instead of rupees three crores, a minimum of rupees five crores be earmarked per annum on the account of the development fund."

(3) That for the original resolution, the following be substituted:

"That this House having examined the recommendations contained in the Report of the Committee appointed to review the rate of dividend at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the separation of Railway Finance from General Finance, which was presented to Parliament on 30th November, 1954, recommends that a further investigation be made into the manner in which depreciation is sought to be charged by the Railways and also recommends the rationalisation of freights on the principle of one rate for one

industry everywhere in the country."

The time allotted for this motion is six hours. This is a Resolution and according to our rules a Member can take fifteen minutes, though the Mover himself in this case has not taken so much. So, I would lay it as 20 minutes for Leaders of Groups and 15 minutes for the others.

**Shri Damodara Menon:** Those who have moved amendments may be given more time.

**Mr. Deputy-Speaker:** I am sure every hon. Member will get a chance to speak.

**Shri Tulsidas (Mehsana West):** I would like to express my views on the Report of the Railway Convention Committee. Though I was a Member of this Committee, I have in several instances differed from the majority of the Committee. There is a convention, no doubt healthy, that the report of the Committee should, as far as possible be unanimous and no Minute of Dissent should be appended. I, therefore, could not append a Minute of Dissent, and I had to agree to your suggestion, you being the Chairman of this Committee, that I could express my views on the floor of the House.

**Mr. Deputy-Speaker:** The hon. Member need not put it that way. He can say now whatever he wants to. Whatever transpires in a Committee is supposed to be confidential, in order to avoid comment outside. Hon. Members serving in the Committee would be embarrassed if what all transpires in a Committee is given out. After all this Report has to be accepted by the other Members of the House; so he can say whatever he wants. He started with a preamble that he was not in a position to append a Minute of Dissent. He can express here whatever he wanted to.

**Shri Tulsidas:** I have always been feeling that the accounts of the Railways have not been kept in a commercial manner, or proper accounting

manner. Whenever any expenditure, particularly of a capital nature is incurred, it is added to the capital at charge, while a number of items of expenditure which can normally be considered as capital expenditure is debited to the Depreciation Fund. As the Railways have to expand, the expenditure on the new works are added to the capital at charge. This expenditure does not earn anything, while on the other hand the Railways have to pay to the general revenues the 4 per cent interest on the capital expenditure. Sir, it has been said that the general revenues have to borrow the money and finance the railways and therefore, the railways must pay for the borrowings from the general revenues. I would in this connection like to bring to the notice of the House that there are several undertakings of Government, different corporations, and all these corporations have capital which is called a block capital where no fixed rate of interest is allowed to be charged, while on the working capital or the loan capital, the general revenues charge a rate of interest which is higher than what the railways can pay.

The fundamental fact is that in the Railway Undertakings there is no block capital. All the capital is loan capital. Therefore, the railways have to pay 4 per cent on the entire block or loan capital. The Railway Convention Committee of 1949 made a specific recommendation that there should not be block capital as well as loan capital. It is possible that the total block amount of the railways is to the extent of Rs. 1,000 crores and the loan capital is Rs. 900 crores. Therefore, the Rs. hundred crores is block capital. I refer to that point because this Rs. 100 is not block capital as it is termed to be, but loan capital.

You say that an undertaking has got a fixed capital of one thousand crores. No undertaking can be run when the amount of capital is financed to the extent of 90 per cent of loan capital. Therefore, I consider that the accounting is not in a way as it

ought to be, because it does not give us a clear picture. I do not plead for the railways because I have so many things to say against the railways' working. But I do like to say that the accounts of the railways have to be put on a proper commercial basis.

There is another aspect with regard to the Depreciation Fund. Even the Railway Convention Committee of 1949 in their observations pointed out that the Depreciation Fund is not really a depreciation fund in the sense it is understood. They have said that the Depreciation Railway Fund should be replaced by a renewal replacement reserve fund. Here again, according to the information the Depreciation Fund is calculated on the basis of the replacement and renewals for future years. And, it is provided accordingly. Otherwise, on the basis of the diminishing effect of the capital assets the Depreciation Fund has no comparison whatsoever. Now, if you compare the Rs. 900 crores as the block which stands today, considering the income-tax the normal depreciation whether it is on the buildings or other assets, it cannot be more than 5 per cent. That is what I understand. The railways also should consider that on the average of the total block it cannot be more than 5 per cent. I can see that 5 per cent, may be depreciation for the year. In calculating 5 per cent of the total block, the minimum depreciation should be calculated at nothing less than Rs. 45 crores. We have been calculating Rs. 30 crores up till now. The recommendation of the Committee is that the Depreciation Fund should now be added over and that it should be Rs. 35 crores. It is also the view of the Railway Ministry that the block of the railways will go up within the next five years to the extent of Rs. 1,200 crores. Even if you take into consideration five per cent on the increased block, even then it will come to about Rs. 11 crores as an average for the next five years and it will be nothing less than Rs. 41 crores if it is added to the Rs. 30 crores that has been calculated up till now. Therefore, what I maintain is that this

[Shri Tulsidas]

Depreciation Fund should not be considered as a Depreciation Fund but should be named as "Renewals and Replacement Fund", because, otherwise it gives a completely different picture.

Now, coming to the question of over-capitalisation, the Committee has decided and it says that the general revenue is definitely giving a favour for the railways and that the average borrowing rate should be charged on this over-capitalisation. What is the total amount of over-capitalisation according to the Committee? It is Rs. 100 crores. This over-capitalisation is not on account of tangible assets, but is due to several expenditure which had to be incurred in earlier stages and it is also on account of taking over of different railways for which payments may be made from here with regard to the difference in exchange rates. There are no tangible assets of Rs. 100 crores. Even on this Rs. 100 crores, the railways have to pay 3.18 per cent. That again is a burden on the railways.

When I was pointing out this, it has been said that I am trying to reduce the burden on the railways. My point is that the railways must show that the accounting is done on a proper basis. We can then judge whether the railways are working efficiently or not and whether the community at large benefits from this undertaking. Otherwise, the picture is dark and we do not actually know how the railways are working. On the one hand the railways have to go on paying four per cent. on the entire block of the loan capital and also including the intangible assets, plus, according to the figures given there will be a deficit for the next five years and the railways will have to debit that deficit again to the funds which are there, so that at the end of the five years almost all the funds will be wiped off. That will be the state of affairs as it looks. I do not know how any undertaking can run without any funds available

after 5 years except the depreciation fund which will be to the extent of Rs. 35 crores. At the end of 5 years all other funds will be more or less wiped off. What will be the effect of this? The effect will be, the hon. Railway Minister will come forward either in the next Budget or afterwards to increase the railway fares and freight rates. What will happen when the railway freights and fares are increased? The burden will be on the community. Railways are not existing merely for getting more revenue; they work on the public utility basis. Railways should not be considered merely as a source of revenue. If the railway freights and fares are increased then the position is that, not only it will put a burden on the community at large, but will also have its effect on the different industries which will have to pay more for getting the raw material. They will have to pay more for coal and automatically our manufacturing costs will go up. I feel that if production costs are going to mount up in our manufacturing industries, then it is bound to have an effect on the entire community.

Besides, we are today on the threshold of increasing our industrial potential in the country. We are also trying to develop our foreign markets. If the railway freights go up the whole economy will have a deterrent effect. Therefore, unless and until the railway accounts are kept in a proper manner, one cannot judge whether there is any justification for increasing the railway freights or the railway fares. Unfortunately the picture is given to us that railways must get more resources by increasing the fares and freight rates, otherwise they will not be able to balance the budget. That is why my point is that unless this accounting is done on a proper basis as is being done in whatever Government undertaking or any other undertaking in this country, unless the accounting is done in a similar manner, the fact whether the railways require increased railway fares or increased freight rates cannot be properly judged.

Now, I would like to make a suggestion. The railways will have nearly Rs. 900 crores of block account capital-at-charge at the end of the five year period. I suggest that a technical valuation survey may be made and thereby the total capital block of the railways may be converted into the block capital. After that if you want to reduce it by whatever total depreciation which has been provided until now, then that much reduction can be put down from the total block. The effect will be that the total capital-at-charge or the total loan which the general revenues gave to the railways will be reduced, in my opinion, to the extent of 50 per cent. If it is reduced to the extent of 50 per cent. then the general revenues, naturally, will lose by way of interest. But, in any undertaking a shareholder does not expect a dividend every year when that undertaking is not making any profit. The shareholder expects profit when the undertaking has a surplus. I am prepared to agree that if the railways earn after paying the interest to the general revenues on the loan capital, then whatever surplus is left even after providing for Depreciation Fund, 50 per cent. of that total surplus may be given over to the general revenues as shareholders. If that is done, then the accounting procedure will be on the proper basis.

Here, we have been now faced with a situation that if general revenues do not get the interest from the railways, then the general revenues will also lose that much revenue so that the general revenues will have to consider whether any further taxation will have to be put on the community in order to balance the General Budget. Now, that is the problem. But, here, as I explained, by the method which I have suggested, there will not be very much reduction. If you see the other process, what is happening here? The general revenues will go on getting interest from the railways, but, on the other hand, all the funds will be going down and we will go on paying the general

revenues by ways and means in the capital expenditure and the capital-at-charge will go on increasing. I do not know how this process will ever apply if the Railway Convention Committee of 1949 felt that this was the proper method to adopt. But according to the figures given and according to the opinion of the Railway Minister then, for the next five year period, that is, 1950-55, there was a great scope of the railways incurring surplus and that is why they have continued to have the present manner of accounting. But according to the figures given now, the next five year period is such that the railways are not going to make any surplus. There is bound to be deficits and if that is so, is it not the proper time at this stage to have the railway accounting made on a proper basis? The future five years are going to be such that we will not have a surplus, but, on the contrary, we will have a deficit. As I explained, I feel that with the committee's decision, a situation has arisen that the railways will have to increase the railway freight and fares. We have got today the Railway Rates Committee. There is also a tribunal. The railway rates have to be maintained on a basis which will not be a burden either on the transport or on other industries or on the community at large. I am afraid that there has been a great dissatisfaction with the way in which this Committee has been functioning and I feel that unless the railways are also co-ordinated with the expansion of the country, with the economy of the country, the economy of the country will not be co-ordinated properly, because, on the one hand we want to increase industrial production and on the other hand any increase in rates will be an added burden. Therefore, I suggest that whenever any change in the railway structure is made, it should be properly looked into from this point of view—namely, that the economy of the country as a whole must function in a proper manner. I have made my points and I would like the House to consider them carefully. I know the Deputy-Speaker may not be very happy with the suggestions that

[Shri Tulsidas]

I have made, but I have ventured to make them.

**Mr. Deputy-Speaker:** That is exactly what I wanted the hon. Member to guard against!

**Dr. Lanka Sundaram:** It is appropriate that this very important debate should have been initiated by my hon. friend, Shri Tulsidas who has worked on this Joint Select Committee on the continuance of the Railway Separation Convention of 1924 and the subsequent provisions thereof. Shri Tulsidas is a hard-boiled businessman, and very naturally his attempt, as far as his arguments were concerned, has been to examine whether the financial health of the railways is sound, whether the prospects in the immediate future are bright, and he has given sound answers to these questions. Not being a businessman, I will not be able to pursue that line of argument beyond certain limits. With your permission, I propose to approach this question from a different angle altogether. You were the distinguished Chairman of this very important Committee consisting of estimable colleagues of this House and also from the other House. As one who has worked with you on a number of committees, Joint Select Committees and statutory committees, I quite realise the able manner, and the alacrity, with which you are able to obtain information by cross-examining witnesses, etc. I am rather pained to make a statement, and I hope the House will bear with me on this point. The report of the Committee covers every nook and corner of the railway administration, but not even half a dozen sittings were held by this Committee to dispose of this very important question. I am not trying to cast any aspersion on the ability or integrity of the personnel or on the procedure of the Committee, especially when you, Mr. Deputy-Speaker, were the Chairman at the Committee and, as I said, I have worked with you on a number of committees. But my regret is that the technical competence of this

Committee to go into the various ramifications of the Railway Separation Convention has not been what it should have been. I would have preferred that instead of a Joint Parliamentary Committee an expert committee should have gone into this question. As you would recall, when the Railway Separation Convention was made possible in 1924, it was made on the basis of the findings of a prolonged, detailed, technical enquiry into the railway administration and finances. I am thoroughly aware of that position and I am sure you will also disagree with that point. What I am driving at is this: in all certainty, parliamentary procedure has become imperative that a Joint Select Committee of this House and of the other House should go into the question, and to make a recommendation on the basis of which my hon. friend, Shri L. B. Shastri, is to bring forward this Resolution which is on the Order Paper this morning. But I feel very strongly on this point, that the manner in which this highly intricate, financial and administrative question was disposed of even inside half a dozen sittings is certainly not what this House is entitled to, in terms of the recommendations of the Committee, and much less the country at large. I will examine textually, some of the observations of the Committee. I regret to say that the Committee had to lean very heavily upon the advice tendered and the facts submitted by the Railway Board. You were a distinguished Member of this House before the Constitution for nearly 25 years, and I remember the contribution you had made towards the elucidation of the problems of the Railway Board. Let there be no mistake: the Railway Board is an *imperium in imperio*. It has become a completely closed preserve. Whatever the attempts any Member of this House wishes to make to go deep into its ramifications or its activities, the results will not be appreciable.

I have to draw your pointed attention to paragraph 18 of the report that the Committee has submitted, in

this connection. It is on the question of what you call over-capitalisation. I will just read the passage. The language runs like this:

"The element of the over-capitalisation should be precisely assessed by the Railway Board."

I regret to say that a Joint Select Committee of both Houses of Parliament should not have arrived at this conclusion. It is not for the Railway Board to arrive at a proper assessment whether the railway finances are over-capitalised or not. It is for the Committee and more so for this Parliament to assess whether it is a fact or it is not a fact. I made an apology for having to make this observation, because I am very much worried about the manner in which the recommendations of the Committee have been placed before this House, recommendations on the basis of which my hon. friend the Railway Minister has brought forward this Resolution. The language of the Resolution is very clear:

"....approves the recommendations contained in the Report of the Committee appointed to review the rate of dividend at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the separation of Railway Finance from General Finance...."

You are personally aware of the numerous implications of every sentence contained in this report, apart from the list of recommendations of the report itself. The result is that I feel called upon to make this sort of rather unusual approach on my part to the report of the Joint Select Committee of both Houses of Parliament.

I next draw the pointed attention of this House to paragraph 30 of the Report in order to clinch the issue, and in order to indicate the agony which I had gone through while studying the enormous literature in relation to this subject. What does that paragraph say? This sentence is

seen at the bottom of page 14 and is continued on page 15:

"After considerable discussion the Committee came to the conclusion that in the event of the Development Fund not being in a position to meet the programme of expenditure chargeable to that Fund, from its own resources, money should be advanced from the General Revenues to the Railways for utilisation of those Projects or Works which are of a developmental nature".

This exactly, I feel, is the burden of the speech made by Shri Tulsi das. A series of permutations and combinations has been gone through to arrive at a position in which the hon. Minister of Railways and Transport has channelled the figures into Depreciation Fund, Reserve Fund, Development Fund, dividend and so on and so forth. If you permit me to say so, Sir, with great respect....

**Mr. Deputy-Speaker:** Hon. Members ought not to feel at all embarrassed. I have no personal interest in this matter; except saying anything personal against me—that I am indolent or indolent or something—all other things can be said. Even indolence can be attributed to me.

**Dr. Lanka Sundaram:** I crave your indulgence to say that—and I repeat—as one who has worked with you in many statutory committees and Select Committees, I mean no reflection on you and I cannot think of making one.

**Mr. Deputy-Speaker:** Let there be no embarrassment.

**The Deputy Minister of Railways and Transport (Shri Alagesan):** You, Mr. Deputy-Speaker, are the least indolent.

**Dr. Lanka Sundaram:** Ignorance is a thing which depends upon the degree of knowledge. My hon. friend is just looking up. So far as ignorance is concerned, I shall come to it in a minute.

**Shri Alagesan:** I said that the hon. Deputy-Speaker is the least indolent.

**Dr. Lanka Sundaram:** Then there is no quarrel between me and my hon. friend the Deputy Minister. I shall proceed.

1 P.M.

As I have said earlier, there are innumerable reasons why this particular Resolution should be brought before the House—as a Member of the Business Advisory Committee, I know those reasons. It was rushed at the last stage. I am not able to go into them all. But the fortunes of an undertaking—an undertaking of the order of Rs. 900 crores—are sought to be disposed of in this manner. I repeat that a competent technical and expert enquiry should have been conducted as far as the railway and the general finances are concerned.

Your operative recommendation is status quo for another five years. I have tried to draw the attention of the House to this particular recommendation. It would be found in their list of recommendations No. 18 (para. 37). The Ministry of Railways should submit a review of the general working of the railways during these five years to the next Contention Committee for their consideration. In other words, it is a *carte blanche* to the Railway Board to carry on for another full five years, as it has been carrying on the administration of the railway system of India all along. I regret that that this has been done in the manner in which it has been done. I know that this hon. House has an opportunity to discuss the various administrative and financial questions relating to this great utility undertaking of our country every year at the time when the demands for railways are discussed. This is a question for the experts; this ought not to be disposed of in the manner in which it is sought to be done. Coming to my own amendment, I would like to go on in a more detailed manner.

**Mr. Deputy-Speaker:** Is the House to understand that the hon. Member wants that before the Convention Committee sits—a Committee of both the Houses of Parliament—and goes into the matter, there should be a detailed investigation by an expert committee so as to enable this Convention Committee to come to an independent judgment apart from the facts placed before it by the Railway Board by way of memoranda, etc.?

**Dr. Lanka Sundaram:** That is the main point. These are complicated and highly difficult questions and the time and the technical skill at the disposal of the Select Committees are not equal to the task. That is the main burden of my argument. You, Mr. Deputy-Speaker, will not misunderstand what I have said; I have given an assurance that I have no aspersions to cast upon anybody, but I have liberty to point this out: and make a general statement as to my dissatisfaction about the manner in which this Committee has referred to this matter in para. 37. Now, I come to my amendment.

Here, I have got a statement. If I am wrong in any material respect, my hon. friends, the hon. Minister and the hon. Deputy Minister, will correct me. Let us see the structure of freights. That was the point which my hon. friend Shri Tulsiadas Kilachand referred to generally. The freight on movement of coal from Asansol to Calcutta—a distance of 125 miles from the Raniganj coalfields—is Rs. 5-7-0; from Dhanbad to Calcutta—a distance of 161 miles—the freight is Rs. 7/-. From Adra to the same place, a distance of 177 miles, the freight is Rs. 7-11-0. That is one thing which I would like the hon. Members to remember. Now, I will give you two sets of rates, or rather freights—one to Bombay from these three areas, namely, Asansol, Dhanbad and Adra, and the other to Ahmedabad and Baroda from the same places. From Asansol to Bombay the freight is Rs. 18-3-0 and the total mileage is 1,216 miles; from Asanol to Ahmedabad—a distance of 1,197 miles, if

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is Rs. 20-3-0. From Asansol to Baroda, a distance of 1,192 miles, it is Rs. 20-3-0. In other words, Ahmedabad and Baroda pay a higher rate for lesser mileage than Bombay. Lest it should be stated that I am taking isolated instances, I would like to give two more sets of examples. From Dhanbad to Bombay—a distance of 1,180 miles—the freight is Rs. 18-3-0; from Dhanbad to Baroda—a distance of only 1,155 miles—the freight is Rs. 19-12-0, and from Dhanbad to Ahmedabad—a distance of 1,160 miles—the freight is Rs. 19-14-0. Let me compare the rates as far as Indore is concerned, so that the illustration will be general and apply to the whole country.

**Mr. Deputy-Speaker:** Do all these arise out of this? Is it open to the Railway Convention Committee to go into these matters and say that there ought to be a single uniform rate for one trade and so on and so forth? They may be very relevant in the discussion on the Railway Budget.

**Dr. Lanka Sundaram:** There is a general impression from the report of the Committee, even though it is not stated specifically as such, that there should be an upward revision of rates and fares.

**Mr. Deputy-Speaker:** No, no. The Committee was evidently anxious to avoid making any such suggestions and creating any such impression. What is the paragraph?

**Dr. Lanka Sundaram:** I refer to paragraph 23. I will not labour that point, now that you have made your suggestion. But my two main considerations in this regard are as follows. The finances of the railways, as stated even in this report, are not very encouraging. They are problematic. The suggestion to increase the contribution by Rs. 5 crores certainly involves increase in the rates and fares so that the whole thing may increase from Rs. 30 crores to Rs. 35 crores.

**Mr. Deputy-Speaker:** He evidently refers to paragraph 14 on page 7. I would take him to the last few lines.

"This shortfall (of Rs. 31 crores) could be made up partly by a moratorium in respect of the payment of dividend to the General Revenues...and partly by minor adjustments in fares and freights."

**Dr. Lanka Sundaram:** Minor adjustments mean minor adjustments in relation to the overall necessity of additional Rs. 5 crores.

**Mr. Deputy-Speaker:** He will kindly read further.

**Dr. Lanka Sundaram:** It reads:

"They, however, stated that this would leave no funds to be appropriated to the Development fund for financing development expenditure during the next five years unless the tariff rates were raised generally or the quantum of the dividend liability was substantially reduced by bringing down the rate of dividend."

**Mr. Deputy-Speaker:** That is the case of the Railway Board.

**Dr. Lanka Sundaram:** That is why I say that the whole structure of railway finances is based upon the general health of the economy of the country. The various items concerning this can be brought under two broad categories—fares and freights—which are able to provide the sinews of finance for the Railway Administration.

My point is this. I am very deeply concerned about the question of rationalisation of freights and fares, particularly freights, which has not been attempted. This very morning my hon. friend, Shri Alagesan answered a question relating to the work of the Railway Rates Tribunal. When asked whether there was any reference to that Tribunal on this point, he answered in the negative. When asked further, he said that this question was under contemplation. But, this has been under contemplation for a number of years. Apparently the Railway Board and the Railway Ministry are not able to—I would not say they are unwilling to—arrive at a deci-

[Dr. Lanka Sundaram]

sion on this. This point was mentioned by my hon. friend, Shri Tulsidas.

**Shri Alagesan:** I did not say that we intended to entrust the Railway Rates Tribunal with the work of undertaking a review. But it is proposed to undertake such a review. I said so.

**Mr. Deputy-Speaker:** But it is not through this agency.

**Dr. Lanka Sundaram:** Here are two mechanisms available to the Railway Board. "The Tribunal has not much work", these are the words used by him. Why can they not continuously review the freight structure in terms of the economic, industrial and other conditions? Why should petitions be made to the Tribunal? Why can they not have a continuous process of reviewing having regard to the economic and industrial tempo of the land?

**Shri Alagesan:** It shows that there is nothing much wrong with the freights structure.

**Dr. Lanka Sundaram:** My hon. friend has given me the point. It is thoroughly chaotic. There is no consistency in the rates and fares fixed. That is why I quoted the figures from station to station, but I do not want to waste the time of the House.

**Shri L. B. Shastri:** Does Dr. Lanka Sundaram consider it advisable for the Tribunal to deal with this question? Because, that is more or less a quasi-judicial body and the cases referred to it have been about the propriety of the rates. If any committee has to consider this matter, it cannot certainly be the Railway Rates Tribunal.

**Dr. Lanka Sundaram:** My answer would be very simple. The Railway Rates Tribunal waits for complaints to be made. If my hon. friend the Railway Minister does not want it to deal with the question of rationalisation of freights, let him appoint another body. The Tribunal is a statutory body, and there is an obligation to maintain that unless we amend the constitution. But what I am urging is the urgent ne-

cessity of rationalisation of freights, for without that the tempo of industrialisation will be affected and matters under the Five Year Plan will not be properly handled by the Government in the coming years.

Having said this I would like to make two other observations. I am not happy that the Joint Committee was unable to arrive at any—what you call—reasoned conclusion whether the Railways are a commercial undertaking or a public utility undertaking.

**Mr. Deputy-Speaker:** They said it is a combination of both.

**Dr. Lanka Sundaram:** Because my whole argument is this. I say very seriously and sincerely is the type of manipulation of accounts—manipulation in the general sense, not in the defalcatory sense—the channeling of all funds into various pockets and their re-grouping; and until and unless you arrive at the conclusion whether they are a public utility concern or a commercial concern you will not be able to lay down policies which will solve the problems.

**Mr. Deputy-Speaker:** What is the view of the hon. Member?

**Dr. Lanka Sundaram:** It is a public utility, pure and simple. Take the other things. Telephones are a public utility. Posts are a public utility. If I post a letter to Ghaziabad or to Dhanushkodi there is no difference.

**Mr. Deputy-Speaker:** Therefore, any amount of deficit can be allowed?

**Dr. Lanka Sundaram:** I am only drawing a main parallel. These are public utility undertakings, and this House must pronounce itself on the point.

**Mr. Deputy-Speaker:** No question of balancing the budget? It may end in loss, and the general tax-payer must go on paying?

**Dr. Lanka Sundaram:** He has paid. If I can draw a comparison, under Sir Andrew Clow for a period of years the Railways never paid any dividend to general revenues, and—I am speaking off-hand—about Rs. 60 crores were written off.

**Mr. Deputy-Speaker:** Does he suggest to the House to do that?

**Dr. Lanka Sundaram:** I am not satisfied with the milk-and-water recommendation or conclusion reached by the Committee, that it is a combination of both. I want to have an opportunity of saying that it is a public utility, and I hope I am given that right.

Secondly, on the question of dividend rate, I think four per cent. is too high. I would rather say three per cent. is just about the appropriate rate.

**Mr. Deputy-Speaker:** There are so many minuses there.

**Dr. Lanka Sundaram:** I am coming to it. I have pointed out paragraph 30 of the Report wherein it is said that in case the railways are unable to pay, the general revenues should be again asked to pay. Why these cross-movements from the railways to the general revenues and from the general revenues to the Railways?

I think the House is entitled to express its very clear opinion on this matter, but the amendment is only for raising a discussion. I will not be willing to force a division on this point, because I have always understood that amendments are for focusing attention on any vital issue involved as the particular Member who puts down the amendments wants them to be understood.

**Shri N. Sreekantan Nair:** I have sponsored a two-pronged amendment to the original Resolution. One relates to Recommendation No. 2. I consider that four per cent. is too exorbitant and only  $3\frac{1}{2}$  per cent. dividend need be paid for the next five years. The second part of the amendment concerns amenities to passengers. The amount that has been allotted for this purpose in the past was only Rs. 3 crores, and I am suggesting that it may be raised to Rs. 4 crores.

To a certain extent my arguments have been touched upon by earlier

speakers. I also feel that the recommendations of the Railway Convention Committee are not satisfactory. The tall claims made by them that they have taken into consideration all aspects of the railway services cannot also be accepted in the light of the recommendations made by the Committee. The recommendations of the Committee give me the impression that they conceive of the railway services as a milch-cow got on hire which should not be fed too much but which should be kept on starvation rations and milked as often as possible, and milked dry.

The recommendation on page 8 brings out the real attitude of the Committee to the Railways. They say:

"The General Tax-payer is the owner and sole shareholder of the Railway Undertaking and as such would expect a return not only to meet the interest obligation on the capital invested but also a reasonable dividend thereon".

This attitude leaves no doubt as to how the railways have been conceived of by the Committee. It is not conceived of as a public utility concern at all. It is conceived of, at best, as a money-making machine.

The arguments advanced also are very funny. An argument advanced is that the railways would have to pay a higher rate of interest if they float a loan in the open market, a higher rate of interest than the rate of dividend actually paid by them to general revenues. That is the argument advanced. It is a strange argument, advanced in a Shylockian manner and not in a reasonable manner; an argument which no Government can adopt towards its own railways or to its own people.

Another argument that has been advanced is that the railways have been paying Rs. 7 crores over and above the normal interest charges during the past five years. That should not be a reason to extort more

[Shri N. Sreekantan Nair]

money from the railways or to continue the same interest, especially when they are working at a loss.

The Railway Board has declared that there would be a short-fall of Rs. 31 crores if interest at the original rate of 4 per cent. has to be paid. The suggestions given at page 7 to cover up the deficit are also not quite acceptable. As you yourself, Sir, have read out the portion, I will only refer to the earlier portion where they say:

"A review of the financial prospects of the Railway Undertaking for the next five years on the basis of the present rates and fares furnished by the Railway Board disclosed that if the Railways were to continue to pay dividend at 4 per cent. during the next five years after meeting all working expenses and providing adequate contribution to the Depreciation Reserve Fund, there would be a short-fall of Rs. 31 crores during that period. This short-fall, the Railway Board hope, could be made up partly by a moratorium in respect of the payment of dividend to the General Revenues on new lines during the development stage and partly by minor adjustments in fares and freights, without having recourse to a general increase in them."

There are two suggestions. The first is moratorium. That only puts off things and enhances the dead weight of the final loan, and postpones the evil day to a later date. As regards adjustment in freights, any adjustment cannot serve the purpose. It cannot be a decrease in the fares or freight. It can only be an adjustment to increase it. Naturally it is not fair that we should increase our fares and freight when there is general economic depression in the country and money is scarce. Any attempt at adjustment by way of increase in freights and fares cannot

be tolerated by the people. Hence, the only reasonable course which appeals to me is to reduce the overall interests by Rs. 6½ crores every year or to bring down the rate of interest by one-fourth. That has also been the suggestion thrown out by Dr. Lanka Sundaram towards the close of his speech though he did not bring forward an amendment. Yet, I feel that the general revenues have a claim on the railways. It cannot be ignored that they are paying 3.17 per cent. interest now and they may have to pay something more later on. Therefore, instead of three per cent, I have suggested 3½ per cent. If the general tax-payer as owner and sole shareholder wants to extract anything more, it will only kill the goose that lays the golden egg.

A comparative study of the British Railways with the Indian Railways shows that during the war period, the private companies got only 3.75 per cent. interest on the huge capital they had invested in the British Railways. The companies got only £ 43 million for an investment of £ 1148 millions. During the past few years, the British Government is paying a very heavy subsidy to maintain the original rate of remuneration to the private companies on the basis of the second Agreement in 1941, which still holds good. The British Exchequer is shelling out £ 15 to 20 million every year to maintain the Railway service. It is at such a time that our Government comes forward and says that the railways should not only fulfil their obligations by way of interest, but also contribute substantively to run their Second Five Year Plan. I cannot understand this; nor can I appreciate it. We demand that the Government of India should not behave like a money lender and a village money lender at that. Even if the rate of dividend is fixed at 3½ per cent, even if we concede that the average minimum rate of interest will be 3.18 per cent for the next 5 years, there will be 32 per cent. as a dividend over and above the rate of interest for

general revenues. To raise the bogey of the tax-payer is futile in India because the vast majority of the people of India do not pay much of a tax except perhaps the sales tax which is generally considered to be a curse. So far as the common Indian citizen is concerned, he would be happy even if the tax-payer pays something more, provided his fares are not increased.

[SHRI BARMAN in the Chair]

Another weighty reason for lowering the rate of interest or dividend is the steady running out or liquidation of the assets of the railways. As has been pointed by the hon. Member Shri Tulsidas, the Reserve funds are running out. They had an opening balance of Rs. 122,82,85,000 in 1952-53. The closing balance of that fund in 1954-55 is estimated to be Rs. 98,16,17,000. In two years, about Rs. 24,66,68,000 have been swallowed up. The Railway Development Fund had an opening balance of Rs. 22,47,65,000 in 1952-53 and the closing balance in 1954-55 is estimated to be Rs. 13,66,30,000. Another sum of Rs. 8,81,35,000 have run out. On the whole about Rs. 33,50,00,000 have been used up from the reserves during the last 2 or three years. In the future years, it is quite natural and it is also admitted by the Railway Board and the Committee that the claim on the reserves would be of a higher order. If this House insists upon getting a 4 per cent. dividend, as has been pointed out by Shri Tulsidas, there will be no reserve at all for the Railways. Hence, I plead that the rate may be reduced to 3½ per cent. Of course, I have no objection if it is reduced still further. But, I do not think in the overall interests of the general finances, it can be done.

Another alteration which I plead for before this House is to raise the minimum allotment for amenities to passengers or to all users of railway transport, as it is called now. Originally, it was fixed at Rs. 3 crores. We know that a number of new lines have been started under the First

Five Year Plan and another 1500 miles of new lines are contemplated under the Second Five Year Plan. In spite of the fact that the overall mileage is expanding, the minimum allotment under this head has not expanded. That is not fair. Then, again, the Railway Board has recommended and the Committee has accepted that other items such as putting up goods sheds, platforms for passengers, and other items of work should also be added on to it. On page 12, there is a very funny remark, if I may be permitted to say so. It is said :

"The Committee considered the suggestion of the Railway Board that the scope of amenities to be provided may also, in future, include all 'users of railway transport', such as improvement to goods sheds, loading and unloading platforms, waiting sheds for the trading public, etc. They understand that such an extension of the scope of this Fund will not in any way impair the progress in improving the amenities to passengers for which a provision of Rs. 3 crores per annum was earmarked by the 1949 Convention Committee."

It is very strange how the Committee was made to understand that it would not affect the amenities to passengers, even when other items are added on to it. It is a commonplace dictum of logic, as well as of mathematics that the part is lesser than the whole. Here I am told, the House is told and the Committee has been told by the Railway Board that even if new items are added, there would not be any difference in the case of amenities for passengers. That cannot be. Therefore, on two grounds, I plead that the minimum allotments for amenities to passengers must be increased. One is on the ground that the overall mileage has been increased and will be increased by another 1,500 miles during the next five years. The second ground is that other items, such as goods sheds, loading and unloading platforms, etc., are being added. There-

[Shri N. Sreekantan Nair]

fore, I plead that this sum of Rs. 3 crores may be increased to Rs. 4 crores. I have no objection to accept the amendment tabled by Shri Damodara Menon saying that it may be raised to Rs. 5 crores. That would not be too much because there are two items under which increase has to be made. That can be accepted as a fair standard. But, if this House thinks that it would be too much, at least a minimum of Rs. 4 crores may be set apart for amenities to all kinds of users of the railway transport.

Bringing forth these amendments to the notice of the House, I conclude.

**Mr. Chairman:** I call upon Shri R. D. Misra.

**Shri Damodara Menon:** Mr. Chairman, Sir, the Deputy-Speaker, before you, said that Movers of amendment would be called before other speakers are called. I am the last Mover. There were three Movers of amendments. Therefore, I hope you will give me a chance.

**Mr. Chairman:** I shall give him the next chance,

श्री आर० डॉ शिशु (जिला चुलन्दशहर) : रूलवे कनवेंशन कमटी की रिपोर्ट दर्शकर मुझे बहु अफरांस हुआ : उसका कारण यह है कि सन् २४ में यह निश्चय किया गया, कि रूलवे का और जनरल फाइनेंस का हिसाब अलग रखा जाय और यह तो किया गया कि रूलवे कितना रुपया जनरल फाइनेंस को दे । इस के बाद बहुत सी कमटीयां हुईं । सन् ४५ में पारियामेंट की एक कमटी नियुक्त की गयी । उसने यह निश्चय किया कि पांच साल के बाद हिसाब देखा जाय कि कितना रुपया मिलना चाहिए । उसके मुताबिक इस साल भी एक कमटी बनायी गयी और उस कमटी के लिए १२ तारीख को हमारे हाउस ने मेम्बर नामजद किये और १४ तारीख को काउंसिल आप स्टंड्स से नामजद हो गये । १२ तारीख को कमटी बनने के बाद उसका कोई काम नहीं हुआ । पहली अक्टूबर को वह कमटी बुलायी गई उस दिन उन्होंने सिफ़ एक क्वैशननेर

देखा किया और रूलवे बोर्ड से कह दिया कि इनके बचावत वे और अपना एक मैमोरेंडम तैयार करके कमटी को वे और फाइनेंशल कमिशनर से भी एक रिपोर्ट मांगी । उसके बाद कमटी की बैठक १२, १३ और १५ नवम्बर को हुई । हमारी पारियामेंट १२ नवम्बर से शुरू हुई है । लिहाजा इस कमटी के मेम्बरान इससे दो तीन दिन पहले आ गये होंगे । और तीन दिन में उस कमटी ने इस काम को स्वत्म कर दिया : इस रिपोर्ट से मात्र होता कि रूलवे बोर्ड ने कोई मैमोरेंडम कमटी को दिया था और फाइनेंशल कमिशनर ने भी कोई रिप्पु दिया था । लौकिक हमको कोई मैमोरेंडम नहीं सप्लाई किया गया जिससे हम पता लगा सके कि जो सिफारिश कमटी ने की है वह मैमोरेंडम से निकलती है या नहीं । हम अपनी राय कैसे कायम करें । वह रिपोर्ट हमारे सामने है । पांच चार बातें रूलवे बोर्ड व फाइनेंशल कमिशनर की हमारे सामने रख दीं । उनको हम कैसे मात्रम करें कि वह कहां तक सही है । मैं यह तरीका बता गलत समझता हूं कि पारियामेंट के मेम्बरान को वह डाक्मेंट न सप्लाई किये जावं जां कि कमटी को दिये गये थे । हम कैसे अपनी राय कायम करें और सोचें कि कितना रुपया रूलवे को दिना चाहिए । पहली शिकायत तो मेरी यह है ।

दूसरी बात यह है कि रूलवे का इतना कम्प्लीकेटेड हिसाब है । उसे जांचने के लिए एक कमटी मुकर्रर की गयी ताकि वह संसद को सही मशीवार दे कि कितना रुपया जनरल फाइनेंस को रूलवे से मिलना चाहिए । इस काम में जनता का जितना रुपया लगा हुआ है उतना लाभ भी होता है या नहीं होता है । लौकिक इस कमटी ने तीन दिन में सरसरी तौर पर रूलवे के कुल हिसाब की जांच कर ली । वह बात मेरी समझ में नहीं आयी । तीन दिन में तो एक लौट से दफ्तर के हिसाब की जांच करना भी मुश्किल है ।

अब दूसी बात यह कि रूलवे बोर्ड ने दो तीन मोटी मोटी बातें रख दी वही कमटी ने मान लीं । पहली यह कि जो चार पर सेट अब तक लेते हैं

वही आगे पांच साल तक लिये जाइये, और फिर कुछ दिवकर रख दी कि कुछ नवी लाइनें बनानी हैं इसलिये उसमें कुछ कन्सेशन यहां मिलना चाहिए और कुछ और बातों में वहां कन्सेशन मिलना चाहिए। और कमेटी ने कह दिया कि बिल्डर ठीक। तो एक इतने बड़े कन्सर्वर के मुतालिक इस तरीके की रिपोर्ट पारिंयामेंट के सामने पेश हो इसे मैं गलत समझता हूं और मैं अपने रेलवे मिनिस्टर साहब से कहना चाहता हूं कि वह इसकी पूरी जांच करने की कोशिश करें। इस तरह से कमेटी की दो तीन बैठकें बुलायी जायें और फिर पांच साल के लिए मुहर लगा दी जाय यह ठीक नहीं है। मुझे रेलवे बोर्ड का कोई ऐतबार नहीं है। मुझे वहले ऐतबार भा कि रेलवे बोर्ड कुछ काम करता है। लेकिन अब मेरी यह रेलवे बोर्ड के मुतालिक यह है कि वह बिल्डर गलत जाता है। उनका हाल मुगीलिया सत्तनत की तरह से है। कोई बात उनसे कही जाय वह सुनने के लिए तैयार ही नहीं हैं। इस बार मैं मैं एक मामली सी मिसाल दूँ। वैसे मैं ने रेलवे बोर्ड के बार में कहानियां तो बहुत कुछ सुन रखी थीं लौकिक जबतक आदमी पर स्वृद्ध नहीं बीती हैं वह ठीक से नहीं समझ पाता है। मैं अपनी एक मिसाल आपको बताना चाहता हूं। इसी तजरबे से मैं कहता हूं कि मुझे यकीन नहीं हैं कि जो मैमारींहम उन्होंने दिया है वह सही होगा। अपने तजरबे के बाद मैं रेलवे बोर्ड की हर चीज़ को शक की निगाह से दूरने लगा हूं। दूध का जला छाड़ को भी फूंक कर पीता है। इसी तरह से मैं रेलवे बोर्ड के सब कामों को शुद्ध की नजर से दूरता हूं। जब मैं यहां पारिंयामेंट में आया तो मैं ने चाहा कि एक एक्सप्रेस दूहली बुलन्द शहर-स्ट्रज़ होकर चले तो अच्छा। यहां पर एक रेलवे का महकमा है। मैंने रेलवे मिनिस्टर साहब से अर्ज किया कि वह जो लाइन दूँड़ला होती हूई कलकत्ता को जाती है इस लाइन पर इस बक्त चार थूँ एक्सप्रेस गार्डियां दूहली से चलती हैं। उनका गार्डियाबाद से स्ट्रज़ तक कोई स्टापेज नहीं था। इन चार गार्डियां में से कोई भी बुलन्दशहर और हापुँ होती हूई नहीं जाती

थी। मैं ने मिनिस्टर साहब से कहा कि अगर आप इन चार गार्डियां में से एक को डाइवर्ट कर दें ताकि वह हापुँ-बुलन्दशहर होकर जाय और बाद में, स्ट्रज़ पर मैंन लाइन में मिल जाय तो रेलवे का कोई नुकसान नहीं होगा। और इससे लोगों को बहुत आगम हो जायगा। मिनिस्टर साहब ने उस मामले को रेलवे बोर्ड को रंकर कर दिया। उसका यह नवीजा हुआ कि ट्राफ़ान एक्सप्रेस जो कि स्ट्रज़ और दूँड़ला होती हूई जाती थी और जिससे कि मुसाफिरों को बढ़ा आराम था, डाइवर्ट कर दी गयी भगर वह मधुरा-आगरा होकर जाने लगी। अब आप अन्दराजा कीजिये कि इससे मुसाफिरों को क्या कायदा हुआ और इससे रेलवे को क्या कायदा हुआ। मैं मिनिस्टर साहब से कहता हूं कि वह रेलवे बोर्ड से पैठँ कि इस गहरी के मधुरा-आगरा होकर डाइवर्ट करने से दूहली से कलकत्ता जाने वाले मुसाफिरों को क्या आराम मिला और रेलवे को कितना कायदा हुआ। यह दूसरकर मैं ने सांचा कि अच्छा होता अगर मैं मिनिस्टर साहब को वह मामला दिप्रेज़ेंट न करता। यह रेलवे बोर्ड का कारनामा है।

एक मानवीक सदृश : ये बातें तो आपको बजट के समय कहनी चाहिए।

• श्री आर० श्री० मिश्र : इस बक्त मैं इन बातों को इसलिए कहना चाहता हूं क्यों कि यह जो हमारा सामने रिपोर्ट पेश है उसमें रेलवे बोर्ड का मामला है।

इसी बात मैं यह कहना चाहता हूं कि इस हाउस ने यह पास किया कि इस हाउस के मेम्बरों को रेलवे पास दिया जाय ताकि वे सारे हिन्दूस्तान में सफर कर सकें। पास की कोई दृक्षीण एकट में नहीं थी।

**Mr. Chairman:** Order, order. This is not strictly relevant. The issue is how to divide the income or the revenue. He should also remember that he will get not more than 15 minutes from 1-30. That also he has to keep in mind. Besides, this is not strictly relevant.

श्री आर० ही० मिश्र : मैं यह समीक्षा करता हूं कि इस कमेटी की रिपोर्ट का कुल वीसस है रेलवे बोर्ड का मैमोरैंडम और फाइनेन्शल कमीशनर की रिपोर्ट। मैं कहता हूं कि ये दाक्षमंत हमको सप्लाई नहीं किए गए ताकि हम जांच कर सकते। और मैं एक भिसात दूर रहा था कि रेलवे बोर्ड हमको किस तरह से भिस्डाइर्कट करता है। अगर हमको मैमोरैंडम भिसात तो हम उसको दूर करते और यात्रा कावय करते कि कितना स्पष्टा मिलना चाहिए। लैकिन हमको यह मैमोरैंडम नहीं मिला इससे भ्रम्भे लगता है कि कहीं हमको भिस्डाइर्कट तो नहीं किया गया है। मैं कोई शिकायत नहीं कर रहा हूं। मैं यह बताता रहा था कि यहां मेम्बरान को रेलवे पास देने के लिए कानून पास हुआ। अब रेलवे मैं पासों के लिये कायदा यह है कि कास्ट क्लास के पास बाले के साथ दो स्पैट एलाउड हैं और सॉफ्ट क्लास बाले के साथ एक स्पैट एलाउड है। रेलवे का यह रूप मौजूद था। रेलवे बोर्ड ने पारिल्यामेंट के मेम्बरों के पासों को टिकट माना। इसके संबंध में एक सदस्य ने भिनिस्टर साहब को एक पत्र लिखा। भिनिस्टर साहब ने यह मामला रेलवे बोर्ड को रफर किया तो उन्होंने कहा कि यह पास टिकट की तरह इस्तेमाल हो सकता है।

श्री एस० एन० वास (दरभंगा-मध्य) : रेलवे बोर्ड के काम के सम्बन्ध में आप बट के समय कह सकते हैं।

श्री आर० ही० मिश्र : मैं यह कहा रहा हूं कि भिनिस्टर साहब ने पास का मामला रेलवे बोर्ड को रफर किया और उन्होंने कहा कि इस पास को टिकट के तारे पर इस्तेमाल किया जाय और जो पास बनाकर मेम्बरों को दिये गये उस पर यह लिख भी दिया गया। इस तरह से उन्होंने ला के खिलाफ इंटरप्रेटेशन दिया। पारिल्यामेन्ट ने 'पास' तैं किया रेलवे बोर्ड को उसको टिकट कहना उचित नहीं था। जो मैं ने भिसालों दी वह यह बताने के लिए कि मुझे रेलवे बोर्ड का कैंसा तजर्जर है और इसी लिए मैं कहता हूं कि दूध का जला छाल को भी फूंक कर पीता है। रेलवे बोर्ड के

मैमोरैंडम की बिना पर यह रिपोर्ट आई है इसीलिए मैं इस रिपोर्ट को जब शुरूहे की निगाह से दूर करता हूं।

अब यह सबात उठता है कि यह रेलवे बोर्ड की एंसी हालत है तो कमेटी की इस रिपोर्ट पर जो हमारा सामने है हम क्या राय दें। हमसे कहा जाता है कि हम इस रिपोर्ट को मान लें। इस रिपोर्ट को दूर करने से पता चलता है कि कमेटी ने वो सज्जेशन रखे हैं जो कि पैरा १२ में दिये गये हैं। एक तो यह है :

"(a) a small fixed percentage on the Capital-at-charge, plus sharing of profits after payment of interest."

यानी उन्होंने एक सज्जेशन यह रक्खा कि सूद के दैने के बाद थोड़ा सा नियत स्पष्टा असल पर ले लिया जाए और कुछ मुनाफे में से ले लिया जाए। और दूसरा सज्जेशन यह रक्खा :

"(b) Interest on Capital, plus a levy of Income-tax as on other Government Undertakings together with or without any contribution for investment, fixed or varying."

यानी जैसे सरकारी दूसरे व्यापारी कामों में लगे हुए रुपये का सूद तथा इन्कमटैक्स का लेवी लिया जाय और उसके बाद लगे हुए रुपये का कोई कन्ट्रीट्रैट नियत किया हुआ या बदलता हुआ लिया जाय या नहीं लिया जाय। क्यों कि प्रत्येक कमरिशियल कन्सर्न को भूल रुपये पर सूद देना पड़ता है और आमदानी पर सरकार को इन्कम टैक्स देना पड़ता है और इसके बाद हिस्सेदारों को मुनाफा या हिवीडैंड देना पड़ता है कमरिशियल कन्सर्न अपना एकाउंट इन्कम टैक्स कानून के अनुसार ठीक-ठाक रखती है परन्तु रेलवे अपना हिसाब उस कानून के मुताबिक नहीं रखती इसीलिये आगे जा कर इस रिपोर्ट में यह लिखा है कि अगर कमेटी ने दूसरी तर्जीब मानी तो रेलवे एकाउंटिंग में बड़ी गड़बड़ी हो जायगी रेलवे बोर्ड कहता है कि हम अलग अलग हर तरफ का एकाउंट नहीं रख सकते विस तरह का

एकाउंटिंग इन्कमटैक्स एकट के मुताबिक कमीशियल कन्सन्स रखती हैं, इस से रंतवे का तमाम एकाउंटिंग स्ट्रक्चर बदल जायगा। इसलिये इस चीज को न मानिये। क्यों साहब अगर सब कमीशियल कंसन्स को बिस तरह से इन्कमटैक्स के कायदे के मुताबिक अपना एकाउंट रखना है तो रंतवे भी जो एक कमीशियल कंसन्स हैं अपना हिसाब उस तरह क्यों न रखें जैसे इन्कमटैक्स एकट में चाहा गया है। अगर उनका हिसाब-किताब और आईटट का सिस्टम इन्कमटैक्स के कायदे के तरीके का रहता तो हमारी यह कमेटी कुछ सही नतीजे निकाल कर एक सही रिपोर्ट इस सदन को दं सकती थी। मेरी यथ में कमेटी को अपनी रिपोर्ट में रंतवे एकाउंट्स को ठीक ताँर बूझ मेन्टन करने के बारे में रंतवे बोर्ड को सुन्दरकृत देना चाहिये था लेकिन वह सुझाव इसमें हम नहीं पाते। वहां पर रंतवे में एकाउंट्स के अन्दर बही गडबड होती हैं। बड़े बड़े सरप्लस स्टाक पढ़ रहते हैं और दूसरी बही बही शिकायतें होती हैं और आबकल एक रंतवे ईन्टी-करप्रान कमेटी बैठी है जब उसकी रिपोर्ट आयी तब पता चलेगा कि रंतवे में कितनी गडबड होती है। रंतवे में हिसाब रखने का जो तरीका है वह गलत है और उन्हें ठीक से अपना हिसाब रखना चाहिये। इस कमेटी की रिपोर्ट में बाहरवे पैज पर स्टाक क्वार्टर्स के ईंट्स के बारे में चिक्क हैं, आईटट ने भी इसके बारे में रंतवे बोर्ड का ध्यान दिलाया था लेकिन अभी तक रंतवे बोर्ड ने तथ नहीं किया कि कितना रुपया किस से किसराते का लेना चाहिये। कमेटी की रिपोर्ट के बारहवें पैज पर पच्चीसवीं लाइन के करीब एसा दिया हुआ है:

"The Committee, however, observed from para 42 of the Audit Report, Railways, 1951 wherein pointed attention has been drawn to the inadequacy of rent realised for railway quarters. Even in the Audit Report (Railways), 1953, which was presented to Parliament on the 19th May, 1954, it was observed that the question regarding the adequacy of the

return on the expenditure incurred on residential buildings has not so far been settled by the Railway Board."

रंतवे बोर्ड ने यह काम नहीं किया। यह सभी चीजें दिल्लाती हैं जिक काफी गडबड हैं और इसके मुताबिलक हमें ठीक ताँर से जांच कर फैसला करना चाहिये कि कितना हमको रंतवे से कंट्रीव्यूशन लेना चाहिये। इस तमाम हिसाब की गडबड़ी का नतीजा यह हो रहा है कि जितनी आमदारी इस रंतवे से हम को होनी चाहिये वह नहीं हो रही है। आईटट रिपोर्ट में एसा लिखा गया है :

'According to the Audit Report also, the return of rent obtained on residential buildings fall short of 4 per cent. for certain classes of quarters.'

रेट जो हम चार्ज करते हैं उसके मुताबिलक रंतवे बोर्ड ने हिसाब ठीक से नहीं किया। इसी तरह दूसरी और एसी चीजें हैं। हिसाब ठीक है न रखने के कारण किस तरीके से हम इस नतीजे पर पहुंच सकते हैं कि रंतवे को जनरल काइनेंसेज के लिये कितना रुपया देना चाहिये और कितना रुपया नहीं देना चाहिये। मैं मिनिस्टर साहब से अर्ज करूँगा कि आप जरा रंतवे बोर्ड को ठीक कीरिये और इससे काम जरा ढंग से लीजिये ताकि यह इस तरह की कार्यवाही न कर कि मांगें गस्ता किधर को दे किधर को। मांगे बुलन्दशहर को और दे दे आगरे को, मांगे पास और दे दे टिकट। इस तरह से इनको काम करने की इजाजत न देनी चाहिये। रंतवे का काम ठीक होना चाहिये और कमीशियल लाइन पर होना चाहिये।

श्री अश्वीर लक्ष्मण (जिला एटा-उत्तम्पद्व व जिला बदायू-पर्व) : हिवीहॉट के मुताबिलक क्या यथ है ?

श्री अश्वीर लक्ष्मण : जो यथ इस पर कमेटी ने दी है उसका मैं स्वागत करता हूँ। जब दूसरी और कोई रिपोर्ट नहीं हैं तो इसको तो

[श्री आर० डॉ मिश्र]

मानना ही हैं और इस पर बोट करना हैं। कमटी की रिपोर्ट में चार परसेंट लिखा हैं तो उसके होते हुए हम कोई और सुझाव देता नहीं दू सकते कि दो परसेंट लिया जाय या छँ परसेंट लिया जाय। हाँ, अलबत्ता अगर तभाम भौतिक्यत और सारं एकाउंट हमारं सामने रखते जाते कि इतना कैपिटल लगा और इतनी आमदनी और स्वर्च हैं तां जल्लर हम कोई नतीजा निकाल सकते थे औं उसकी बिना पर कह सकते थे कि तीन परसेंट लिया जाय या बिलकुल न लिया जाय, तोकिन जब कुछ मसाला हमारं सामने नहीं हैं तो कमटी ने जो रिपोर्ट दी हैं, वह ही हमें पास करनी हैं और दूसरी बात हम मौजूदा स्वरूप में कर ही नहीं सकते। मेरी समझ में तो इस तरीके से कमटी बना कर उसकी रिपोर्ट पेश करना हाउस की मंजूरी के लिये महज हाउस का टाइम बचाव करना हैं और कुछ नहीं हैं और इस प्रकार की रिपोर्ट से हम किसी सही नतीजे पर नहीं पहुंच सकते।

**Shri Damodara Menon:** My amendment deals with two alterations that I want to make in the recommendations of this Committee. I want the rate of interest payable to the general revenues to be reduced to 3.18 per cent. The second alteration I wish to make is that the minimum contribution to the Development Fund must be increased from Rs. 3 crores to Rs. 5 crores.

The hon. Minister in his speech today stated that the Committee considered the question whether the railways should be run as an entirely public utility service, or whether any profit consideration also must come in its working. He also stated that the Committee after careful consideration had said that in the context of our country today, when development works are being undertaken, it will be necessary for us also to see that the profit motive is maintained in the working of the railways.

I understand that we are planning for a welfare State or a socialist

State, if we are to follow the statements of the Prime Minister himself. The railways are the greatest public utility service we have in this country. If we cannot make a beginning now in the matter of this public utility service and run it entirely on the basis of the utility motive, I think we shall be doing an injustice to the principles we hold so dear. However, that is an academic question.

Even granting that during the period of the Plan, when huge development works are undertaken, it must be possible for us to run the railways on profit motives, I want to put it to the hon. Minister whether development of the railways also does not become part of this all-round development. Should we not find provision for the development of our railways? Should we not carry our new lines to the many places where they have not reached today? If we are planning an expansion programme for the railways, where are we to find the money for that? The money will either have to come from the profits made by the railways, or it shall have to be found by Government advancing money to the railways by way of loan. If Government are to raise the money, they may either have to borrow from the open market or from foreign sources, or they may have to raise taxation. Now, if the railways are to make the money, in view of the very grave statements made by the Railway Board, they may also have to raise the fares and freights. Both these, I think, are equal evils so far as the general public is concerned. I would say, so far as it is within the range of possibility, it must be our endeavour to see that railway fares and freights are not raised at the present stage. I do not share the misgivings of many of my hon. friends about the advice tendered by the Railway Board. I am referring to what they have stated about the result of the payment of 4 per cent. interest to the general revenues. They say that

if 4 per cent. is maintained after meeting the ordinary running expenses, and also making provision for the Depreciation Fund, the railways will have to meet with a shortfall of Rs. 31 crores during the coming five years. Now, how are we going to make up this deficit?

There is a suggestion made by the Committee that when advances are made for the construction of new lines, a moratorium in respect of interest may be made by Government. That view is also acceptable, I understand, to the Railway Board.

But even after issuing such a moratorium, the Railway Board are not quite sure that they will be able to cover all this deficit. They want some adjustment in fares and freights—I do not know what exactly that means. And they go further and say that even if all these things are done, there may not be any money for contribution to the Development Fund from the resources of the railways. Now, I am putting it to the hon. Minister and to this House whether, in view of this recommendation, and this warning given by the Railway Board it would be fair for us to say that we must stick to this 4 per cent dividend that the Committee have recommended. Now, the usual rate of interest at which Government are borrowing is at present 3.17 per cent.; it may go up to 3.18 per cent., in the coming few years. So I have put it at 3.18 per cent. on the capital at charge as the contribution of the railways to the General Revenues. That would probably give the Railways some amount of profit by which they can foot other bills.

Now, in a paragraph in the Report, the Committee have stated something about the test of remunerativeness. The Convention Committee in 1949 recommended that 4.25 per cent must be considered as proper remunerativeness so far as the Railways are concerned. Their calculation was that after deducting 4 per cent. payable to the general revenues, there must be .25 per cent. surplus, and that would be fair remunerativeness, according to them.

But the Railway Board say that it will not do; they want it to be at least 1 per cent. Now, the reduction that I have suggested will give that 1 per cent., and then the Railways, even according to the Railway Board, may be run at a remunerative rate. Therefore, apart from the considerations of profit motive or of a public utility service in general, I would suggest to the hon. Minister to accept this suggestion of mine that the rate of dividend payable to the General Revenues be reduced to 3.18 per cent.

Another suggestion I have made is regarding the Development Fund. As is apparent from the Report of the Committee, more burdens are now being placed on the Development Fund, and the Railway Board give us the warning that there may not be any contribution available to the Development Fund in the future. The Committee say that the cost of quarters for Class III servants of the railways must now be debited to the Development Fund; they also want that unremunerative operating improvement works costing more than Rs. 3 lakhs be wholly undertaken by the Development Fund. That means new burdens on the Fund. Then what will remain for improvement of the conditions of the travelling public? Even now, in almost every Budget Session, we are hearing of complaints; they are true also; the Minister knows and the House also knows. The condition of the third class passenger is very pitiable. I know that some efforts are being made; I do not want to minimise them. But more efforts must be made and there must be more money available for passenger amenities, and that has to be got from the Development Fund. Therefore, I am making the suggestion that the minimum contribution to this Fund should not be Rs. 3 crores, but Rs. 5 crores. I am sure if my suggestion regarding the reduction of the dividend payable to the general revenues is accepted by the House, there would be money enough to make a contribution of Rs. 5 crores to the Development Fund.

[Shri Damodara Menon]

Therefore, I hope that without going into the general theoretical question of a public utility service, even at the practical level, the suggestions I have made will be found acceptable to the House.

**Shri H. N. Mukerjee** (Calcutta—North—East): The Resolution before us intends to retain the status quo in railway finance, and my grouse against the Resolution, and against the Government, is that they betray a total lack of a real idea regarding the role of railways in a developmental economy. As far as we are concerned, we do not object, on principle, to the payment of the dividend to the general revenues, because, after all, our investment in the railways represents the State sector of capital and there is no reason why that investment should not bring in a proper return. There is, of course, something in the nature of railways which has always to be borne in mind when we try to ascertain what should be the proper return to our investment, and that is why we have to discuss from time to time resolutions of this sort that are presented before this House.

I should suggest that it is very important that we run our railways, as well as other State-sponsored undertakings, efficiently, more efficiently than is done by the average commercial concern. But there would be a difference, namely, that after all, those who are in charge of the railways or of State-sponsored undertakings are supposed to represent the interests of the people and, therefore, they would run these concerns just as efficiently as, perhaps even more efficiently than, the commercial undertakings, but, at the same time, would look after the interests of the people. It is from that point of view that we have to discuss this Resolution. That is why I say that I do not like that we should commit ourselves to the payment of a certain rate of dividend for the next five years. Five years may be a short span of time, but the next

five years are a very crucial period in the history of this country, because, after all, Government say they are going to have the second Five Year Plan and in the context of that Plan, the role of the railways will naturally be very much more expanded than it has been so far. So I do not see why we should pin ourselves down to the obligation of paying to the general revenues from the railways this 4 per cent as dividend. It may be that on one occasion the railways might pay even much more as dividend; on another occasion, it might pay much less, 2 per cent; or, as has happened before, there have been years when the Railways could not pay anything to the general revenues. So we have to look at this matter a little more comprehensively with the interests of the country at large uppermost in our mind. And I say from that point of view, I do not like this commitment; I do not like our being pinned down to this payment of 4 per cent as dividend.

As has been pointed out by previous speakers, this commitment has already landed us in some kind of a risk because, I find in page 7 of the Railway Convention Committee, which has been given to us, certain observations made by the Railway Board, which are repeated by the Committee. These observations suggest that under the rather euphemistic designation of 'minor adjustments in fares and freights', there is perhaps going to be some kind of tampering. There is going to be an increase in fares and freights. This is stated almost categorically towards the end of page 7. It seems the Railway Board made this observation:

"They, however, stated that at this would leave no funds to be appropriated to the Development Fund".

That is to say, if 4 per cent dividend is paid, after that there would be no funds left to be appropriated to the Development Fund for financing development expenditure during the next five years, "unless the tariff

rates were raised generally or the quantum of the dividend liability was substantially reduced by bringing down the rate of dividend".

2 P.M.

This is an open threat which is given by the Railway Administration, and the Railway Convention Committee could not make any observation for our benefit which would reassure us that this threat is not going to be realised in practice. Perhaps the Minister today might give some kind of an assurance that it is very definitely contemplated—I hope it is very definitely contemplated—by Government that in the course of the next five years, at any rate, unless something absolutely extraordinary supervenes, there will not be any increase either in freights or in fares. That is why I say that we have to tend our railway finances very carefully and that is why we have to remember that we have inherited, along with so many other things in this country, a somewhat evil legacy from British imperialism, and we have inherited even the accounting, devices, as far as the railways are concerned—and that is what we are discussing today. I do not see any reason why we should not take a different view altogether. Sir, perhaps, on this occasion we might recall that after the railways were laid in our country by the British imperialist agency, the British imperialists took very good care to see that they got very much more than their pound of flesh. For nearly a hundred years we went on paying these interests charges. In about twenty-three years or so before 1949-50 they took away from our country about Rs. 678 crores by way of interest charges. Even in 1950, we had to give up a certain portion of our sterling balances because we were supposed to be indebted to these British coupon-clippers for their great generosity for having laid some tracts of railways in our country. Sir, every foot of railway track in this country has been paid for by the blood and sweat of the people of our country and that is what we have to remember all the time.

In those days the railways were starved to a certain extent, because of this obligation. So much money was squandered in the early days of railway construction in this country, because the British share holders were absolutely assured of their 4½ per cent. and any amount of money could be spent, any amount of money could be spent by way of indenting all kinds of things from England, and that is how things had gone on for so long.

We might be proud today to say that we have the largest railway system in Asia, the fourth largest in the world, and so on and so forth. But commensurate with the importance of our country, with the population of our country, with the resources of our country, our railway tracks are still very far from being adequate. Now my point is that in the earlier period, in the British period, the railways were denuded of enormous sums of money in this way in the interest of the British shareholders. Now there is no danger of that, because whatever we get from the railways will go to the general revenues, or would go back to the operation of the railways themselves. But let there be no denudation of the revenues in a manner which would redound against the development of our railway transport system. That is a point which is very important. It is exactly there, that we get into a kind of dilemma, which perhaps the Railway Minister feels that he has been confronted with. The dilemma might be stated somewhat like this: that if the railways today have to contribute sufficiently to the General revenues, that is to say, to the finances necessary for the Five Year Plans then the railways cannot expand in the direction and in the manner desired. This is one of the horns of the dilemma. The other horn of the dilemma is that if the railways expand in the direction and in the manner desired, then they cannot contribute what is expected of them to the Plan. I say this is a most unreal dilemma, because the crux of the matter is money and the only thing which those who put the dilemma before us can say is

[Shri H. N. Mukerjee]

that there is no money. I would say this. After all I am sure some of our Ministers here have taken part, for many years of their lives, in the struggle of the people and surely they would agree with me that after all money is muck, and the greatest capital that a country possesses is its people. They are our resources; their ability to work and their feeling of exhilaration in having a country which is constructed nearer to their heart's desire. That is the real crux of the matter. If today we can get that feeling in the country, then we can develop our Railways, we can develop them at a much faster pace than the pace which we have followed so far.

I find that somewhere about 1908 there was a report called the McKay Report which recommended in those days in 1908 that the total mileage of Indian Railways should be increased to at least one lakh. Now we have about 38,000 miles. So, what could be envisaged in 1938 as a kind of practical possibility by a British Chairman of a Committee which went into this matter is an envisagement which today seems to us absolutely beyond our comprehension—even our imagination! This is a dilemma which has got to be fought back. This is a cobweb in our mind which has got to be cleared off altogether. How are we going to do it? It is there you have to get down to brass tacks. And not being a financial expert, I cannot go into the details of the matter in the way some of my hon. colleagues might do. But I feel that there are certain things which are very patent on the face of it, which we should look into a little more carefully than we have done so far. The question of over-capitalisation has been raised, for example, and there is no getting away from it that there has been this over-capitalisation. The assessment of the amount of over-capitalisation, as far as the Railway Board and the Committee are concerned is Rs. 100 crores. Now, Sir, we know why over-capitalisation is made in the case of the private

sector of industry. They want to have more profits. That is why they bring about over-capitalisation. In our case what do we find today? We have to look into the reality of the matter.

I would like the Railway Minister to recall what has happened in regard to the capital resources of concerns other than Railways. I am told that in the thirties, in the depression period, most of the concerns in India deflated their capital, because that had to be done from time to time. But because of the guarantee which had been given to the British shareholders we find that as far as railways are concerned, even when the railways could not pay their way and had no surplus at all; even in that period there was no attempt to bring about an adjustment of the capital to the reality of the situation.

I should say—I am speaking off-hand and not as a financial expert—that the over-capitalisation in our railways has gone to the extent of at least Rs. 300 or 400 crores and if we find out the reality of the situation, then much of our trouble would decrease, so much of our worry in regard to Depreciation Fund and Development Fund and all that sort of thing might also decrease to a certain extent. I would like the Railway Minister to go into this matter very carefully to find out on a realistic basis what exactly the total capital resources of our railways are, to find out the historical reasons which have gone to the computation of the present capital of the railways at about Rs. 900 crores or so. We have had to pay through our nose; we cannot get it back again; I wish we could, but we cannot get it back again. But now that the railways have to be put on a sound pedestal, it is necessary that we look into the financial structure a little more carefully than this Committee or the Railway Board appears to have done so far.

I am as keen as anybody else regarding the development of our railways. But I want from the Railway

Minister as assurance that there would be no increase in freights and fares and I want also a further assurance regarding passenger amenities and labour welfare. Now I find it most amazing that it seems in our Indian railways safety is supposed to be an amenity, that is to say, it is an *ex-gratia* gift by the railways to the passengers who pay in order to travel on the railways. Now this is most amazing. Whenever I travel on the railways I am entitled to certain considerations from the Railway Administration. But even safety comes under the head of "amenities". This kind of thing ought to go altogether.

In regard to passenger amenities in every Budget discussion we get so many opportunities to point out how little money is spent, how so much money is left unspent and so on and so forth. Rs. 3 crores are spent, which works at about 4.4 pies per head on our passengers; the result is that passenger amenities are very inadequate indeed. As far as labour welfare is concerned, we know how things happen. Early this year I had rather a mortifying experience of having ascertained from the Railway Minister after a great deal of trouble, questions and cross-questions and so on and so forth, that the condemned wagons in Sealdah Division were intended to be abolished by the Railway Minister altogether, that he had made some allocation of funds for the building of quarters for these people. But somehow these quarters do not get built and the people are still living in quite considerable numbers in these condemned wagons. This is the information I elicited from him after a great deal of question—and cross-questions.

**Shri L. B. Shastri:** The quarters are being built—Mr. Mukerjee must be aware of it. They are being built every day, and I hope by the end of April or perhaps the beginning of May all the quarters to house the people in the condemned wagons would have been built.

**Shri H. N. Mukerjee:** I am glad to hear that the Railway Minister is

taking steps which are expected of him in regard to this kind of matter.

But, Sir, I wish to recall, because I find Shri Alagesan before me now, what he had said in 1949 when the separation of railways from general finance was being discussed. He talked about surplus of railways and he said—in pages 924 and 925 of the proceedings of the Constituent Assembly of the 21st December, 1949:—

"What is after all this surplus? It represents that more money was taken from people for less amenities, from people who cannot afford to pay the high fares that are being charged, or it can be put in another way. We have not provided proper amenities for the money that we are taking from them and so there is surplus."

It shows this concern also in regard to amenities of passengers and labour welfare, and I hope steps are being taken in order to implement this kind of assurances.

I have said also that in many different ways we can get money for our railways. I do not see why we shall not really make a start in regard to the railway transport industry. I say this because—I have said it before, but I can repeat it now—the Moolgaonkar Committee had reported that the idle capacity of our engineering industries is about 25 to 30 per cent. and that imports can be prevented to a large extent if this idle capacity is utilised. But, somehow or other the railway transport industry has not been developed, so that I expect, one of the reason why the engineering industries are not being utilised to the full is that we have not got a real plan regarding the transport industry. I find also, that the purchase of imported railway stores has increased—I am not giving the figures; I have got them here before me—and in spite of the Railway Minister being, I am sure, a devoted champion of the swadeshi idea, this purchase of imported railway stores increasing, is a rather dangerous thing.

[Shri H. N. Mukerjee]

Then, the fuel bill has increased by Rs. 7 crores since 1948-49. As far as I know, the economies promised by the Minister regarding the implementation of the Railway Fuels Enquiry Committee, that promise so far has not been fully implemented. Also, in regard to stores I find that in the last Budget speech the Minister was pleased to state that the stores balance stood at Rs. 57.20 crores on the 31st March, 1953 and he gave a promise that by the end of 1953-54 he would have a further Rs. 5 crores reduction. But, I find that in 1951 the Stores Enquiry Committee had said that the 1950-51 balance of Rs. 45.42 crores was inordinately high and should be immediately reduced by an overall reduction of Rs. 10 crores. Now, Sir, in this way much money could be found. Money could also be found by an imaginative system of expenditure. Take for example the question of electrification of the Calcutta area. There, as far as I can see, we have to wait for the moon. We have to wait till the Greek Kalends or whatever the literary fellows say, till we find electrification actually happening in the area. I think electric traction costs about half of steam traction. Therefore it is necessary that we imaginatively spend money and money will be certainly found. Money can be borrowed, borrowed on terms which are reasonable in this country as well as outside. We have no objection to borrowing money from outside, but we have objection to borrowing money at exorbitant rates from outside agencies who want to have a finger in our pie. That is what we object to; otherwise we want this kind of spending for our country.

So, I repeat what I have said earlier about my desire, that the Minister should give us an assurance regarding the non-increase in the next 5 years in the freights and fares and also regarding the welfare facilities for the working people.

In regard to this, Sir, I want to say one more thing before I finish, and

that is: it is very amazing that when an engine is purchased you have to find some place where you can put it up. Now, a building for an engine costs some money. That cost is charged to capital, but, when you are building quarters for staff you have many divisions, remunerative, unremunerative, so on and so forth, and you charge them to the Development Fund. The Development Fund should be meant to be something very different. When you have workers, you have to provide for their residences just as when you have engines you have to provide for them. Are you going to treat engines better than human beings who are working those engines? I do not see why in a welfare State this kind of thing should go on. This kind of thing goes on and is being done because we have an accounting system with this fund, that fund and the other fund. We put something in that fund, something in the other fund and then in the third category. So, altogether we get a very complicated apparatus and whenever non-technical people like my friend the hon. Minister comes to take charge, all these technical people try to say: "We are wonderfully well equipped people as far as the understanding of these complicated functions is concerned", and therefore, non-technical, lay people—whatever their patriotism, whatever their commonsense—should not interfere. There, I say, that the Minister should take courage in his hands and say: "I am going to develop the railway system of my country because transport is the most important factor in economic development, and for that reason I am going to take an imaginative view. I am going to find money in whatever market is handy and I am going to develop this transport industry. I am going to make railway people contented so that they can work more efficiently and honestly." Then, we shall see that the million railwaymen who so well man our railways, whom we are so proud of, would increase in number and the industry will provide employment to many. Money can be manufactured

just like that. As I said before, it is just like muck. Money can be had where you like. Your people are working. They can produce goods. Labour is the greatest capital that you have got. Requisition that labour. Get that feeling in yourself as well as in the minds of your people. They have to work in order to build a country which would be something really to be proud of. A country where the exploitation and misery that exist today will no longer be there. That perspective is something which I miss altogether in this Resolution, which I miss altogether in the doings of the Railway Ministry, which I miss altogether in the Railway Minister's performances every year.

As I said before, I do have a feeling—rightly or wrongly—that the Railway Minister does wish to do something good for his people. There is no doubt about it. But, I see him always, as it were, fettered and frustrated by the atmosphere. I want him to get out of that. I want him to throw away all old Resolutions if it is necessary in the country's interest. I want him to go forward and win the Cabinet. It is necessary that the railway sphere should have a really imaginative policy. Then and then alone shall we be able to launch on that course which will lead our country to happiness and to prosperity.

भी ४० एन० विद्यालंकार (जालन्धर) : जिस प्रस्ताव पर हम इस समय विचार कर रहे हैं उसका स्कोप बहुत ही लिमिटेड है, बहुत ही सीमित है। इसलिए बहुत सी बातें जो कि बक्ताओं ने रैलवे मिनिस्टरी के बारे में मुझ से पहले कही हैं, उनका इस प्रस्ताव से कोई ताल्लुक नहीं था। इस बास्ते में उन बातों पर नहीं जाऊंगा। बहां तक इस प्रस्ताव का ताल्लुक है इसका सम्बन्ध सिर्फ उस रिपोर्ट से है जिस में हमें इस बात पर विचार करना था कि रेलवे के फाइनेंसेज जो कि बनरेल फाइनेंसेज से अलग किया जा सकते हैं उन में से किसना बनरेल फाइनेंसेज को इस्ता मिले, किस तरीके से मिले, एकाउंट्स कैसे रखे जाएं इत्यादि। इस

रिपोर्ट में कुछ कंडूस का बिक्र किया गया है जैसे कौपिटल फंड, डिलैनपर्मेंट फंड, डिप्रिसेशन फंड या रिजर्व फंड जिन पर हमें विचार करना है और उन पर विचार करते समय इस डिस्केशन का स्कोप कुछ लिमिटेड सा हो जाता है। इस में कोई शक नहीं कि जिस बक्त हम कोई ऐसी रिपोर्ट जैसी कि हमारे सामने हैं पर विचार करना शुरू करते हैं तो कुछ ऐसा महसूस होने लगता है कि शावद सारे मामले "र सम्पूर्ण रूप से विचार नहीं किया गया। अभी मेरे एक दोस्त ने कहा है कि इतने थोड़े समय में इतने बहुत सबाल पर पूरी तरह विचार होना बहुत कठिन था और कमेटी को ज्यादा विचार करना चाहिए था। मैं तो समझता हूँ कि इस के ऊपर ज्यादा सम्बंध चौड़े विचार की गुंबाहक सी नहीं थी, क्योंकि वह एक टैकिनकल सा एकाउंट्स रखने का 'सूखेंक है। फिर भी मैं महसूस करता हूँ कि जब कभी इस तरह की कोई रिपोर्ट हमारे सामने आती है ऐसा महसूस होता है कि इस समय जो एकाउंटिंग का सिस्टम है उसके अन्दर तब्दीली की जरूरत है, उस में तरमीम की जरूरत है या उसकी पूरी तरह आवश्यक करने की जरूरत है। ये जो रूल्स बर्गेंर हैं यह बहुत पहिले बनाए गए थे और ऐसा मालम होता है कि ये आजकल की परिस्थियों से मेल नहीं खाते। इन की बजह से हम कुछ बन्धनों में या बंदीरों में जकड़ हुए से लगते हैं और उन में से निकलने की कोशिश करते हैं लैंकिन निकल नहीं सकते। तो मेरा पहिला स्क्रिप्ट यह है कि हम कोई ऐसा तरीका बहुत जिस से कि हम इन रमाय रूल्स को सिम्लिफाई कर सकें, इन को आसान बना सकें। जो कनवेंशन कमेटी बिठाई गई थी उसने इस बारे में कोई सिफारिश नहीं की कि इन एकाउंट्स के इस तरह रखा जाए या इस तरह न रखा जाए। इस बास्ते इस एकाउंटिंग सिस्टम को नई जरूरतों के भूतीयक बनाने के लिए मैं रैलवे मिनिस्टर साहब से दरसाव करूंगा कि यदि आवश्यक हो तो एक कमेटी बिठा दी जाए जो इस सारे

## [श्री ६० एन० विद्यालंकार]

मामले की जांच करने के बाद अपनी रिपोर्ट पेश करें। मिसाल के तौर पर अभी इस सदन में यह सवाल उठाया गया है कि फलां चीज़ को हिवैलपर्मैट फंड में डाला जाय और फलां को हिवैलपर्मैट फंड में न डाला जाए। मर्टे दोस्त श्री मुकुर्जी ने अभी सवाल उठाया था, कि रेलवे के इंजन जबां सहूँ रहते हैं उनके लिए भी मकान या कोठ बनाए जाते हैं उसको तो कैपिटल फंड में डाला जाता है, और मजदूरों के लिए जो क्वार्टर बनते हैं उनको आप हिवैलपर्मैट फंड में डाल देते हैं, ऐसा क्यों किया जाता है? मैं उनको कहूँगा कि कमटी ने अपनी रिपोर्ट में जो किया वह ये बताया ही किया, अर्थात् रेलवे के मजदूरों के क्वार्टरों के स्वर्चं को बजाय इसके रिकॉर्डिंग फंड में डालते, जिस पर हमेशा चार परसेंट सद देना पड़ता, हिवैलपर्मैट फंड के जिम्मे डाल दिया, जिस पर कोई सद नहीं देना पड़ता। और इस बात की चिन्ता नहीं करनी पड़ती कि अगर थोड़े से और क्वार्टर बना दैगे, और इतना कैपिटल स्वर्च करेंगे, तो उसके ऊपर चार परसेंट के हिसाब से सद देना पड़े जायगा। कलास 'सी रेलवे सर्वेंट्स के क्वार्टर्स को हिवैलपर्मैट फंड में डाल दिया गया है, और उसको कैपिटल एकाउंट में नहीं रखा। बिलते भी एकाउंटिंग के मॉब्ड्युल सिस्टम हैं और हमारे सामने और इस कमटी के सामने एक ढांचा बना रखा है उसके अन्दर हम कैसे बंटवारा करें वह प्रश्न हमारे सामने है। मैं महसूस करता हूँ कि कम से कम रेलवे के जो कलास तीन के इम्प्लायीज हैं उनके लिये किसाया बढ़ाने का प्रश्न ही पैदा न होना चाहिए। मिनिस्टर साहब कहते हैं कि यहां क्वार्टर बनाने हैं, ऊपर से रेलवे बोर्ड कहता है कि इसके अन्दर कैपिटल एक्सपैन्डचर बढ़ जायगा और हमारा इतना स्वर्च हो जायगा, इसलिए नये क्वार्टरों के लिए स्वर्च की गुणाइस नहीं है। कमटी ने इस दिवकर का हाल यहतलाश किया कि कलास २, के क्वार्टरों पर जो स्वर्च हो उसे भी कैपिटल एकाउंट में न डाल कर हिवैलपर्मैट

फंड में डाल दिया, आप सद देने से बच जायेंगे। मजदूरों के लिए जो विश्राम और मनारेंजन की सामाजी उपरिक्षत की जायगी, उस का स्वर्च भी हिवैलपर्मैट फंड से लिया जायगा। परन्तु रिपोर्ट के तरह के सर्के पर लिखा गया है:

"They would however recommend that "the Railway Board should look into this matter of assessment of rent realised for railway quarters and ensure that a return of rent more commensurate with the capital cost is obtained on all residential buildings built for the Class III staff".

मैं इसकी जरा बजाहत चाहता हूँ। आया इन प्रिक्टरों का मतलब यह है कि अगर कमटी का कुछ ऐसा इशारा है कि कलास तीन के सर्वेंट्स बिलिंग्स का किसाया कुछ बढ़ाया जाय, उनके किसाये में कुछ इजाफा किया जाय तो मैं कहूँगा कि एमा उन्हें नहीं करना चाहिए। कमटी के इस सर्वेंशन को मैं एसन्ड नहीं करता, उसके लिये वह कोई और सूरत निकालते। इस बक्त जो किसाया कलास तीन और चार के रेलवे इम्प्लायीज से बदल किया जाता है वह काफी है, किसाये के अन्दर और इजाफा करने से उन की कास्ट आफ लिंगिंग बढ़ जायगी। उस कमी को प्रा करने के लिये आपको कोई और गस्ता निकालना चाहिए ताकि उन्हें सर्वे मकान दिये जा सकें और उनके किसाये न बढ़ें। मैं समझता हूँ कि इस कमटी की रिपोर्ट में जो यह इशारा है कि उनके क्वार्टर्स के रेंट्स बढ़ा दिये जायें और जो कैपिटल एक्सपैन्डचर हुआ है उसके मुताबिक उसका स्वर्च निकाला जाय। मैं समझता हूँ कि रेलवे मिनिस्टर साहब उसके ऊपर अमल नहीं करेंगे। जैसे मैंने पहले भी कहा कि हमारा हिसाब किताब रखने का तरीका या सिस्टम बैंस होगा बैंस ही हमारा आउटलुक और एम्प्रोज होगा। हम उसी एक्षिकोण से सारे मामले पर विचार करने लग जायेंगे। मिसाल के तौर पर रेम्यूनरीटेवेनेस के मूलालिक ४.२५

परसेंट का एक टैस्ट रखना गया अब उसको बढ़ा कर पांच परसेंट कर दिया गया। कोई प्रारंभिक रेस्युनरीटर है, या मुनाफा दूर सकता है, या नहीं इस बात की परख करने के लिए कमटी के सामने कोई स्वास्थ्य साला मॉडर्न नहीं था और उसे उसी हिसाब-किताब रखने के तरीके के आधार पर इसका अन्दाज़ा लगाना था, जो तरीका आज चला हुआ है। इसीलिए कमटी और किसी परिणाम पर पहुंच ही नहीं सकती थी। वर्तमान हांग से हिसाब रखा जाय तो जब कोई कॉपीटल एक्सपैर्टिचर होगा आप को दिक्कत होगी। अगर आप रेस्युनरीटरेशन के टैस्ट्स को बहुत खल्कर रखेंगे, तो बहुत कठिनाइयां आएंगी। हमें इस पांच साला प्लान के अन्दर बहुत काम करने हैं और इसलियं मैं समझता हूं कि हमें नवे सिर्फ़ से सब बातों पर विचार करना चाहिये और बहुत ज्यादा अपने ऊपर ज़ंजीर, एकाउंटिंग, की ओर दूसरी टकनिकल चीज़ों की ज़ंजीर नहीं जकड़नी चाहियें। कुछ बंधन जरूर होने चाहिये, क्योंकि वह एकाउंटिंग का मामला है, और मैं श्री एच० एन० मुकर्जी से सहमत नहीं हूं कि कोई इसमें लिमिट नहीं होनी चाहिये। मिसाल के तौर पर चार परसेंट रख दिया, क्योंकि जब तक हम इसको तय नहीं करेंगे हमारी एकाउंटिंग किस लिहाज़ से होगी। आप अगर कोई सिस्टम नहीं रखते तो रुपये का इन्तजाम ठीक नहीं चलेगा। रेलवे कहेंगी कि हम अपना खर्च करते जाएंगे और कॉपीटल में दूसरी तरफ से हम खर्च कर देंगे, हमें कोई निश्चित ढांचा अपने सामने बनाना ही चाहिये। जो नुकताचीनी श्री मुकर्जी ने की, मैं समझता हूं उसमें तो कुछ सारा नहीं। उन्होंने यह कहा कि अगर फौर परसेंट रखना हो तो जैसा पैर सात पर कहा गया है, "अगर हमें डॉकलपर्मेंट कांड को भी कायर्नेंस करना है तो इस चार परसेंट में कुछ नहीं बचेगा"। और इसीलिये श्री मुकर्जी ने इस चार परसेंट के सम्बन्ध में शिकायत की। लैकिन आठवें पैर पर इस का जो जवाब दिया गया और बतलाया गया कि आरेख हम पांच साला प्लान को चलाया रहे हैं और उसकी बजाए से आरेख रखने के अन्दर भी नहरकी होगी, रेलवे ज्यादा रेस्युनरीटर होगी।

हमारी बहुत सारी चीज़ें आगे बढ़ रहीं। परन्तु श्री मुकर्जी ने इस बात को छोड़ दिया और उसको उन्होंने नहीं पढ़ा तां मैं कहूंगा कि अगर एक चीज़ को हम आधा ही पढ़ कर या आधी बात को सामने रखते तो हम ठीक नहीं बढ़ पर नहीं पहुंच सकते। मैं समझता हूं कि जो जवाब आठवें सफे पर दिया और पैराग्राफ़ १३ में जो उन्होंने निर्णय किया मैं उससे बिलकुल सहमत हूं और मैं समझता हूं कि वह बिलकुल ठीक है। लैकिन जैसे मैंने कहा कि आरेख दिक्कत जो हमें महसूस हो रही हैं वह दिक्कत एक ही है कि हमारा इस बक्त का जो ढांचा है वह कुछ एसा जकड़ कर हमें रखता है, एसी उसकी एकाउंटिंग बनी है कि उसके अन्दर किसी का कसर नहीं है और न ही रेलवे बोर्ड का कसर है। रेलवे बोर्ड भी इससे बंधा हुआ है। जो आज हम पास करते हैं कुछ कानून बने, हुए हैं, गवर्नरमेंट का हर एक अंग अपने तरीके से किसी न किसी चीज़ से बंधा हुआ है। उन तमाम चीज़ों के बाबत हमारी पारिस्थितिक ही फ़ैसला कर सकती हैं और जैसे मैंने पहले आपको स्प्राव दिया कोई एसी कमटी बिठायी जाय जो रेलवे के काइनेंसेज, बैंकिंग और उससे एकाउंटिंग सिस्टम के बारे में विचार कर और जो नुकतनवार हो और जो आउटलुक हो वह सिर्फ़ वह न हो कि एक बहु ऑफिटर जनरल को या एकाउंटेंट को बिठा दिया जाय क्योंकि वह तो महज एकाउंटिंग के नुकते निगाह से दूखेगा, वह तो दो और दो चार हैं कि नहीं यही दूखेगा लैकिन इतना ही काफी नहीं है, एकाउंटिंग के आउटलुक के अलावा ह्यूमन आउटलुक और इंसानी डॉकलपर्मेंट की दौरी से भी दूखना जरूरी है और यह भी व्याप रखना चाहिये कि जो एकाउंट्स या हिसाब-किताब हम बनाते हैं वे आगे ही आगे बढ़ती रुद्ध सोसाइटी के लिये हैं, एक विकास करते हुए समाज के लिये हैं। हमारा एकाउंटिंग सिस्टम एसा होना चाहिये जिसमें डॉकलपर्मेंट के लिये ज्यादा से ज्यादा फ़ॉर्डस रिसल सकें और हमें दूखना चाहिये कि एकाउंटिंग सम्बन्धी कायर्द कानून हमें इतना न जकड़ दे कि हमारे डॉकलपर्मेंट काम रुक जायें। मैं आशा करता

[भी दू एन० विचालकार]

दू कि रेलवे मिनिस्टर महोदय मर्ट इस सूचार  
को कबूल करेंगे :

**Mr. Chairman:** Those hon. Members who have already intimated their intention to speak need not rise every time; I have got their names.

**Shri B. Das (Jaipur-Keonjhar):** I am speaking on the floor of this House on this matter of Railway Convention after about five years. I was a party to the first Railway Convention and we demanded that the colonial pattern of the railway administration that then existed should not exploit Indian resources for the benefit of the United Kingdom. There was a report. After that some of us who are old and fossilized tried to prevent the colonial Government exploiting us. Happily and fortunately, Independence came and the bosses known as the Railway Board could not continue to exploit India for the benefit of the colonial rulers who ruled India then and for development of British Railway Industries. We then tried to evolve our own machinery so that our railway administration might be really a national one. As I said earlier, I was a member of the Second Convention Committee. We did go over our affairs thoroughly. I was one of the few who thought that the rate of contribution was very low. The share of the profit was very low owing to the past circumstances. The railways were built out of the tax payers' money. The colonial rulers built the railways by sucking the life blood of the tax payers. I had my fears then and I still have them now. I am disappointed at the approach of the present Convention Committee. This Committee were more obsessed with persons than with the immediate past. The former war-time Railway Member, Sir Edward Bentall, ran the railways as if they were British railway companies. He exhausted all our resources; he exhausted all our Railway Stocks and materials to help the Second Great World War and India miserably suffered. The re-

presentatives of our Government did not claim adjustment from England when the debt of England to India was settled after the war. When the British were here they let our railways to deteriorate and went to help the war in Persia and other places by stripping our railway lines, Locomotives and wagons and materials. Those materials were never brought back. It was most unfortunate.

As an old and continuing Member, I feel that the high rates and freights which were introduced some time in 1946 or 1947 would be reduced with the advent of our national Government. But the national Government found itself helpless because the railway administrators—the Railway Board—were of a colonial pattern. My friends—the labour leaders—will permit me to say that at that time, in 1946 and 1947, the labour agitation became so difficult. Where one man was doing a certain quota of work, three men were employed to do the same quantity of work. The Railway employees' number became three times of what it was before that date. We could not reduce one man in the railway. They had also their labour unions. Thus, there was and there is more expenditure on the labour side and on the administrative side than what ought to have been.

In spite of all that, my friends, the Members of the Committee did not bother to say one word about the high rates and freights. These high rates were promised to be reduced in 1946 or 1947 some time later on. That was not done. My hon. friend Shri Lal Bahadur Shastri and his predecessor the late lamented friend Shri Gopalaswamy Ayyangar, adopted very subtle ways by introducing a Development Fund, Depreciation Fund and all that. The Depreciation Fund has at last been raised to Rs. 35 crores. But it has been augmented by a very subtle process by other friends. Of course, this House is a party to that and I

am a party to that. We permitted the Railway Minister to spend up to Rs. 25,000 from the revenues towards replacements of small items of capital expenditure. No account has been kept for these five or seven years in the Railway Ministry as to how much has been spent on such replacements of small items. The Committee have recommended that there was over capitalisation and that that should be reduced. I call it an academic recommendation. It cannot stand any examination by this House or by the Railway Board. The previous Railway Boards were guilty of doing many such things to cover their inefficiency and maladministration. Sir Edward Bentall and others perpetuated that loot. They removed our lines, materials and assets and sent them over to other countries and nothing came back from the Allied Forces. I appreciate what my hon. friend, Shri Lal Bahadur Shastri has done; he is now replacing the lines. I do not blame the Railway Ministers of the olden days for not claiming refund. The financial Secretaries, financial advisers and the Finance Ministers ought to have demanded from the United Kingdom the value of those assets that had been removed. We have been their allies and what did we charge them for these? We have been allies of even the United States of America which is the worst enemy of India today. My friend, the hon. Minister, may say that such claims had been made. At least to my knowledge there were no such claims. There were some very nice men in the Railway Board even at that time but after some time others came in. Though some of them were Indians and their colour was like ours, their actions were the most bureaucratic reminding me of the days of Sir Clement Hindley who was the first Chief Commissioner of the Indian Railways at the time of the first Separation Convention in 1928. I do think that no case has been made out for reduction of the capital of railways by the 3rd Convention Committee. I hope that the present Rail-

way Board which had been newly constituted after seven years of our independence would get certain nationalist mentality and spirit and would not follow the practice of their colonial masters whom their predecessors followed. At times they insulted us and brought us great humility. I feel our present Railway Board must economise in every respect. They must economise in every aspect. I know under the guise of development my friend the present Railway Minister has built many new stations and done lots of improvements. But these are not charged to capital expenditure. I see my friend Shri M. C. Shah smiling. I think Finance is in collusion with the Railways and simply because we might claim five per cent. contribution to the general revenues, they are spending away money showing less and less earned dividend. This is my *obiter dicta*. I won't be here five years after.

**Dr. Krishnaswami (Kancheepuram):** You will be here.

**Shri B. Das:** You are not my elector!

But I do not want the minds of the Railway Board, the minds of the railway engineers, and the ~~mind~~ of the Railway Minister to be canalised in that pattern. Everything should be done in an efficient way, but we must ride cars and coaches produced in our country—even Minister included. I do not think my friend rides a Rolls Royce, probably a "Hindustan" which is a production of India through the Commerce Ministry. That aspect, the humanitarian aspect, the national aspect has not found consideration here.

I saw some amendments by my friend Shri Punnoose, that 3½ per cent. should be contributed. A very good idea. I do not know what speech he had made. I am sorry, I was too busy in other places. But if tomorrow I want my friends Shri H. N. Mukerjee and Shri Gopalan to sit in the Government, whether I am

[Shri B. Das]

here or outside I will watch their administration. Let them look at the financial problems as a whole. If you deprive the general revenues of five or ten crores of its annual revenue that is not proper. I think we have been mulcted by five crores of rupees already, because Dr. Matthai insisted, "We will accept it at the present rate". If I was asked to give evidence I would have given evidence before the Committee. Because nobody is more alive to this question than myself, who knows the past from 1924 up to the present day and the working results of the previous two Conventions.

So I do make this appeal to the Railway Minister. He is a very great friend of mine and he has a great, human heart, he thinks more of the poor. But it is not benefits to the poor at the cost of the general tax-payer that is needed. What is needed is a proper adjustment and balanced administration. The railways are our biggest industry. We take fifty crores of capital off. So what the railways will practise will be followed by all the mushroom corporations that are springing forth. Every Secretary wants to manage every ~~company~~ without parliamentary sanction or control. That is of course in the offing. As Chairman of the Public Accounts Committee I am very critical; I am watching. We cannot revive statutory railway authority as our masters wanted in 1929-30. We got over that. The same thing is happening in corporations and others. But the Railways are our biggest asset. Next is Posts and Telegraphs. There must be efficiency and commercial practice in administration. Let it be an incentive to other State-owned companies. Government are investing eighty to one hundred crores of rupees in various State-owned corporations. The big brother, namely the Railway undertaking, because it is earning big money and concealing it by revenue expenditure instead of by capital expenditure, let it properly

change its administration so that it will be an ideal concern. It is not a public utility concern in the sense that all the money should be spent on labour and the officers and nothing paid to the tax-payer who financed it. The blood that has been sucked by the British colonial rulers from the tax-payers for the building of railways is a sufficient warning, and it is a sufficient claim for the general revenues to demand more from the railways. These are my observations on this Resolution.

Dr. Krishnaswami: I should like to preface my remarks with the observation that the Railway Convention Committee has gone into this question with great thoroughness and industry. It has however unfortunately lacked the necessary vision to see the implications of railway finance and railway development in the context of the new era of planning. There are many interesting suggestions which the Committee has made. There are certain non-controversial suggestions which I think this House will accept without any doubt.

My hon. friend Shri Tulsidas who opened the discussion started with a proposition that it would be better in the case of railways if we followed commercial principles of accounting. I have tried my best to follow the implications of his argument. I wonder where his argument would lead us if we accepted his suggestion. I believe if we accept his suggestion that the viewpoint should be related to the earnings earned by a public utility enterprise, certain very serious consequences would follow. This would lead to Railways being allowed to indulge in a policy of discriminating monopoly in rates. It may benefit certain sections but it will not benefit society. The Railways would be allowed to charge on the principle of what the traffic can bear. An undertaking like railways, owned by the State and which are meant to be operated in the interests of the community, cannot be allowed to operate freight rates and tariffs on

this principle. I am therefore glad to find that the Committee has turned down this proposal.

I do not think that we are using the correct nomenclature when we suggest that what we are paying to the exchequer is a dividend on capital. We are unfortunately the victims of a phraseology inherited from the past. What railways are paying is a four per cent. preference debenture on Capital to the general exchequer. It is from this point of view that I should like this House to consider this payment by the Railways. The advantage of having this four per cent. preference debenture paid to the general exchequer is that the Railways know what exactly the costs are that they have to incur in advance. The result is that there is certainty, and anything that they earn in good years over and above this amount can be utilised for more development and paying labour. In what proportions it goes to labour and development will have to be determined by the Railways and I believe that for a long while to come there will be great debate as to how we are going to apportion the surplus between development purposes and labour.

Having accepted this suggestion of the Committee, I should like to join issue with it on three important points on which I do not find it possible to agree. The Committee in its recommendations has pointed out that depreciation has to be attended to as a first priority. I hold the view that we ought to pay more attention than in the past to the replacement of railway assets. It is one thing to emphasise replacement of railway assets; it is totally different matter to make provision for a Depreciation Fund, and remark in these terms:

"The Committee recognise that the appropriation to Development Fund and the solvency of the Fund are dependent on the availability and the size of the surplus, while the provision for

depreciation should be based on the life of the assets and their replacement on the actual conditions which cannot be deferred, if their earning potential is to be maintained. They, therefore, feel that the replacement of these assets should bear no relationship with the ultimate loss or gain of the Undertaking but should be met out of the Depreciation Reserve Fund."

I do not understand the distinction that is sought to be drawn between a Depreciation Fund and Development Fund. In the first instance, depreciation need not necessarily be based on the life of the asset. Every commercial enterprise knows that this is a crude concept. From an economic point of view, it may be worth while to replace assets earlier. Sometimes it may be desirable to postpone replacement even when the life of the asset has come to an end. Besides, technological progress makes plants obsolescent long before their lives draw to a close. These factors have to be taken into account whenever we make provision for a Depreciation Fund. In the United Kingdom, when the question of renewal of capital equipment of Railways came up it was suggested because of the prospect of new investments having to be undertaken on a large scale, that the Railways should follow a policy of "make-mend". Let us look at this problem from a more practical point of view. In the current phase, when prices have gone up, when there is inflation, the Depreciation Fund becomes purely a conceptual fund. The problem that faces the Railway administration is not merely making provision for a Depreciation Fund, but also replacing assets and developing our Railways. There is no relation whatsoever between what is known as the Depreciation Fund and the actual replacement funds required for replenishing physical capital. This is a gap which we have to take into account. Let us approach this question mainly from the angle of development and not make a fictitious distinction

[Dr. Krishnaswami]

between a Depreciation Fund and Development Fund. I am surprised that my hon. friends should have been fettered by a purely accounting approach.

We are living in very difficult times and it is imperative that we should think very clearly of what we expect our Railways to be in the future. In the policy that we envisage for the Railways, I say this to my hon. friend the Railway Minister, the guiding point must be ~~not~~ the funds that are actually available to the Railways out of their earnings, but the rate of development that we envisage for the country. That is the approach that we have to keep in mind. That is the approach which the Mc Kay Committee, to which reference was made by an hon. Member a few minutes ago, made when it suggested that we ought to have one lakh route miles in our country. How are we tackling this problem? I am afraid that neither the Committee, nor the Finance Ministry nor the other sections of our Government have understood the responsibilities of the State owning the Railways. Today, I am putting forward my plea in favour of the Railways because I feel that the case for Railways appears to have gone by default. What is it that we want our Railways to do? Unfortunately, we are not willing to take upon ourselves the responsibility for translating the objective we have in view. Had the railways been run by private enterprise, in any boom period, speculators would have put in their funds and really developed them. They do not think merely of taking hold of the railway funds which mature from railway investment. After all, we are living in an underdeveloped country and the Railways have to obtain funds from outside on a very large scale. Of course, difficulties arise. But, these have to be faced, and it is to be regretted that they have not been faced by us or the Committee. What I am envisaging is a joint collaboration between the

three branches of administration in our Government. Railways look at the problem of investment from the point of view of unsatisfied demands. The Planning Commission would approach the problem of Railway investment from the angle of the proposed development of our economy; while the Finance Ministry would consider investment on the basis of the maximum funds that it can afford to put into Railways. There ought to be a joint body of ~~these~~ three to envisage the rate of development of our Railways and apportion funds to Railways for investment. I am however glad to note that the Railway Convention Committee has pointed out that the rate of interest that should be charged on loans to Railways should be the same as that charged to other commercial enterprises run by the State. This is a general rule that should be followed. But there may be occasions when the general exchequer may have to charge even less than charged for commercial enterprises run by the Government. For instance, the Railway Convention Committee suggests in one of their recommendations that the test of profitability of railway investment should be a five per cent. return on the capital borrowed. I do not know why that Committee should have been so apologetic about this recommendation. Possibly it did not understand the full implications of the recommendation that it made. When we are thinking of a five per cent. return on capital invested, what we ought to bear in mind is that the five per cent. should include not only the direct return to the Railways, but also the indirect returns that the country obtains as a result of this investment. The Committee should have approached this question from this stand point. You may find sometimes the rate of return from the Railways working out at 2½ or 3 per cent., and the remaining 2 per cent. accruing to the economy. This is not an approach altogether foreign to a public utility enterprise. Indeed in 1905 or there-

abouts, long before we lived in an age of planning long before we breathed the air of political economy, the Irrigation Commission, constituted to enquire into the profitability of irrigation schemes, pointed out that not only direct returns to these projects should be taken into account, but also the indirect return to the community in the shape of increased receipts in taxes, increased development and such other factors. All these things can certainly be taken into account once there is joint collaboration between the Planning Department of the Government, the Railway Administration and the Finance Ministry. There is no need to view the Railways as an organisation into which huge amounts of capital have been put and therefore meriting suspicion. We have not reached the stage when our Railways have attained the maturity, where there is no need for funds from outside being put in. On the other hand, the needs of the country are great, the needs of the community are great, there are large unsatisfied demands which have to be met. From the point of view, of trade and commerce in our country, it is essential that a new approach to this problem of railway investment should be made. There is no need to be timid. There is every need to be courageous and face the problems in the right spirit. I hope and trust that in the near future when we will have to consider these problems, we will undertake a more detailed analysis of the implications of the new railway policy which we are envisaging.

The Committee suggests that where railways borrow they must be at liberty later on when they have surpluses in their Development Fund to repay such loans. It is an excellent suggestion provided this qualification is borne in mind. They ought to bear in mind that expansion of Railways may often have a higher priority than repayment of loans. Railway administrators should not consider themselves to be bureaucrats willing to administer and mark time as in other branches of activities. They

must actively concern themselves with questions of investment, with questions of expansion, push forward new schemes, get the Planning and the Finance Departments to consider them and then perhaps the tempo of development would be greater. India requires not only a widening of investment, but also a deepening of investment as well, and the first essential for a backward economy is expansion of the transport system. The contribution to the national product by the transportation industry cannot be under-estimated, and I would wish my hon. friend the Railway Minister to emphasize these points of view in the Cabinet and to make the Government realise that far from there being a rivalry between general revenues and the railway revenues, there is need for our thinking in a co-operative spirit and helping to promote the development of our country. We have too long lived in isolated compartments to realise the benefits of inter dependent co-operation; this applies with greater force to Government departments than to other sections of the community.

3 P.M.

श्री कृष्ण चन्द्र (जिला मधुरा--पश्चिम) : रेलवे कन्वेंशन कमेटी की रिपोर्ट आज हमारे सामने है। जो पुस्तकी व्यवस्था चली आ रही है, जो प्राप्ति तरीका चला आ रहा है, जो प्राप्ति रिवाज चला आ रहा है, आम तौर से इस कमेटी ने उन पुस्तकी बाबों का समर्थन किया है। और मैं समझता हूँ, जैसा कि आज इस भवन के सामने कहा गया है, कि या तो इस कमेटी को कोई बहुत अच्छा और उपयुक्त मौका नहीं मिला कि वह रेलवे के हिसाब किताब और रेलवे की व्यवस्था पर इकानामिक दृष्टि से पूर्ण तौर से गौर करती या जैसा कि यहां पर एक मंत्री मिशन ने कहा है कि जो बाबों कमेटी के सामने विचारार्थ थीं, और जिस तरह का रेलवे के हिसाब का ढांचा बना हुआ है उन सब को दृष्टि से द्वारा कमेटी के सामने बहुत बड़ा छोड़ नहीं था इन चीजों पर विचार करने का जब तक कि रेलवे के एकाउन्ट के ढांचे मैं भी कोई तबदीली

## [श्री कृष्ण चन्द्र]

नहीं की जाती । मैं समझता हूं कि यद्यपि कमटी बहुत कुछ बंधी हुई थी रेलवे के मॉज्जदा एकाउन्ट्स के ढांचे के तरीके से परन्तु तो भी कमटी अगर चाहती तो इन सब बातों पर जिनके बारे में उसने सिफारिश की है, उन पर अपनी दर्दिं ऑरिजनल तरीके से बात सकती थी । कमटी की रिपोर्ट को दूसरे से पता चलता है कि कमटी के सामने जो रेलवे के काइनॉरियल कमिशनर ने अगले पांच वर्ष के रेलवे की भावी आर्थिक स्थिति का ढांचा पेश किया उससे कमटी को इस बात का पता चला कि रेलवे के कायांस, रेलवे की आमदारी और सर्चर्च को दूसरे हुए अगले पांच सालों में जनरल रेवेन्यूज को कोई ज्यादा हिस्सा रेलवे से निल नहीं है, इसकी गुंजायश नहीं है बरैस्क एसा मालूम होता है, रिपोर्ट को दूसरे से, कि कमटी को इस बात में सन्दर्भ था कि जो अभी तक कंट्रीब्यूशन जनरल रेवेन्यूज को मिल रहा है अगर उस कंट्रीब्यूशन के कायम अनुरोध किया गया अगर उसको भी कायम रखा गया तो बहुत मुमीकिन है कि हॉवलपरमेंट फंड का जो साइज जो परीमाण आज रेलवे अपने हिसाब में रखती है बहुत मुमीकिन है कि उस परीमाण को वह दूर तारे पर कायम न रख सके और उस परीमाण में उसको कभी करना पड़े और इस बास्ते हम दूसरे हैं कि कमटी ने अपनी सिफारिशों में यह भी एक सिफारिश की है कि यदी आगे कभी हॉवलपरमेंट फंड का साइज जनरल रेवेन्यू से हॉवलपरमेंट फंड के रेलवे के निकास के लिये अस्थायी कृष्ण, टॉम्पररी लान के ताँ पर जनरल रेवेन्यू से हॉवलपरमेंट फंड ले सके ताकि रेलवे का विकास प्री तारे से जिस रक्तार से वह चल रहा है उसी रक्तार पर उसको कायम रखता जा सके । यह कृष्ण जो दिया जायगा उस कृष्ण को रेलवे जनरल रेवेन्यूज को जदा करनी, औसत दर्जे का सद जो भी हो उसी हिसाब से जदा करनी । उस सिफारिश को दूसरे हुए इस बात का इतमीनान होता है, इस बात का यकीन होता है कि कमटी के सामने गम्भीर

स्थिति थी । कमटी के सामने एक बहुत सुशान्त्रमा तस्वीर नहीं थी । रेलवे की भावी स्थिति का स्याल रखते हुये कमटी को इस बात का अंदेशा था कि बहुत मुमीकिन है कि आगे चल कर रेलवे को जो आज मुनाफा हो रहा है, रेलवे की आज जो हालत है आगे हालत उतनी अच्छी न रहे, इन सब बातों को दूसरे हुए कमटी ने ज्यादा गाँव करना मुमीकिन है जल्दी न समझा हो और उन्होंने जो सिफारिशें हमारे सामने की हैं उनको जब हम इन बातों को अपने दरीष्टकोण में रखकर दूसरे हैं तो मैं समझता हूं कि कमटी की सिफारिशों हमारे मानने के काबिल हैं और अच्छी हैं और उसके सिफारिशों कमटी कर नहीं सकती थी । आज रेलवे हमारे इस दृश्य का सबसे बड़ा कारोबार और स्थानीय उदायोग है । साथ ही आज हमारे लोकहित का भी यह सबसे बड़ा काम है । हमारी यह परीक्षक युटीलिटी कंसर्न सब से बड़ी है, साथ ही यह हमारी सबसे बड़ी नेशनल इंडिस्ट्रियल अंडरटॉकिंग है । रेलवे के ऊपर जब हम दर्दिपात करते हैं तो इन दोनों दर्दिं कोणों को हमें अपने सामने रखना पड़ेगा कि यह नेशनल एन्ड इंडिस्ट्रियल अंडरटॉकिंग है और साथ ही यह परीक्षक युटीलिटी का कंसर्न है । हम इन दोनों बातों को नहीं भुला सकते जब हम रेलवे पर विचार करते हैं । कमटी ने भी इन सब बातों पर अच्छी तरह से गाँव किया है । एक आद बातें मैं कमटी की सिफारिशों के मुताबिलक कहना चाहता हूं । पहली बात तै यह है कि कमटी ने यह रेलवीज की है, सिफारिश की है कि जो आगे नहीं रेलवे लाइन बनायी जाय, रेल के जो नवे मार्ग बनाये जायें उनके ऊपर यह चार कीमदी का मुनाफा उसी रोज से जारी नहीं होगा कि जिस रोज से वह रुपया रेलवे की निर्माण के लिये दिया जायगा । कमटी की सिफारिश यह है कि नई लाइन का जब तक निर्माण होगा तब तक कोई पैसा उस पंजी पर रेवेन्यूज को नहीं दिया जावेगा और उसके पांच साल बाद तक भी नहीं दिया जावेगा । निर्माण स्थित है जाने के पांच साल

बाद, लाइन परी मुकामिल हो जाने के बाद जब छठा साल आयेगा तो उस बक्त सिफारिश वह है कि रेलवे चार परसेंट उस पर नहीं दूरी बील्कुल जो कमर्शियल कार्मों के लिये कमर्शियल हिपार्टमेंटों के लिये गवर्नमेंट का जो इंटररेस्ट की दर है तीन परसेंट या २.९५ परसेंट वह उन लाइनों के कॉर्पिटल के ऊपर रेलवे दूरी। लैकिन शर्त यह है कि ६ साल के बाद जो पिछला बचा हुआ मुनाफा है, जो पिछला बचा हुआ सूट है, यानी निर्माण के समय का और पहले पांच साल का, वह भी रेलवे दूरी, अगर उस रेलवे लाइन के, हिसाब में कोई मुनाफा है और दैने की गुंजाइश है। लैकिन अगर गुंजाइश है तो मेरे कहने का मतलब यह है कि मैं इस बात का स्पष्टीकरण चाहता हूँ कि इस में यह भैंस क्यों रखता गया? अगर वह रेलवे लाइन खड़ी हो जाती है तो ४ परसेंट प्रा रेलवे बर्यों न दूरी बजाय २.९५ परसेंट रियायत के। पांच साल छोड़ गये हैं और निर्माण का काल छोड़ गया है। निर्माण का काल और पांच साल यह स्थियायत काफी हैं। उस के बाद जब रेलवे लाइन खड़ी हो जाए और मुनाफा उस को होने लगे तो उस को मुनाफे में से प्रा फिवर्डन दिया चाहिये।

जो एमेनेटीज आज रेलवे मुसाफिरों के लिये और व्यापारियों के लिये दूरी है, हर एक कोई उस को जानता है। हम में से हर एक को ज्ञात है और बाहर भी इस का प्रा अनुभव किया जाता है कि आज रेलवे एमेनेटीज की तरफ, लोगों को सुविधायें देने की तरफ, भर्ड क्लास और द्विस्तर क्लासों के मुसाफिरों को आराम देने की तरफ स्टैशनों की उन्नति के लिये, स्टैशनों पर नीचे दर्जे के मुसाफिरों के विश्रामालयों के लिये, उन की सुरक्षा और भोजन के लिये, पानी के लिये तथा इन सब बातों के साथ और जो दूसरी सुविधायें रेलवे पैसेन्जर्स को चाहिये उन के बास्ते जितना सर्व आवं किया जा रहा है और जितना ध्यान उन की तरफ दिया जा रहा है उतना पहले कभी नहीं हुआ। हम में से हर एक इस बात को महसूस करता है कि आज इस की रफ्तार पहले

है तो जो भी हो रही है। कमटी की जो रिपोर्ट हमारे सामने है, उस में कमटी ने सिफारिश की है कि आज जो एमेनेटीज हैं जो सुविधायें पहले से कायम हैं उन के द्वारा जो और वह दिया जाय। उस में व्यापारियों की सुविधायें भी शामिल कर दी जाएं जैसे कि इन्वेंट ग्रूप्स शेड, लैडिंग और अनलैडिंग, प्लेटफार्म और वैटिंग रोड्स फार ट्रॉफिंग पॉल्क। अभी तक यह चीजें एमेनेटीज में शामिल नहीं थीं, सैकिन अब कमटी की सिफारिश है कि इन चीजों को भी एमेनेटीज में शामिल कर लिया जाय। कमटी ने एमेनेटीज के द्वंत्र को तो बड़ा दिया है लैकिन साथ ही कमटी ने यह सिफारिश भी की है कि इन एमेनेटीज के लिये जो रुपया सालाना इअरमार्क किया जायेगा, निधीरित किया जायेगा, वह बदस्तर २ करोड़ कायम रहेगा। मेरी समझ में नहीं आता कि जब एमेनेटीज का स्कोप बड़ाया जाता है, वे व बड़ाया जाता है तो साथ में रुपये की तादाद भी क्यों नहीं बढ़ाई जानी चाहिये। अगर एक तरफ एमेनेटीज के द्वंत्र को बड़ाया गया, व्यापारियों को सुविधा देने-लैडिंग, और अनलैडिंग के लिये और उन पर रुपया सर्व किया जायेगा तो जो सुविधायें आज पैसेन्जर्स को दी जा रही हैं उन में कमी आयेगी।

मेरा निवेदन है कि हमारे रेलवे रिनिस्ट्र साहब, जो खुद इस के लिये उत्सुक रहते हैं वह इस पर प्रा विचार करेंगे।

Shri V. B. Gandhi (Bombay City—North): At the outset, I shall begin by saying that the Report of the Railway Convention Committee, 1954, is a very useful document. The Resolution moved by Shri L. B. Shastri, the Minister of Railways, is based upon this document, and we fully support it.

It is obvious that the Committee has worked under some limitations. The Committee should have had a little longer time in which to consider this very important issue. Secondly, it appears the Committee has kept in mind always that the consideration of this issue has to be

[Shri V. B. Gandhi]

done always keeping in mind the needs of general finance. As regards the question of considering the needs of general revenues as overriding in a matter of railway finance as being right or wrong, I shall deal with it presently.

But let us admit that the Report and the recommendations of the Railway Convention Committee, 1954, have provided us with a workable formula, which will help us out of a fairly difficult situation. I shall briefly refer to two or three of their very valuable recommendations. One of their recommendations is:

"The cost of construction of all new lines when decided to be constructed might be debited to capital from the very begining."

This is a recommendation that will encourage new construction. An arrangement which placed the burden of new construction, and particularly the construction of unremunerative lines, on Development Fund, was an arrangement which was not at all convenient.

Then, there is another recommendation which reads:

"In the event of the Development Fund not being in a position to meet the programme of expenditure, money should be advanced from General Revenues to the Railways."

We very heartily endorse this recommendation.

There is another recommendation, which deserves a special reference here, and it is that:

"The cost of replacement of assets created out of Development Fund shall be met out of the Depreciation Reserve Fund."

We find somewhere in this Report that the Railway Board entertains fears that in years to come, railway finances will meet with difficulties and deficits. I for one do not share

that fear. In a country with a growing population, in a country with an expanding economy, in a country where production, industrial and agricultural, is increasing, I do not think we would be justified in entertaining such a fear. Here again, we are a country which does not produce oil; we are a country which is still deficient in electric power, and therefore, any competing alternative transport services are not very likely to be available to us in the near future. Therefore, I for one should think that the fears of deficits and financial difficulties in the near future for our railways are unfounded.

The separation of railway finance from general finance was achieved some thirty years ago. During all these thirty years, whenever the question of contribution by railway finance to general finance was considered by a series of committees, the question of stability of general finance was given great importance. Whatever may have been the reason for this attitude in the past, I do not think we would be justified in continuing this attitude any longer. I do not think it is right for general finance to subordinate railway finance to considerations of its own needs. Of course, general finance are the owners of the railways and they can very well please themselves and do what they like with them. But if separation is to be maintained, then it has to have some meaning. Then, we have to give railway finance a certain amount of freedom to function in its own interests. I think that we have once and for all to decide whether we shall still continue to have this kind of an overriding consideration always from the point of view of the needs of general finance. If we do not agree, then why not make the railways a department of the Government?

Then the Committee have avoided a decision on the question whether

we shall consider railways as a commercial concern or as a public utility service. Now, obviously, without much argument, it can be seen that our railways are nothing but a public utility service. We have to decide this issue once for all. The Committee choose to consider the railways partly as a commercial concern and partly as a public utility service. Now, that is not a thing that helps clear thinking. We have to decide whether it is fish or fowl; we cannot say it is part fish and part fowl. I for one would consider this a very fundamental issue and frankly treat our railways as a public utility service, and only on that ground can we justify the monopoly of transport services which we have given to our railways.

Then somewhere in the Report, we see a certain amount of confusion as to whether income-tax is payable in case railways are treated as a public utility service. Somehow we get the impression that the Committee believe that income-tax will be payable only if railways are treated as a commercial concern, and that they can be exempted in case of railways being treated as a public utility service. I do not think that theoretically, or even under existing practice in other countries, we can do that. Income-tax is payable, whether we treat the railways as a commercial concern or as a public utility service, and I would urge that the next Committee, whenever they meet, do give very serious attention and treat these fundamental issues courageously and decide. The issues are whether we shall still continue to treat the needs a general finance as an overriding consideration, and whether our railways shall be considered as a commercial concern or be treated as a public utility service. When this is done, then alone we can have some hope of bringing some kind of order, some kind of science, some kind of method in all the jumbled-up kind of accounting and in all the various kinds of funds and reserves that are being built up in our railway finance.

I think our railway finance does need a little more of scientific treatment.

My object in putting all these things here today is that I would like our railway undertaking and its working to be made comparable with the working of other undertakings, other monopoly undertakings in this country—publicly owned, of course—or with other railway undertakings in other countries. And we can do that only when we have made up our mind on these fundamental issues. I am quite sure that our Railway Administration can help us.

A certain difficulty was pointed out in respect of income-tax and it was said that it would be difficult to compute the depreciation allowance under the existing railway accounting system in accordance with the provisions of the Income-tax Act. I do not think this difficulty can be allowed to be a deciding factor. It certainly is a difficulty which can be overcome with will; and I am quite sure that our railways have a very good record, a very creditable record, to show and they have nothing to fear by any possible comparison with similar undertakings in this country or in other countries.

Finally, I would very much support the idea of an *ad hoc* Committee which has been referred to in paragraph 37 of the Report, which should go very carefully into, and examine, the economic working of the railways in all its aspects. I am sorry to find that this idea of an *ad hoc* Committee has been given up on the assurance of the Railway Board that they are vigilantly watching one year's working after another. That is not exactly the purpose we have in mind. As I have said, all these very essential and fundamental issues have to be decided and our railways have to be made in their working comparable to the working of other public-owned concerns or undertakings. It is all the more necessary in view of the fact that in our planning—in our current Plan as well as in our next Five Year Plan—there will be an

[Shri V. B. Gandhi]

ever-increasing amount of public resources to be invested in publicly-owned and publicly-controlled undertakings, and if our railways can co-operate and assist us in putting up a comparison, I think it will help considerably in creating greater confidence in those who still have doubts about the working of public undertakings.

**Shri U. M. Trivedi** (Chittor): Unfortunately, the scope of this Committee was very limited. Otherwise, in my opinion, the reference ought to have been 'to review the general working of the railways and suggest ways and means for making the railways operate profitably and efficiently and ensure an income of not less than 4 per cent. on the capital involved'. That ought to have been the reference by which a comprehensive survey of the whole working of the railways could have been undertaken. Except for a suggestion contained in paragraph 26 of this report which says:

"Operating Improvement Works are partly purely safety works and partly other works to ensure smooth flow of traffic, including line capacity works, improvement to workshops, watering arrangements etc. The present rate of such expenditure debited to the Development Fund is about Rs. 1.5 crores per annum which includes only a very small amount on account of safety works."

No other paragraph indicates that the Committee had within their scope of inquiry the idea of expenditure or control of expenditure. We have—one and all—said that it is a very big industry of ours. Even friends like Dr. Lanka Sundaram have also said that it is a big industry of ours. Yet, in the same breath, he says that it is a public utility concern. If this idea of public utility concern is given up once for all, we would be on safer lines. It is not a public utility concern. It is, pure and simple, a commercial undertaking, a big

commercial undertaking, a big industry; there is no doubt about it. We carry passengers in competition with others. We carry goods in competition with others. We charge them. We are liable for every act of misfeasance, malfeasance and non-feasance. What more is required for a commercial undertaking? We carry mails; we charge for that also. The only exception is that at times, it being our own concern, we make use of it for strategic purposes. That is a different thing. That is why we call it a national undertaking. But what does not mean that it is not a commercial undertaking. When these railways were run by the British-owned companies they were paying regular dividends. Today by the various manipulations of the Depreciation Fund and the Development Fund, we find that actually they are not earning anything. The reason why we are not earning anything is this. To talk anything about labour these days is taboo, but as was pointed out by my learned friend, Shri Das, our expenses on labour have increased tremendously. All those who are working on the railways think that the railway administration is a sort of philanthropic society for them. They must all travel free; not only they, but all their relatives, all their friends, and if unfortunately anybody is honest to check their passes or tickets, he is considered to be a very mean-minded ticket-examiner who does not allow the free travel of these people. About ten millions of people travel free and they bring about this deficit for us. About Rs. 10 crores of income is foregone by the tax-payer.

**Shri Amjad Ali** (Goalpara—Garo Hills): Sadhus and Sanyasis.

**Shri U. M. Trivedi:** Yes, sadhus, sanyasis, fakirs, Railway servants, their fathers, fathers-in-law, etc., etc. But why talk of sadhus and sanyasis? They are few and far between. It is enough if the railway employees cease to imagine that this is a

philanthropic society for all employees to be used as they like—they can steal any amount of material. I have seen instances where houses have been built from railway material by train examiners; houses have been built by guards; houses have been built by P.W. inspectors with the stamp of B.B. and C.I. or Indian Railway property on certain items. Every Indian railway employee has got a rexin bag with the stamp of the railway on it to carry about. Another remarkable feature is that stores worth Rs. 67 crores are lying idle. Yet we go on talking in terms which are not quite understandable.

Some hon. Members who have studied economics and know a great deal of it, talk in technical terms of adjusting one account against another, which laymen like me do not understand. But as an ordinary man with a knowledge of business, I put this proposition. If I go to an Income-tax Officer he would tell me: you have invested so much money as capital; so much is your turn over and 10 per cent. of the turn over should be your income. I do not believe your accounts: 10 per cent. must be your income and you pay Income-tax on it. When we have a big undertaking like this why should we not expect a similar income. An ordinary income-tax officer does not believe you when you say that you have not made any profit. Why can't you make a profit, especially when you have a monopoly. As my hon. friend Shri B. Das has very aptly put it: this colonial pattern of governing the railways must go. Every officer must feel that this is a national industry, which must pay us and which must pay us annually.

I would request the hon. the Railway Minister to look into the working of the late Rajasthan Railway. This small railway system owned by the Mewar Government was always paying very well: heavy dividends of not less than 10 or 12 percent. Yet, it was most efficiently run; there was not a single theft; there was not

a single man who travelled on that railway without a ticket. You can never imagine of travelling without a ticket and yet, the comforts of the passengers were looked after in a tremendously better manner, than it is looked after by Government now.

**An Hon. Member:** Question.

**Shri U. M. Trivedi:** What question, you have not seen it. Even today with a lower standard of administration, you cannot travel there without a ticket.

**Shri Heda (Nizamabad):** Sadhus abound in Rajasthan.

**Mr. Chairman:** Order, order. Members should address the Chair.

**Shri U. M. Trivedi:** I am sorry for having replied to my hon. friend's interruption directly in the heat of the moment.

The whole point of my argument is that we must bring to bear an outlook that this is a commercial undertaking. It is a useful concern, no doubt. Now, Rs. 3 crores have been set apart for providing amenities. Those of us who have the misfortune of travelling these days on lines which are not called first class lines, know, that, let alone amenities, even the small comforts, or even the necessities for the purpose of travelling are not available. The old second class bogies have been withdrawn and they have been replaced by small four-wheelers. The charges for the second class are the same, irrespective of the fact that the line is first second or third class. Sometimes there is not even a latrine if there is a latrine, there is no door to it; if there is a door there won't be bolt to it. You will find the mirror taken away. These amenities are meant only to provide some big bread for the contractors, and for the engineering branch of the railways. Fifty per cent. of the money spent on the amenities goes into the pockets of the engineering branch; out of the 50 per cent. that remains, 50 per cent. again goes into the pockets of the contractors; and only 25 per

[Shri U. M. Trivedi]

cent. of the allotment is actually used for the benefit of the passengers. After all people do not go to the railways for having a good drink or a good meal. They go there for travelling. Let alone the amenities, I would request the Railway Ministry to provide the bare necessities. Any number of instances can be cited. Well built masonry latrines were demolished, to provide a different type of latrines, which we call public convenience. Where there were sixteen latrines, four have been provided. People clamour for more. Are these amenities? I have seen stations where all the amenities have been provided. By some bureaucratic method of computation, an estimate is made of the number of passengers getting down at a particular station and huge sheds are put up, without realising that adjoining the station is the town. Not for a moment does a single passenger stay in that shed. Why do you build such sheds? Nobody wants it? Because of the application of that formula. There is no imagination behind it. Mr. Lal Bahadur Shastri would not have seen it. He cannot be expected to go to every station. No doubt he is a kind-hearted man, he visits all places to which people request him to go, but he cannot go to all the places and it is our duty to point out to him these things.

These Railways are a commercial undertaking meant for the good of the country, meant to serve the country well. It may be called a utility concern, but it is not a utility concern in the sense that it is a philanthropic society dispersing salaries and allowances to its employees. It is the tax-payer who pays the money. In the olden days you could travel cheaply. You could travel cheaply and yet you had comforts. Now, you pay more and you do not get comforts. The railway employees, big or small, wherever these amenities are provided, they take full advantage of them. For

example, if there is an apparatus for cooling water provided at a station, that cooling apparatus gives no water to those passengers who are passing by that intermediate station. But, it gives a very good supply for the railway staff. The railway staff at that station get cold water; there is no doubt about that. If the amenities are meant for those employees, well and good. Then, say that this is a labour welfare provision. This is not an amenity to the public. If you provide retiring rooms at a station you will find them occupied by railway employees. When you go, you are told:

वहां साहब ठहरे हुए हैं, अभी जगह नहीं।

Even if the railway employees are staying there for three days—not only for 24 hours—you are not allowed the facility to stay there. Therefore, these railway amenities are only meant for that purpose.

I would request the hon. Minister to look into this. He has got the best and bona fide motives; I agree. But, he must see to it that this expenditure is properly utilized. The view that has been expressed by this Committee, to some extent, is correct. But, I hope that next time when we appoint a Convention Committee, this Convention Committee's reference should not be limited to the present scope of merely making a suggestion as to how the allocation of funds should take place, but it should also proceed with the other aspect of earning in the railways and how the railways serve our country. When that will be looked into, then alone we will be satisfied.

**Mr. Chairman:** I would request hon. Members to confine their speeches to 10 minutes and in no case beyond 12 minutes.

**Shri Mohiuddin (Hyderabad City):** This occasion of the consideration of the Convention Committee's Report comes only once in five years. It is unfortunate that the necessary data for consideration of the whole problem of

the financial structure of the railways has not been provided. With the Report of the Convention Committee the Memorandum and other papers submitted to the Committee could be printed and these papers could be circulated to the Members. The lack of this data limits our judgment regarding the recommendations made by the Committee.

The first important question which the Committee has referred to is whether the railway is a commercial undertaking or it is a public utility. They have not discussed the merits or demerits of one or the other. After simply stating the problem as it came before them, they have given their *obiter dicta* that it is a hybrid product of the Joint Committee of the Lok Sabha and the Rajya Sabha. I do not know what is the implication of the proposition that the railway undertaking is both a commercial undertaking as well as public utility. There is no significant attached to the use of the words as such. If any name is to be given, either commercial undertaking, or public utility or a combination of both, this must have some implications. Otherwise, there is no meaning in calling them by one name or the other. What are, those implications? Why is it a combination of the two? These things are not made clear by the Committee, and I, for one, would certainly not accept that the railway undertaking should be treated as a combination of the two; that is, commercial as well as public utility. It should be treated as one or the other.

I am sure that by calling it a public utility we will be making a confusion worse confounded. When one knows that it should be treated as a commercial concern one has got a definite aim and definite object in his view about the keeping of accounts, about Depreciation Fund, about replacement of assets and so on. But, when it is treated as a public utility, perhaps, these ideas, these presumptions on which commercial accounts are kept, are relaxed and we do not know where this concept will lead us to.

I would have certainly agreed wholeheartedly with the Report if these

ideas were made clear and as they are not made clear and the whole concept is very vague, I suggest that the hon. Minister of Railways should make it clear that the whole undertaking would be treated as a commercial concern.

The Railway Board is very pessimistic in regard to the future finances of the railways. On page 7 and page 14 they say that unless the rate of dividend is reduced or fares and freights are increased, the finances will not be able to meet the demands of Development or Depreciation Reserve Fund. In spite of this pessimistic view of the Board submitted to the Committee, the Committee on the other hand are very optimistic. They are optimistic that in the expanding economy of the country the revenues of the railways will expand and there will be no difficulty in regard to either Development Fund, the Depreciation Reserve Fund or payment of the rates of dividend. Sir, I am not satisfied with these broad statements. On the one hand the pessimistic view of the Railway Board and on the other the optimistic view of the Committee leave us in great uncertainty. We do not have sufficient data to form our own judgment about the whole affair. The requirement of the moment is.....

**Mr. Chairman:** Two minutes more.

**Shri Mohiuddin:** I shall finish soon. The problem before the country is of very great magnitude and importance as far as the future development is concerned, and the railways and transport have got to play a very important part in the future development of the country. For that purpose, we have got to see that sufficient funds are available for development for construction of new railways and for replacement of the wasting assets. The view of the Railway Board—though we have not got them in detail—seem to be that we will be short of funds for all these purposes in the next five years. I feel that this report definitely reaches the conclusion—at least it suggests the conclusion—that a very thorough enquiry, a thorough investigation is necessary into the working of the railways, into the efficient working of the whole railway system and into

[Shri Mohiuddin]

the amount of the capital at charge; whether to what extent there is over capitalization and into the fact whether the capital at charge should be Rs. 9 crores or Rs. 6 crores or Rs. 7 crores. It is necessary to find out whether the rate of depreciation that we are providing is sufficient for the replacement of the wasting assets and whether we will have sufficient funds for the future expansion of the railways in this country, to meet our requirements and needs. I would even suggest that the railway should pay to the Government only the minimum average interest on the capital which they have borrowed from the Government and the whole of the surplus earnings are left with them in order to meet the replacement of assets and to expand the railways in India.

श्री ईस० ईन० शास : मैं कहना चाहता था कि स्वराज मिलने के बाद जब १९४६ में रेलवे कनवेंशन कमेटी बिठाई गई थी उस समय रेलों की कार्यप्रणाली और रेलों के अन्दर जो दूसरे मोहकमे थे जैसे रेलों के जो कारखाने चलते हैं उन सब की सूचि करने और उनमें सुधार लाने के लिये कमेटी बिठाकर जांच करने का उपद्युक्त समय नहीं था । रेलवे रिग्युलिंग जो इसी बीच हुआ और जो रियासतों की रेलों थी वे भी केन्द्रीय सरकार के कब्जे में आई, इसलिये अब मैं समझता हूं कि रेलवे कनवेंशन कमेटी बिठाने से पहले तमाम अधिक और दूसरे पहलुओं पर विस्तार से विचार कर लेना चाहिए था और फिर इन सब चीजों को इस कमेटी के सामने रखना चाहिए था । इन संबंधीयों को ध्यान में रखते हुए इस कमेटी को फैसला करना चाहिए था कि साधारण वित्त और रेलवे वित्त में क्या सम्बन्ध हो और अगले पांच वर्षों में साधारण राजस्व में रेलवे कितना अनुदान दें । संसदीय कमेटी की रिपोर्ट के पैरा २७ को देखने से पता चलता है कि जब इस कमेटी ने रेलवे के इकाईमक वरीकीं की जांच एक विशेष कमेटी द्वारा कराने के सुझाव के सम्बन्ध में विचार करना शुरू किया तब रेलवे बोर्ड के यह कहने पर कि

Mr. Chairman: Order, order. The position is this. Those hon. Members who had sent their names in advance were called upon to speak. Of course, Members from the Opposition side and also Government Members are taken into consideration, though this is not a Bill. As regards time, of course, those who speak in the beginning have to cover many points, and naturally those who come later on may not repeat the same arguments. It does not matter much.

Shri S. N. Das: I only wanted to draw the attention of the hon. Members to the point that those who have already spoken may also remain in the

House so that they could hear the new points which other Members might have. Of course, those who spoke earlier have been rewarded by having greater time, because they were given the first opportunity which we, who come later, have not got.

Shri Amjad Ali: Take note of the V.I.Ps.

श्री ईस० ईन० शास : मैं कहना चाहता था कि स्वराज मिलने के बाद जब १९४६ में रेलवे कनवेंशन कमेटी बिठाई गई थी उस समय रेलों की कार्यप्रणाली और रेलों के अन्दर जो दूसरे मोहकमे थे जैसे रेलों के जो कारखाने चलते हैं उन सब की सूचि करने और उनमें सुधार लाने के लिये कमेटी बिठाकर जांच करने का उपद्युक्त समय नहीं था । रेलवे रिग्युलिंग जो इसी बीच हुआ और जो रियासतों की रेलों थी वे भी केन्द्रीय सरकार के कब्जे में आई, इसलिये अब मैं समझता हूं कि रेलवे कनवेंशन कमेटी बिठाने से पहले तमाम अधिक और दूसरे पहलुओं पर विस्तार से विचार कर लेना चाहिए था और फिर इन सब चीजों को इस कमेटी के सामने रखना चाहिए था । इन संबंधीयों को ध्यान में रखते हुए इस कमेटी को फैसला करना चाहिए था कि साधारण वित्त और रेलवे वित्त में क्या सम्बन्ध हो और अगले पांच वर्षों में साधारण राजस्व में रेलवे कितना अनुदान दें । संसदीय कमेटी की रिपोर्ट के पैरा २७ को देखने से पता चलता है कि जब इस कमेटी ने रेलवे के इकाईमक वरीकीं की जांच एक विशेष कमेटी द्वारा कराने के सुझाव के सम्बन्ध में विचार करना शुरू किया तब रेलवे बोर्ड के यह कहने पर कि “that a close watch over the trends of earnings and expenditure of the Railways was continuously kept and the appointment of a separate ad hoc Committee was not necessary”

इस सुझाव पर विचार करना छोड़ दिया और आगे भी इस प्रकार की जांच की आवश्यकता नहीं मानी गई । मेरे विचार में एसा करना ठीक

नहीं हुआ। मेरा तां विचार है कि अगले पंच वर्षीय पुनर्वितालोकन के पहले ही इस प्रकार की कमटी बैठायी जाय जो रेलवे के कामों के बारं में हर पहले से जांच कर। इस बात का इंतजार नहीं किया जाना चाहिए कि पांच साल के बाद जो कल्वैशन कमटी बैठ वही इस पर विचार कर और और तभी इस कमटी की नियुक्ति की जाए। इस बत्त रेलवे के वीकिंग के बारं में प्रा चित्र दंश के सामने और खासकर संसद के सामने रखने की आवश्यकता है और मैं रेलवे मिनिस्टर साहब से अपील करता हूं कि वे एक एसी कमटी जल्दी से जल्दी नियुक्त करें।

दूसरी बात मैं यह कहना चाहूंगा कि १९२४ में जो कमटी बिठाई गई थी उसने कहा था कि रेलवे फाइनेंस को जनरल फाइनेंस से अलग किया जाना न सिर्फ दंश के ही हित में है बल्कि यह रेलवे और जनरल फाइनेंस के हित में भी है और एसा कर भी दिया जाना चाहिए। यहां पर यह प्रश्न भी उठाया गया है कि क्या रेलवे परिवहन यूटिलिटी कन्सर्न है या कमर्शिल कन्सर्न है। मैं इसकी पर्यादीगियां में जाना नहीं चाहता। मैं तो समझता हूं कि यह परिवहन यूटिलिटी नसर्न भी है और कमर्शिल कन्सर्न भी। हम यहां पर दोनों हैंसियतों से बैठ हैं। जब हम इस सवाल पर टैक्स पंयर की हैंसियत से विचार करना शुरू करते हैं तो हम समझते हैं कि क्योंकि हम ने रेलों के नियमित और विस्तृत के लिए रुपया लगाया हैं, इस बास्ते हमें इसमें से नफा मिलना चाहिए। दूसरी हमारी हैंसियत जनता के प्रतीनिधियों की है। इस हैंसियत से हमें यह देखना है कि रेलों में लोगों को अधिक से अधिक सुविधाएं मिलनी चाहिए और प्रेस्ट और कोर्टर्ज यानी भाषा और किसाया कम होना चाहिए। जब हम संसद के मैंबरों की हैंसियत से इस सवाल पर विचार करते हैं तो हम समझते हैं कि यह परिवहन यूटिलिटी कन्सर्न होना चाहिए। तो इसकी यह दोनों हैंसियतें हैं। इसका परिवहन यूटिलिटी का भी काम है और साथ ही साथ टैक्स पंयर को नफा दिना भी इसका काम है, इसका यह भी काम है कि यह सरकार को जो

कि टैक्स पंयर की प्रतीनिधि है मुनाफा भी दूं। तो सचमुच यह एक परिवहन यूटिलिटी कन्सर्न भी है और साथ ही एक व्यापारिक संस्था भी है। इसीलिए हमको इस पर इन दोनों हैंसियतों से विचार करना चाहिए।

M.

जब इसके सम्बन्ध में एक बात और हमार सामने आती है। जो चित्र रेलवे बोर्ड ने अगले पांच वर्षों के आय-अवय के भविष्य के बारं में कमटी के सामने रखा है उसके बारं में कहा गया है कि वह एक निःशासनक चित्र है। कहा गया है कि अगले पांच वर्षों में जो रेलवे की आमदनी होगी वह ऐसी नहीं होगी जिसकी दुनियाद पर हम कोई बहुत बड़ीया चित्र लीच सकें। मेरा ख्याल है कि अगर रेलवे के वीकिंग के बारं में जानकारी प्राप्त करने के लिए कोई कमटी बैठायी गयी होती और उसके आंकड़े और दूसरे विषय हमार सामने होते तो यह जो निःशासनक चित्र रेलवे बोर्ड ने कमटी के सामने रखा है यह न रखा जाता। हमको माल-म है कि रेलवे के बहुत से ऐसे कारखाने हैं जिनकी काम करने की जमता बहुत ज्यादा है लैकिन उस जमता के अनुसार उनमें काम नहीं हो पाता है। हम लोग चित्ररंजन का कारखाना दूसरे गये थे। यह बात सही है कि यह कारखाना अभी नया है और उसके साथ जो दूसरे उदांग चलने वाले हैं उनका निर्माण ठीक जाकी है, लैकिन फिर भी हमने दूसरे वहां बहुत बड़ी ज्यादा में काम करने वाले और नशीर्ने बैंकर थीं। केवल चित्ररंजन के कारखाने की ही यह बात बात नहीं है। और भी बहुत से कानूनों हैं जिनकी उत्पादन की जमता बहुत ज्यादा है और जहां आदमी भी बहुत ज्यादा है, लैकिन चंकि उनकी ठीक निगरानी नहीं होती है इसीलिए उन कारखानों में जितना उत्पादन हो सकता है उतना नहीं होता। रेलवे देवल यातायात का साधन ही नहीं है, उसके बास बहुत से कारखाने हैं उनको भी वह चलाती है और इस तरह से उसके पास उत्पादन का बहुत बड़ा काम है। इस कारण, जैसा मैं ने कहा यह एक व्यापारिक संस्था भी है। लैकिन एक

[श्री एस० एन० दास]

व्यापारिक संस्था की दृष्टि से इसकी जितनी निगरानी होनी चाहीए वह नहीं होती है। इस झमेते में ऐसे यह परिव्वक घटीटिलटी कनसर्न हैं या व्यापारिक संस्था हैं, हमारा रेलवे बोर्ड भी कभी कभी इमेले में पढ़ जाता है। और जब रेलवे बजट के समय इस सदन में यह कहा जाता है कि किराया घटना चाहीए क्योंकि गरीब जनता इतना किराया बहन नहीं कर सकती, और जब व्यवसायी लोग यह शिकायत करते हैं कि माल ढोने का किराया बहुत ज्यादा है, इसकी दर पर फिर से विचार करना चाहीए तो रेलवे बोर्ड बहुत घबरा जाता है। बज बहम कहेंगे कि यह कमर्शियल संस्था है तो उस पर उसी दृष्टि से विचार किया जायगा। मैं नहीं जानता कि दूसरे दृश्यों में किराया निपर्शित करने का क्या ढंग है, लेकिन मैं समझता हूं कि जो लोग रेल से सफर करते हैं उनका किराया निपर्शित करने का कोई आधार होना चाहीए। मुझे यह भी नहीं मालूम कि हमारी दृश्य में जो किराया घटाया या बढ़ाया जाता है वह किस आधार पर किया जाता है। अगर यह रेलवे व्यापारिक संस्था है तो उसके किरायों का निपर्शण, फिर वह वह प्रते हो या फेवर हो, वैज्ञानिक ढंग पर होना चाहीए। मैं नहीं जानता कि अब तक इस वैज्ञानिक ढंग से इस किराये और भार्ड की दर का निश्चय रेलवे ने किया है या नहीं। इसीलए इस बात को दृस्तर हुए मैं कहूंगा कि इस बात की बहुत ज़रूरत है कि एक कमटी इसको दृस्तर के लिए निर्माण की जाय।

एक बात मैं और कहना चाहता हूं। डैवलपमेंट कैंड का दायरा बहुत बड़ा दिया गया है। डैवलपमेंट कंड में जो चीजें पहले थीं उनसे कुछ और ज्यादा चीजें उसमें रख दी गयी हैं। उसमें रेलवे ट्रांस्पोर्ट को इस्टेमाल करने वालों के कायदे और बड़ा दिये गये हैं। मालूम नहीं कि जो कमटी ने सिफारिश की है उसका क्या अर्थ है। क्या यात्रियों की सुविधा के लिए जो कम स कम तीन करोड़ रुपया रखा जाता है वह

कायम रहेगा या कि यात्रियों की सुविधा और जो रेलवे के दूसरे इस्टेमाल करने वाले लोग हैं उनकी सुविधाओं के लिए भिलाकर तीन करोड़ रुपया रहेगा। मेरा सुझाव यह है कि जो तीन करोड़ रुपया यात्रियों की सुविधा के लिए रखा गया है वह अगे के लिए भी कायम रहना चाहीए और जो लोग दूसरे तरीके से रेलवे ट्रांस्पोर्ट का इस्टेमाल करते हैं उनके लिए और रकम इअरमार्क कर दी जाय।

एक बात और कहकर मैं सत्त्व करता हूं। यह प्रस्ताव जो माननीय मंत्री जी ने सभा के सामने रखा है यह गोलमाल सा मालूम होता है। रिपोर्ट में जो सिफारिशों की गयी हैं वे एक बगह ठीक से नहीं लिखी गयी हैं। मैं समझता हूं कि जिस तरह का प्रस्ताव सन् १९४८ में कांस्टीट्यूएंट असेक्वली में आया था और जिस तरह सुव्विधेश्वत ढंग से उसमें हर एक चीज रखी गई थी उसी तरह अगर इसमें भी रख दी जाती तो यह भझेता न उठता। परिव्वक एकाउंट्स कमटी में यह सबाल उठा था कि प्रस्ताव में डिप्रिसियेशन फंड के लिए १५ करोड़ रखा गया था लेकिन रिपोर्ट से मालूम होता है कि रेलवे ने १५ करोड़ के बहते २० करोड़ रुपया हर साल डिप्रिसियेशन फंड में रखा है और रेलवे और आडीटर जनरल के बीच इस विवाद में भत्तेदे देंदा हो गया कि क्या रेलवे बोर्ड को यह अधिकार है कि पांच वर्ष के अन्दर बिना सभा की गय के जो मिनिमम १५ करोड़ रखा गया था उसको बढ़ाकर २० करोड़ कर दिया जाय। मालूम नहीं कि यह विवाद सत्त्व हुआ या नहीं। इसीलए मैं कहना चाहता हूं कि जो भी कमटी की सिफारिश हो उसको १,२,३, नम्बर करके नपे तुले शब्दों में रखा जाना चाहीए था जिसमें अगे चल कर विवाद की गुंजाइश न रहे।

इन शब्दों के साथ मैं इस प्रस्ताव का समर्थन करता हूं और आशा करता हूं कि रेलवे के बीकैंग की जांच करने के लिए बल्दी ही एक कमटी का निर्माण किया जायगा।

**Shri Raghbir Sahai** (Etah Distt.—North East cum Budaun Distt.—East): While discussing this Resolution, we ought to bear in mind some relevant points of history regarding this problem. Every hon. Member of this House knows that prior to 1924, the railway finances were merged with the general finances. It was only in that year that this separation took place. The object with which this separation took place was to secure stability for civil estimates by providing for an assured contribution from railway revenues and also to introduce flexibility in the administration of railway finances. After that separation, things went on till 1949 when the whole matter was again considered. In 1950, a detailed resolution was brought before the Constituent Assembly by Shri Gopalaswamy Ayyangar in which this question of dividend was properly tackled. When the finances were separated in 1924, the rate of dividend was fixed at about one per cent. of the capital at charge but in 1950 the rate of dividend was fixed at four per cent. In the resolution it was again laid down that the whole matter with regard to this dividend should be considered after a period of five years. This Committee was formed simply to consider that limited and specific question.

In the course of the discussion on this Resolution, many other points beside the mark have been brought in. Some hon. friends have talked about the colonial mentality and also how the railways were built hundred years ago by the sweat and the blood of Indians. That may be true but they are not very relevant to the problem that we are discussing at the present moment.

This Committee, as I said, was only appointed to consider the question whether the dividend should remain at the level which was fixed in the year 1950 or whether there should be any reduction or increase therein. The Committee has recommended that the dividend should remain at the same level. Today some hon. Members from the Opposition have tabled certain

amendments and they have also spoken in support thereof. Some of the amendments are to the effect that the rate of dividend should be reduced to 3½ per cent. or 3.18 per cent. This problem also was considered by the Committee and, having considered all those things, they came to the decision of fixing the level at 4 per cent. I am really sorry that the Financial Commissioner's memorandum and the Railway Board's memorandum were not placed at our disposal. If those two valuable documents had been placed before us, perhaps they would have given more food for thought and material for our conclusions. But that as it may, the entire material was considered by this responsible Committee and they came to the conclusion that the rate of dividend should be fixed at 4 per cent. Perhaps the reduction which is being proposed is due to the remark in the Report that the Railway Board has admitted that during the last five years there was a shortfall of Rs. 31 crores, and that can give rise to a suspicion that this rate of 4 per cent. may not be proper in the years to come. But hon. Members will find that side by side with this statement it is also recorded in the Report that during 1950-51 to 1954-55 a sum of Rs. 7 crores per annum on an average has been paid by the Railways to the general revenues by way of contribution over and above the interest charges on the total capital-at-charge. So this fact also should be taken into consideration, and I think it was taken into consideration by the Committee when they arrived at their conclusions.

Secondly, it should also be borne in mind that we are already executing our First Five Year Plan in which the railway development figures very prominently. The Second Five Year Plan is also in the offing and we have to take account of that also and have our general finances in such a way that they may be able to bear the cost of the Second Five Year Plan. As in the First Five Year Plan the item of railway development is a very prominent one, so would it be in the Second Five Year Plan also.

[Shri Raghbir Sahai]

Along with these it should also be noted that at the time when four per cent. dividend was fixed the rate of borrowing was about 3.18, and this Committee also has come to the conclusion that this very rate of interest, that is 3.18 per cent, is to be reached very shortly. So from all those considerations we can easily come to the conclusion that the rate of dividend which was fixed at four per cent. was the proper rate and there should be no diminution or increase in it.

[MR. DEPUTY-SPEAKER in the Chair]

Another amendment was also tabled that with regard to the amenities wherein a provision has been made for Rs. 3 crores per annum, the same should be raised to Rs. 4 crores or 5 crores. Well, Sir, everybody would welcome, if the finances of the railways would permit an increase in that direction, because amenities are very necessary, and the more money is spent on them the better. But I submit that in this Resolution and also in these recommendations it would be seen that there is only a provision that a minimum sum of Rs. 3 crores per annum be earmarked for amenities; no maximum amount has been laid down. So we should not tie down the hands of the Railway Department. We should expect, and we should bring to bear that parliamentary pressure upon them, that in subsequent years they may not only be satisfied with spending Rs. 3 crores on amenities, but more than that.

It was also said by Shri H. N. Mukerjee that the Government should give an undertaking that in the next five years no increment will be made either in freights or fares. Well, Sir, that is again another thing which would be welcomed by all. But I do not understand how a responsible Government or a Minister thereof can give an undertaking or an assurance for the future. That is also not a practical proposition.

There are one or two welcome features in this Report which I would

briefly mention. There is a provision for the encouragement of new lines in regard to which some great concessions have been made. In the first place, for the capital or for the amount that would be spent in the construction of those lines the interest charged would be less than what is usually charged for other items; and in the second place there would be a moratorium. The interest would not be charged year to year, but that would be deferred till the railways are on a running basis, and a period of five years has elapsed.

Another welcome feature is that the amount set apart for the Depreciation Reserve Fund, which upto now was only Rs. 15 crores, has been raised to Rs. 35 crores. The Committee has taken into consideration that during these five years the sum that was contributed to the Depreciation Reserve Fund was not only fifteen but thirty crores of rupees every year, and therefore they have very rightly fixed the amount of the Depreciation Reserve Fund at thirty-five crores of rupees.

I welcome this Resolution and give my whole-hearted support to it.

Shri P. Subba Rao (Nowrangpur): While supporting this Resolution I wish to make a few observations with regard to one or two points.

The report recommends to the Railway Board to look into the matter of assessment of rent and ensure that a return of rent more commensurate with the capital cost is obtained on all residential houses for Class III staff. It is common knowledge that about one-third of Class III staff is provided with quarters and two-thirds are without quarters. They have to pay a very high rent for private houses. Quarters are allotted on the basis of seniority in service and there are instances where a house is allotted to one employee and he sublets it for four times the rent to another employee who is not provided with quarter. Another point to be borne in mind with regard to this question is that the cost of the

present construction should be taken into account and not what it was when the house was built a few years ago. With regard to fares, most of the Railways were constructed several years back at a low cost. We charge a uniform fare. While the new constructions do not pay even any interest, the old concerns are profitable. We are not having two rates of fares, one for the old lines and another for new lines. Applying that rule, I want a uniform rent to be charged irrespective of the time of construction. If this rule is followed, more quarters can be built for the staff who are thrown into the street. I agree with the recommendation that the cost of Class III staff quarters should be debited to the capital account.

With regard to the construction of new lines, I agree with the recommendation contained in para. 19. At the same time, I would request that inflation mileage should not be taken into account. I believe that in some Railways, say, for example, the Nilgiri Mountain Railway, inflation charges exist. The cost of construction of hill railways is much more. That was done in the British days when the Englishmen wanted to have hill resorts. I think there will be no more necessity to construct any hill railways. All the constructions will be for public benefit.

**Mr. Deputy-Speaker:** What about the railway to Jammu?

**Shri P. Subba Rao:** I think it should be constructed.

**Shri Amjad Ali:** That is being built.

**Shri P. Subba Rao:** I am opposed to any railway that is to bring loss to us.

**Mr. Deputy-Speaker:** In the beginning, no railway will pay.

**Shri P. Subba Rao:** If it is guaranteed, as recommended by the Committee, that it would pay after five years, I would have no objection. If it does not pay, we should not undertake the construction of such a line.

In order to connect the metre gauge in the south with that in the north, the Hingoli-Khandwa line has been

suggested to be constructed and the work has also finished. The question of charging inflationary mileage was hinted at. I do not see any reason why there should be any inflationary charge in this line. This was constructed only for lessening the loading and unloading charges from the metre gauge to the broad gauge and also to facilitate moving of wagons from the north to the south and vice versa. I would have no objection to a dividend of four per cent. provided we can realise all that we ought to get.

This problem of ticketless travel was hinted at by my hon. friend. It has increased. I believe nowhere else in the world you have such ticketless travel as in India. I would suggest to the hon. Railway Minister to send a Committee of three or four people to study the conditions as to whether there is ticketless travel abroad and the steps taken to put an end to this. There was also a lot of commotion about the granting of passes to the employees and servants of the Railways. I think there is some abuse in the use of passes and P.T.Os. The rules must be made more stringent so that there will be no abuse. About amenities, the hon. Minister has already announced that sleeping berths for third class passengers would be provided in all the Railways. It will take some time. But, I believe that a part of this sum of Rs. 3 crores allotted for amenities would be utilised for this purpose.

**श्री हेडा :** यह जो रिपोर्ट हमारे सामने प्रस्तुत की गई है यह एक बहुत ही मजेदार रिपोर्ट है वह इस अर्थ में कि इस से कुछ एसा लगता है कि इसमें कुछ भी नहीं है लेकिन वास्तव में तकरीबन हर चीज़ इसके अन्दर सीमित में मौजूद है। इस कल्वीशन के सुपुर्द एक बहुत बड़ा काम किया गया था और वह था हमारे राष्ट्र का सब से बड़ा व्यवसाय जिस में कि उत्तोग का पहल भी शामिल है और उत्तम एक हजार करोड़ रुपये जिस की मूल पूँजी है। उस कार्य का आर्थिक निर्माण व आर्थिक दांसा कैसा हो, उसके अन्दर मूल पूँजी कितनी लगे, कौसे आए सद्द दैना चाहिए या

[श्री हैदा]

नहीं दूना चाहिए, और अगर दूना चाहिए तो उसकी दर क्या हो, इत्यादि मामले उस कमेटी के सुपुर्द किए गए थे। इन सब बताएं का विवरण हमारे सामने लाया जाता है और वह भी बहुत सीढ़ियां रूप में। लैकिन फिर भी एक बात जरूर है कि हर प्रश्न के हर पहले पर कहीं न कहीं कुछ न कुछ प्रकाश अवश्य ढाला गया है। पांच वर्षों में इस प्रकार का एक विवरण हमारे सामने आता है और हर बार इन सब पहलुओं पर विचार किया जाता है। पहला सवाल जिस के ऊपर कि इस में चर्चा की गई है वह यह है कि रेलवे एक ऐसा व्यवसाय हैं जो कि जनहितकारी कार्य हैं और मैं समझता हूँ कि इस सम्बन्ध में वो रिपोर्ट में मान्यता दी गई है वह तकरीबन सम्बन्ध होनी चाहिए। उन्होंने एक स्वर्ण पदक प्राप्त किया है यह कहकर कि यह दोनों ही है। यह जनहितकारी कार्य भी है और साथ साथ व्यवसाय का पहले भी इसके अन्दर शामिल है और यही कारण है कि आगे चलकर चार प्रतिशत की मूल पैसी के ऊपर लाभ कहिए, हिपिवैट कीहर, जनरल रेवेन्यू में दूने का जो संकेत है, जो सुझाव है, वह सुझाव सब के लिए मान्य हैं और मैं समझता हूँ कि बहुत कम सदस्यों की ओर से उसका विरोध हुआ है। साथ ही साथ हम यह आशा कर सकते हैं कि यह चार प्रतिशत दूने के बाद जो कुछ भी बचता है यानी बाजबी चीजें जो उठानी चाहिए वैसे कि हैप्रिसियेशन रिजर्व फंड और इस तरह के फंड्स वर्गरूप के लिए रुपया निकालने के बाद जो कुछ भी बचता है जिसे कि असली मुनाफा कहा जा सकता है, उसके बारे में कुछ सदस्यों ने यह राय जाहिर की है कि उसका ५० प्रतिशत फिर जनरल रेवेन्यू में आना चाहिए। मैं समझता हूँ कि यह चीज बाजबी नहीं होती जब हम इसे एक पर्सनल युटीलिटी यानी जनहितकारी कार्य समझते हैं। तब ऐसी हालत में फिर जो कुछ भी बचता है वह जनहित में ही लगाया जाना चाहिए न कि जनरल रेवेन्यू के अन्दर आना चाहिए। जनहित के सम्बन्ध में अब जो हमारा फंड यहां मौजूद है

उसके बारे में मैं यह कहना चाहता हूँ कि आम तौर पर यह होता है कि जहां से ज्यादा शोर होता है या जहां से कुछ कष्ट होने की सम्भावना होती है उन स्थानों के ऊपर ज्यादा ध्यान दिया जाता है, क्योंकि आम तौर पर धर्षण के सिद्धांतों पर ही लोगों का ज्यादा ध्यान होता है और यही कारण है कि कुछ सदस्यों ने यह सुझाव दिया है कि कम से कम तीन करोड़ रुपये जो इसमें दिलाए गए हैं वह उतनी रकम के बल मुसाफिरों के लिए और उनकी सुविधा के बास्ते, उनकी सहायियतों के ऊपर ही सर्व होनी चाहिए। बाकी जो दूसरी सुविधायें हैं उनके बास्ते और रकम बढ़ा दी जाय। कुछ लोगों ने सुझाव दिया है कि कम से कम तीन करोड़ जरूर रखा जाय। कुछ ने सुझाव दिया है कि इसको पांच करोड़ किया जाय, बाकी रकम और जीवों में सर्व की जाय। इस सम्बन्ध में, मैं यह अब कहूँगा कि इस समय में यह तीन करोड़ की रकम माने लेता हूँ। लैकिन अगर रेलवे में ज्यादा लाभ हो तो उसी हिसाब से इसको बात करोड़ या पांच करोड़ कर दिया जाय। मैं इसके लिए कोई परसंटेंज नहीं रखना चाहता। मैं चाहता हूँ कि कम से कम तीन करोड़ तो रखा ही जाय और यदि ज्यादा लाभ हो तो उस हिसाब से इसको बात या पांच करोड़ कर दिया जाय।

एक दीज का मैं और उल्लेख करना चाहता हूँ। वह यह है कि जिस प्रकार हिसाब रखा जाता है वह तरीका ठीक नहीं है। भी तुलसी दास जी ने इस विषय में काफी विस्तार से वर्चारी की है और जो कुछ उन्होंने कहा है और जो कुछ मैं ने समझा है वह यह है कि हिसाब रखने की वही पद्धति होनी चाहिए जैसी कि कमीशनियल फर्म्स में होती है। इस प्रकार की पद्धति न होने की बजाए हर कर्ब जब हमारे सामने रेलवे का बजट आता है तो हम यह नहीं समझ पाते कि हमारी क्या पौंजीशन हैं। हमको यह पता नहीं चलता कि हमारी कितनी पौंजी कहां लाई हुई है।

साथ ही, जो रकम हैप्रिसियेशन के लिए निकाली जाती है वह भी ठीक तरीके से नहीं

निकाली जाती हैं। वह भी उसी प्रकार से निकाली जानी चाहिए जैसे कि दूसरे उद्योगों में किया जाता है। हर चीज के लिए ५ पर सेंट निकालना ठीक नहीं है। अगर एक चीज की उम्र बीस साल है तो उसके लिए तो पांच पर सेंट निकालना ठीक होगा। लैकिन अगर किसी चीज की उम्र पचास साल है तो उसके लिए भी पांच पर सेंट निकालना बहुत ज्यादा होगा। इसके बर्लिनलाफ अगर किसी चीज की उम्र दस बारह साल है तो उसके लिए पांच पर सेंट निकालना बहुत कम होगा। तो यह जो पांच पर सेंट का तरीका रखा गया है वह ठीक नहीं है। रैलवे में भी जो हीप्रीसियरेशन लगाया जाय वह उसी तरीके से लगाया जाय जिस तरीके से कि दूसरे उद्योगों में लगाया जाता है।

नई लाइनें कहां तक मुनाफा दर्ती हैं और कहां तक मुनाफा नहीं दर्ती हैं, इस सम्बन्ध में इसके अन्दर बड़ी अच्छी चर्चा है हालांकि वह बहुत संघीप में है। यह कहा गया है कि जब हम नई लाइन स्थानत हैं तो पहले-पहल उसमें मुनाफा नहीं होता है। इससिलें नई लाइन की पहली पांच साल की स्थिति अलग समझी जानी चाहिए। और बाद की पांच सालों की अलग अवस्था समझी जानी चाहिए। इस सम्बन्ध में एक और बात कहना चाहता हूँ। वह यह है कि केवल इतना ही नहीं दूसरा चाहिए कि नई लाइन कितना नफा दर्ती है या नुकसान दर्ती है। उसके नफे का अनुमान लगाने के लिए यह भी आवश्यक है कि आप उस मुनाफे का हिसाब भी लगायें जो कि इस नई लाइन के बनने से उस बड़ी लाइन को हुआ है जिससे कि वह मिलती है। ये जो नई लाइनें होती हैं ये बड़ी लाइनों की कीहर होती हैं। और इनके जरिये से जो मूल्य लाइन को फायदा पहुँचता है उस पर ध्यान नहीं दिया जाता। इससिलें पहले पांच साल का अलग से विचार करना मुझे श्रेयस्कर नहीं मालूम देता। मैं यह स्वाल हूँ कि रैलवे मिनिस्टर के पास जितनी भी नई योजनायें हैं उनमें से कोई योजना भी एसी नहीं होगी जो कि उनको मुनाफा न दे। उनमें हर एक योजना एसी है जो कि बराबर मुनाफा दे र्ही और इस लिहाज से अगर शुरू से

ही उसके ऊपर २.१५ प्रतिशत के बायां जनरल रेवन्यू में ४ प्रतिशत दे दिया जाय तो कोई नामुनासिब नहीं होगा। मंग विश्वास है कि जिस प्रकार हमारा दूर प्रगति कर रहा है और जिस प्रकार यहां उद्योगों का उत्पादन बढ़ रहा है और जनता का बीवन स्वर ऊंचा हो रहा है उसको दूसरे हुए कोई भी एसी नई लाइन नहीं होगी जो कि मुनाफा न दे। हमारा स्वाल है कि हर नई लाइन आपको बराबर फायदा दे र्ही। सबाज रिस्क यह है कि उससे जो मुनाफा हो उसका अनुमान सही सही होना चाहिए।

कुछ मित्रों ने इस तरफ ध्यान दिलाया है कि जहां तक एमीनटीब का सबाल है नीचे के लोगों की उत्तरी एमीनटीब नहीं मिलती है जितनी कि उनको मिलनी चाहिए। पहले यह काफी हद तक सही था लेकिन नये माननीय मंत्री के आने के बाद इसमें बहा अन्तर पड़ गया है। जब तीसरी दर्जे के मुसाफिरों को भी काफी सुविधायें मिलने लगी हैं। फिर भी अधिक सुविधाओं की आवश्यकता है और इसीलिए मैं ने चाहा है कि जो तीन करोड़ की रकम है वह केवल मुसाफिरों की सुविधा के लिए ही रिजर्व कर दी जाय। और दूसरों के लिए हमारा जो मुनाफा हो उसके लिहाज से और रकम दी जा सकती है।

एक यह स्वाल जाहिर किया गया है कि हम बचत करके रहें जो कि नई लाइनें बनाने के काम आवै। मैं समझता हूँ कि यह ठीक नहीं होगा। अगर एसा किया गया तो रैलवे पर आवश्यकता से अधिक भार ढालना होगा। जो हैवलपर्मेट के सर्व दिलाये जाते हैं वे बास्तव में सर्व नहीं होते हैं। मैं चाहता हूँ हैवलपर्मेट के नाम से जो नई लाइनें निकाली जायें उनके लिए नई दंडी ली जाय। नफे की जो रकम बचती है उसको दंडी में परिवर्तित करना मैं समझता हूँ कि उचित नहीं होगा। एसा करने से जनहितकारी कामों के लिए हमारे पास रकम कम रह जायगी। इससिलें मैं चाहता हूँ कि हम जितनी नई योजनायें लार्के उनके लिए हम जनरल रेवन्यूज से नई दंडी ले लें और उसके ऊपर बार पर सेंट दे।

[भी हैडा]

अन्त में मैं यह कहना चाहता हूँ कि भविष्य में जो विवरण दिया जाय वह तफसीलवाला होना चाहीए और जो काम हम कर रहे हैं उसके बारे में उस विवरण से लोगों को सही कल्पना मिलनी चाहीए और लोगों को सारी चीज़ स्पष्ट शोनी चाहीए। एसा नहीं होना चाहीए जैसा कि इस दस्तावेज़ में है जो कि आज हमारे सामने है। इसके तो बहुत ध्यान से देखा जाय तो कोई चीज़ समझ में आती है और इसके साथ साथ संदर्भ के लिए बहुत से कागजात निकाले जायं तो चीज़ समझ में आती है। अगर एसा नहीं किया जाता तो किसी चीज़ का पता ही नहीं लगता। इसीले मेरी आशा है कि भविष्य में जो हमारे पास इतना बहा उद्योग है उसकी जो रिपोर्ट आवेदी वह तफसील से होगी।

**Shri Raghavachari (Penukonda):** I have a feeling that I am not quite competent to make any observations about the financial policy that is involved in this matter. But I have gone through the report fairly carefully and I find one or two doubts in my mind which I want to place before the Minister and the Government and have a clarification or an assurance in that regard.

I can agree that the railway system is not necessarily a commercial venture, but must also be a utilitarian concern. Therefore, to be constantly concerned with the utility portion of it alone may not be justifiable. Yet, when you are now laying down a policy that is to guide your actions for a period of five years from now on, and that five years also synchronises with the next Five Year Plan or a greater part of it, I fear whether the real purpose of that Plan would not be affected by the policy that we are now laying down particularly in regard to the expansion or the construction of new lines.

I find in paragraph 32 that you have now set up a standard for what is called remunerative projects, viz., that it must yield a five per cent. income. The estimate of the percentage of yield

will depend upon the kind of estimates and the rates you choose to base upon and the real rates and the actual cost that it might later on turn out to be. Apart from this, we also know that economic conditions may be changing over a period of five years. Therefore, to set up a standard of a minimum return of five per cent. might almost work out to be a hindrance against undertaking the construction of any new lines. Particularly as I have been a representative from the backward areas, I have, every time an opportunity came, stressed and placed before the House the need for the construction of one or two new lines in our area, where to see a train, a man has to go nearly eighty to hundred miles. If you set up this kind of a standard, it might probably work out against such expansion. When I read paragraphs 29 and 30, I found that you have a Development Fund, out of which such things may possibly be undertaken. I, therefore, feel a little doubt in this regard, and it is not quite clear to me whether this remunerative project standard that you have set up will not come in the way of new lines which might possibly have to be constructed. No doubt you have said and you have also expressed a fear in the Report, that in the years to come, much money may not be available for the Development Fund at all. Therefore, I only wish that the matter be made perfectly clear, though the Report as it is does not exclude the possibility of something being done from out of the Development Fund. I wish to know definitely and categorically whether this standard of remunerative projects will not really stand in the way of new lines for purposes of utility or for purposes of developing parts of the country which really deserve such help.

**श्री सिंहासन रेसह (जिला गौरखपुर-दीनांग):** आज जो विषय भवन के सामने उपस्थित है वह बहा सन्दर और प्रभावशाली विषय है। मूलके भैं कितना हक रखते हैं यह विषय विचारणीय है। जो कमेटी की रिपोर्ट भवन के सामने है उस को देखने से पता चला कि कमेटी के सामने जो

आंकड़े रेलवे बोर्ड ने रक्खे उन पर केवल तीन दिन की बैठक में विचार किया गया और उस के बाद उस की रिपोर्ट इस भवन के सामने पेश हुई । और अब भवन से यह आशा की जाती है यह जो समस्त कमटी के सामने थे उन को बर्गे देखे हुए ही एक मत से या मिन्न मत से अपनी सत्य है । कमटी ने अपनी रिपोर्ट के पेज १ पर लिखा है :

**"A review of the financial prospects of the railway undertaking for the next five years on the basis of the present rates and fares furnished by the Railway Board disclosed that if the Railways were to continue to pay dividend at 4 per cent. during the five years...."**

प्रेजेन्ट रेट्स और फैर्स और प्रैव्यवर प्रास्टेक्ट्स के ऊपर रेलवे अपने रेट आधारित करती है । वह प्रेजेन्ट रेट्स और प्रैव्यवर प्रास्टेक्ट्स क्या हैं और रेलवे बोर्ड ने क्या चीज सबीमिट की यह हमारे सामने नहीं है । उस को बिना सामने रखते हुए ही हम अपनी तथ देने जा रहे हैं कि रिपोर्ट बिल्कुल सही है या गलत है ।

**Mr. Deputy-Speaker:** Has not the memorandum of the Railway Board been circulated to hon. Members?

**Shri Sinhasan Singh:** No. At least a summary of that should have come १० १५ तो हम भी समझते कि क्या बात है हमारे सामने केवल रिपोर्ट है ।

दूसरी बात इस रिपोर्ट में है कि माइनर एडज्स्टमेन्ट्स के लिये सम्भव हैं । कमटी की रिपोर्ट में है कि क्या होगा । पेज ३ पर है :

**"This shortfall, the Railway Board hope, could be made up partly by a moratorium in respect of the payment of dividend to the General Revenues on new lines during the development stage and partly by minor adjustment in fares and freights without having recourse to a general increase in them. They, however, stated**

that this would leave no funds to be appropriated to the development fund for financing development expenditure during the next five years unless the tariff rates were raised generally or the quantum of the dividend liability was substantially reduced by bringing down the rate of dividend."

हमारे सामने एक प्रश्न रखा गया है कि हिविडॉन्ड रेट कम कर के या रेलवे फ्रेंट का रेट बढ़ा करके डॉलरपरमेन्ट फ्रेंट को बढ़ाया जाय । लैंकिन उन्होंने रेट को बढ़ाने का कोई तरीका इमारे सामने नहीं रखा है । रेट के बढ़ने की जरूरत है या नहीं है यह भी हमारे सामने नहीं है न यही है कि हिविडॉन्ड कम करने के क्या सम्भाव हैं । इन बातों की कमी के साथ हमें अपनी सत्य देना है कि यह रिपोर्ट सही है या नहीं । इस के साथ हिविडॉन्ड ४ परसेन्ट रखा गया । कमटी ने कागजात को पहली अक्तूबर को रेलवे बोर्ड से मांगा और तीन दिन १२, १२, और १५ नवम्बर की बैठक में.....

**Mr. Deputy-Speaker:** The matter was before them for a month or two months.

**श्री सिंहासन सिंह :** हम रिपोर्ट देखे रहे हैं । सैंसद्य से हमारे उपाध्यक्ष जी उस कमटी के सभापति हैं । तीन दिन ही तो कमटी की बैठक हुई । आप के सामने यह विषय कभी से रहा हो । लैंकिन आप ने कागजात पहली अक्तूबर को मांगे और मध्ये पता नहीं कि वह आप के पास कब आये, लैंकिन बैठकों की जो रिपोर्ट हैं उस में तीन ही तरीकों दी हैं । १२, १२ और १५ नवम्बर को बैठ कर कमटी ने अपनी रिपोर्ट भवन के सामने दी दी और उस रिपोर्ट को देखने से मालूम होता है कि जैसा भैमोरैम्बम रेलवे बोर्ड के काइनैनिशियल कमिशनर ने दिया था बस्तुतः उसी की रिपोर्ट को ले कर इस के अन्दर यह आया है.....

**Mr. Deputy-Speaker:** If any hon. Member wanted the memorandum, the annexures or other material on

[Mr. Deputy-Speaker]  
which the Report was based, he could have easily asked for them.

**Shri Raghavachari:** With your permission, I would like to say that what invariably happens is that when a thing is circulated, we could read it only a day or two before it comes up for discussion, because on other days, we have other work to prepare for. When we read 24 hours or 48 hours before, we find, this or that is not there; and it becomes too late to ask for it.

**Shri Sisihasen Singh:** जो कुछ भी हो, अपनी निवारी राय और सही राय देने में जो हमारी अद्वितीय हैं मैं उस को बता रहा हूँ कि किन कारणों से हम अपनी सही राय नहीं दे सकते, लेकिन जो रिपोर्ट हमारे सामने हैं उस के ऊपर अगर हम अपनी राय आधारित करें तो मैं एक बात सरकार के सामने रखना चाहता हूँ कि सरकार ने गत वर्ष जो कर्मठियां बनाई थीं उन कर्मठियों की रिपोर्ट भी हमारे सामने नहीं हैं। दूसरी कर्मठी रेलवे भूषाचार का पता लगाने के लिये नियारीरित की गई थी कि रेलवे में किस तरह का भूषाचार प्रचलित है, उस से रेलवे की आमदनी पर क्या असर पड़ता है और क्या नहीं पड़ता है, उस भूषाचार का सम्बन्ध जनता से ही होता है या रेलवे की आमदनी पर भी प्रभाव पड़ता है। अगर वह रिपोर्ट भी हमारे सामने होती तो आज हम तुलना के साथ कह सकते कि यह रिपोर्ट सही है या नहीं है। हमारा फिरीड़न्ड बढ़ सकता है या घट सकता है।

इस रिपोर्ट में यह भी राय है और उस के अन्दर सूझाव है कि किसाया बढ़ाया जाना चाहिये। लेकिन यह सूझाव कहीं नहीं है कि स्वर्च कम कर के हमारा फिरीड़न्ड बढ़ सकता है या स्वर्च कम कर के आमदनी ज्याँ की त्याँ रह सकती है। जो चारियाँ होती हैं उन को बढ़ाव कर के अगर हम सब बारों को ज्याँ का त्याँ भी रक्खें, सब बारों को ध्यान में रखते दूर अपने काम करें तो भी स्वर्च घट सकता है इसीलिये अगर वह रिपोर्ट आ गई

होती तो हम सही तरीके से राय देते कि सब बार्ट किस तरह से होनी चाहियें। जो स्वर्च कल्प हो रहे हैं उन को भी हम कम कर सकते हैं।

इस में एक बड़ी चीज हमारे सामने हैं कि 24,000 तक रुपया न्यू माइनर वर्क्स में ढाला जायेगा। बड़ी स्टूरी की बात है कि यह कि मजदूरों का काम 20, 24 हजार रुपये में बनता है तो वह काम माइनर वर्क्स में ढाले जायेंगे। इस से मजदूरों का भला होगा और उन के काम में सहायता होगी। अभी रेलवे बोर्ड से मुझे बड़ी आशा है क्योंकि उस के अन्दर एक ऐसे व्यक्ति हैं जिन को मैं जानता हूँ, और जिन के हृदय में कम से कम यह अहसास है कि यह मुल्क मेरा है और इस मुल्क की तरक्की करने की मेरी जिम्मेदारी है।

**एक माननीय सदस्य :** सब की है।

**Shri Sisihasen Singh :** सब की है, जिस दिन मुल्क में यह अहसास होगा वह दिन सौभाग्य का होगा। यहां रेट और स्वर्च की बात की गई, लेकिन जो रेलवे मजदूरों के क्लार्टर बने हुए हैं उन की ओर आप का ध्यान नहीं है। बड़ी आदर्भियों के बंगलों की बात तो आप के हृदय में हैं लेकिन मजदूरों के मकानों की छतें चूरही हैं, उन के बैठने की जगह बैसी ही हैं तो क्या हम इस बेलफेजर स्टॉप के सामने उन की बात भी निवेदन न करें। वह यहां पर नहीं है। इस लिये इस में जितनी चीजें हैं सब दूसरे में बड़ी सुन्दर दिशाई दीती हैं। लेकिन वाकई में जो सब स्थानों पर उन के मकानों का रूप है जब हम उस पर विचार करते हैं तो हमें बड़ा संदेश होता है। मैं माननीय रेलवे मंत्री महोदय से पहले भी कह चुका हूँ, और आज भी कहता हूँ कि आपकी जिम्मेदारी बहुत बढ़ गई है। अगर प्रत्येक बात को इकट्ठा कर के दूसरा जाय तो आज वाकई बहुत तरक्की दूखने को मिलती है। नई लाइनें चालू हुई हैं, रेलवे स्टेशनों की संख्या बहुत बढ़ गई है, रिजल्ट उन पर लग गई है, पानी का इन्टरजेम हुआ है। लेकिन हम को इस पर विचार करना

होगा कि इस से दूर कितना आगे बढ़ा। मैं चाहता था कि कमेटी अपने समने दूसरा दृष्टिकोण रखती डिविडेन्ड को तब करते हुए। अभी यहां यह कहा गया कि हमारे दूर का अधिक ढांचा सोशलिस्ट क होग। इस के द्वारा केंद्र के जितने व्यवसाय हैं वह राज्य के नियंत्रण में आयेंगे। अगर इन व्यवसायों के जरिये हम अपनी आमदनी न बढ़ा सके तो और कौन से जरिये होंगे जिन से हम राजस्व की आमदनी बढ़ायेंगे। अगर राजस्व में हम ने व्यवसायों को राज्य के जीविकार में ले लिया और सारा काम राज्य के जरिये चला और सब से यही २ परसेन्ट २ परसेन्ट डिविडेन्ड मिलने लगा तो राजस्व नीचे गिर जायेगा। और हम को टैक्सेशन बढ़ाना पड़ेगा। आज हम दूरते हैं कि वैसे ही टैक्सेशन के कारण हाहाकार मचा हुआ है। संयोग से मूद्दे रूस का बजट दूसरे को मिल गया। उस को पढ़ने से मालूम हुआ कि उन के राजस्व का १० कीमती केवल व्यवसाय से आता है। केवल २० परसेन्ट दूसरे तरीकों से आता है। वहां पर १० परसेन्ट आमदनी व्यवसायों से होती है। अगर हम अपनी अधिक प्रणाली सोशलिस्टिक करने जा रहे हैं तो हमारे व्यवसाय से राष्ट्र का खजाना निर्भीत होना चाहिये। लीकिन वह तो हम ने रिसर्फ ४ परसेन्ट रखा है। मैं आशा करता हूं कि यह ४ परसेन्ट से और ज्यादा बढ़ जायेगा।

दूसरे इस रिपोर्ट में लिखा है कि रेट को बढ़ाया जाय। तो बढ़ाने का बीसर क्या हो ? इसको हम मानें कि उससे मुनाफा होता है। मुनाफे का हमने अंकड़ा रखा कि पांच कीमती मुनाफा हो तो समझा जाय कि मुनाफा होता है। वहले पांच कीमती मुनाफा नहीं था, ४.२७ परसेन्ट था। अब इस रिपोर्ट में पांच परसेन्ट कर दिया है। पांच परसेन्ट मुनाफा हो तब तो चार परसेन्ट दूर। अगर पांच कीमती से कम मुनाफा हो, तो डिविडेन्ड कम हो जाएगा। अब आप विचार करें कि पांच कीमती मुनाफे की केवल रेलवे से उत्पन्न की जाती है। समझ में नहीं आता कि

रेलवे अधिक से अधिक मुनाफा क्यों नहीं कर पाती। हम दूसरे हैं कि जो निवी व्यवसायी होते हैं, मिल वाले हैं, वह अपने व्यवसाय में बीस बीस परसेन्ट तक मुनाफा करते हैं, आखिर क्या बजह है कि जब सरकार कोई व्यवसाय चलाये और कोई काम करें तब मुनाफा कम हो और प्राइवेट एंटरप्राइज में अधिक। जब प्राइवेट कॉर्पोरेशन लोग उसी काम को चलायें तब काफी मुनाफा होने लगता है। जब गवर्नर्मेंट व्यवसाय शुरू कर तो घाटा हो जाय और प्राइवेट लोग उसी काम को करें तो मुनाफा हो जाय। मैं समझता हूं कि गवर्नर्मेंट की इस रेलवे अंडरटैकिंग में जो ४.२७ या पांच कीमती का मुनाफा आंका गया है वह कम है और मुनाफे में कमी की बजह यह है कि हमारे शासन स्व में कहीं कुछ लगायी या कमजोरी है और इसमें हम सही तरीके से उस आदमी को जो दूर के पैसे को बदाद करता है, उसको पकड़ नहीं पाते हैं और अगर पकड़ भी पाते हैं तो सजा नहीं कर पाते, इसीलिये हमारे समने कमी है। मैं यहां साफ बतला दूं कि इस रिपोर्ट को पढ़ कर मूद्दे कुछ हर्ष नहीं हुआ, कुछ लेंद ही हुआ क्योंकि हम दूर के भावी रूप और उसके विकास के बारे में कैसे आगे बढ़ेगे और उसके लिये जो सामग्री होनी चाहिये उसके बारे में रिपोर्ट हमें आगे नहीं ले जाती, उसके सम्बन्ध में रिपोर्ट कुछ दबी सी मालूम होती है और एक मजदूरी की सी दशा का हमें मान होता है कि रेलवे बोर्ड जो कर रहा है सही कर रहा है और हम चार परसेन्ट से आगे बढ़ नहीं सकते-रिजिस्ट्री भी बढ़ा कर तीस करोड़ से ३५ करोड़ कर दिया गया है ताकि रेलवे डिविडेन्डशन, एफीशियांसी और एमीनटीज प्रोवाइड कर सके और अपना आखिरेशन इनके सम्बन्ध में परा कर सके। मैं इसका स्वागत करता हूं और यह बढ़ाना चाहिये था लीकिन हमें यह भी दूखना चाहिये कि बाकई लोगों को सहीलयते पहुंचती हैं और वाकई हम कितनी चीजें मजबूत और दृढ़ बना रहे हैं। अब एमीनटीज प्रोवाइड करने की बात बात तो बहुत की जाती है लीकिन मैं बताता हूं कि जनरा को बजाय इसके कि आ

## [श्री सिंहासन सिद्ध]

स्टॉशन शानदार बनाये अगर उसको गाड़ी बद्दी और घंटे घंटे पर मिले तो यह उसके लिये ज्यादा सहजियत होती बनेगी इसके कि स्टॉशन शानदार बनाया जाय या उसको वहां ठहरने के लिये जगह मिल जाय लैंकिन अगर उसको गाड़ी न मिले और वहां पर चार घंटा बैंटिंग रूम में ठहरना पहुँचे तो मेरे नजदीक यह कोई जाप मुसाफिरों को सहजियत नहीं दें रहे हैं, क्योंकि अगर उसे बक्त पर और बल्दी गाड़ी मिल सके, तो वह वहां ठहरना पसन्द नहीं करेगा और फौरन गाड़ी पर सवार होकर जाना चाहेगा। आज रेलगाड़ियों में भी ही कम करने के उपाय हो रहे हैं और नई रेल बड़ायी जा रही हैं ताकि आंवरकार्त्रिंग रेलगाड़ियों में न हो। हमने १५०० मील नयी रेलवे लाइन के निर्माण की योजना बनायी है। उन योजनाओं से मुनाफा नहीं लिया जायगा, और रेलवे के बड़ाने में जो कर्ज लिया जायगा उस पर जो सद होगा वह भी इनरल फॉड बदरित करेगा। हमारे दैश में रेलगाड़ियों की कमी है और नये रेल मार्गों का विस्तार अति आवश्यक है। अभी मैंने एक जगह पढ़ा था कि तीस इंजार मील रेलवे साइंस जो जर्मनी ने गत दूद में लागव कर दी थीं उनको रूस की जनता व सरकार ने लः वर्ष में पूरी तरह बिछा दिया और रेलगाड़ियों चालू कर दी तो दया कारण है कि हमारे दैश में भी उसी उत्साह और लगन से यह काम न हो सके मैं तो अपने रेलवे मंत्री से कहूँगा कि पन्द्रह साँ नहीं बिल्कु पन्द्रह हजार मील रेलवे लाइन बनाने के लिये जितना रुपया उनको दरकार हो वह उन्हें मिलना चाहिये लैंकिन रुपये मिलने में लोगों के सामने यह चीज रहती है कि इसमें मुनाफा कितना मिलता है, क्योंकि यही एक सास इंडस्ट्री गवर्नर्मेंट की है जो राष्ट्रीय इंडस्ट्री कही जाती है। नेशनलाइजेशन इंडस्ट्रीज का इस दैश में हो कि नहीं, नेशनलाइजेशन की ओर यह पहली इंडस्ट्री है जो नेशनलाइजेट है लैंकिन इस इंडस्ट्री से भी पूरा मुनाफा जितना गवर्नर्मेंट को मिलना चाहिये नहीं मिलता है। यह बहु दूसरे और सोने की बात है कि गवर्नर्मेंट

जिस किसी काम को, अपने हाथ में लेती है तो उसमें गडबड़ होती है और काम ठीक से नहीं होता और रुपये का अपव्यय होता है। क्या मैंसदीरी की रिपोर्ट पहुँच सारे कार्मों में रिपोर्ट में मिलता है कि गडबड़ ही है। मैं अपने रेलवे मंत्री की सेवा में निवेदन करूँगा कि वह रेलवे का शासन प्रबन्ध लौह इस्त से चलायें जिससे इस में कोई गडबड़ न रहे और दैश को इस इंडस्ट्री से अधिक लाभ मिल सके। रेलवे में गडबड़ की बातें पहले अक्सर सुना करते थे लैंकिन अब उम्मीद है कि चींकि यह मुहकमा उनके हाथ में हैं और नये रेलवे बोर्ड का संचालन हो गया है तो वह गडबड़ दूर होगी और इस चार परसेंट मुनाफे को अपने समय में ही आप आठ परसेंट कर के दिलाएँगे। चार परसेंट से भला नहीं हो सकता, हमें अपने मंत्री महोदय से आशा करनी चाहिये कि वह दो वर्ष के अन्दर इसको आठ परसेंट तक बढ़ा कर लं जायेंगे और इसको बढ़ा कर ले जाने की जमता उनमें बिद्युतान है। इसके अतिरिक्त इस रिपोर्ट में बैतनों के उच्चतम स्तर को कम करने की ओर कहीं संकेत नहीं है, हमें बैतनों की ममस्ता पर भी गम्भीरता से विचार करना चाहिये। इस सम्बन्ध में गांधी जी के पास एक पत्र में लिखा था कि आज क्या बिटिश गवर्नर जी की ही तरह कांग्रेस राज्य नहीं हो रहा है और क्या बिटिश काल की तरह आज भी गवर्नर और दूसरे उंचे सरकारी पदाधिकारी बही लम्बे लम्बे बैतन और भत्ते जाएँ नहीं पा रहे हैं, गांधी जी ने उसके सम्बन्ध में लिखा था कि मूले तमाम आंकड़ों के सम्बन्ध में दूरी जानकारी नहीं है। इसलिये मैं नहीं कह सकता कि यह आंकड़े सही हैं या गलत लैंकिन अगर उनमें कुछ भी आधार हो तो मैं आपकी बात से सहमत हूँ कि हम ठीक दिशा में नहीं जा रहे हैं। हम उधर भी दूर्से कि हम कुछ सर्वा कम भी कर सकते हैं या नहीं कर सकते हैं और गैर यह मानने को तैयार नहीं हूँ कि इस में सर्वा कम नहीं किया। जा मकता।

अधिक न कहते हुए मैं सिर्फ यही कहूँगा कि यह जो रिपोर्ट आई है यह तो पांच वर्ष के लिये पास ही करना है लैकिन पांच वर्ष के भीतर आप फिर कमटी बिठाइये और साथ ही यह जो भूत्ताचार कमटी बैठी हुई है उसकी भी रिपोर्ट अपने सामने रखकर आप फिटिंग्हंड को और अधिक बड़ा सकें तो दंश का बड़ा कल्पणा होगा और उससे गान्धीयकरण जो हो रहा है उसमें और अन्य सब विषयों में प्रगति होगी और अगर इसी एक गान्धीय व्यवसाय में जो आज हमारा है हमारी तरक्की नहीं होती और हम मुनाफा नहीं करते तो हम नेशनलाइजेशन के लिये जच्छा नमूना पेंश नहीं करेंगे। मैं शास्त्री जी से बहुत उम्मीद रखता हूँ और मुझे आशा है कि वह अपने लाहौ हाथों से कहाँह के साथ इसका काम चलायेंगे और नई पारियामेंट के आने के पहले पहले दो वर्ष के अन्दर ही चार परसेंट से पांच परसेंट और उन परसेंट करके दिखा सकेंगे।

दूसरे बार जो रेलवे में कलेम्स आते हैं इनके बारे में भी काफी ग़ड़बड़ पारी जाती हैं, अबसर इन्हें कलेम्स आते हैं। माल रखना दुआ होता है लैकिन उसका क्लेम्स ले लिया जाता है और क्लेमेट और क्लेम्स आफिसरमेंट करक्लेम का रुपया बांट सकते हैं और फिर ही वर्ष के बाद माल पांच रुपये में नीलाम कर दिया जाता है। यह सारी ग़ड़बड़ियां आबकल रेलवे विभाग में हो रही हैं और मैं भी महोदय से बाहुंगा कि वह इन सब अनियमितताओं को सोकें बिसर्गे रेलवे विभाग की आय बढ़ा। इन शब्दों के साथ मैं अपना भाषण समाप्त करता हूँ। जहां तक इस मौद्दा रिपोर्ट का सवाल है, इसका समर्थन तो करना ही है और मैं उम्मीद करता हूँ कि आप विभाग का संचालन उत्तम रीति से करेंगे।

Shri Velayudhan (Quilon cum Mavelikkara—Reserved-Scheduled Castes): I have gone through this Report very carefully and I am very glad to say that it has been completed sooner than was expected.

I remember that in 1950 when I spoke on the railway budget in the Provisional Parliament, I had made certain suggestions regarding the reorganisation or reformation of our railways.

Mr. Deputy-Speaker: The hon Member may stop now. He may resume tomorrow.

5 P.M.

PREVENTION OF DISQUALIFICATION (PARLIAMENT AND PART C STATES LEGISLATURES)  
SECOND AMENDMENT BILL

The Minister in the Ministry of Law (Shri Pataskar): I beg to move for leave to introduce a Bill further to amend the Prevention of Disqualification (Parliament and Part C States Legislatures) Act, 1953.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Prevention of Disqualification (Parliament and Part C States Legislatures) Act, 1953."

The motion was adopted.

Shri Pataskar: I introduce the Bill.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday the 16th December, 1954.